

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI  
(PRINCIPAL BENCH)**

Original Application No. 225 of 2022

with

I.A No. 81/2023, 668/2023, 596/2023, 20/2023 and 21/2023

**In the matter of**

Nitin Dhiman

..... Applicant

V/s

State of Punjab and Others

..... Respondent

Status Report / reply of Secretary to Government of Punjab, Department of Science, Technology and Environment i.e. respondent no. 13 in compliance of order dated 14.08.2024.

**RESPECTFULLY SHOWETH**

- 1) That briefly submitted the Hon'ble National Green Tribunal is considering the issue of discharging of pollutants by dyeing units in Ludhiana and the performance of three Common Effluent Treatment Plants (CETPs) set up for the purpose of treating the effluent discharge of these units in the abovementioned case in OA No. 225 of 2022 titled as Nitin Dhiman v/s State of Punjab and Others.



- 2) It is pertinent to mention here that the Hon'ble National Green Tribunal has also registered Original Application No. 546 of 2024 in exercise of its suo moto powers on the basis of news item titled "Ludhiana PPCB report flags 54 dyeing units in Budha Nallah's catchment" appearing in the Hindustan Times dated 25.04.2024. According to the report, about 54 dyeing units are not connected to the Common Effluent Treatment Plant due to geographical reasons and scale of the industries. After consideration of the matter, the Hon'ble Tribunal was pleased to pass an order dated 13.05.2024 in O.A No. 546 of 2024 thereby issuing directions to list the matter in O.A No. 546 of 2024 with another matter being OA No. 225 of 2022 pending before the Hon'ble National Green Tribunal involving the same issue.
- 3) That having regard to the issue involved in OA no. 225 of 2022, the Hon'ble Tribunal deemed it proper to implead Central Pollution Control Board through its Member Secretary as respondent no. 12 in the case. Having regard to the report of the Amicus Curiae, the Hon'ble National Green Tribunal vide order dated 14.08.2024 passed in OA No. 225 of 2022 has prima facie is of the view that the direction of the Hon'ble Supreme Court of India Paryavaran Suraksha Samiti & Anr Vs. Union of India & Anr (2017) S SCC 326 with regard to setting up of CETP has not been complied with. Hence, the Hon'ble Tribunal vide order dated 14.08.2024 had also deemed proper to implead the Secretary, Environment of the State of Punjab as the respondent no.13. For compliance of the direction relating the setting up CETPs, Member Secretary, Punjab Pollution Control Board was made responsible and Secretary, Environment was made answerable for the default vide the said order dated 14.08.2024 passed in OA No. 225 of 2022.
- 4) That in compliance to the orders dated 14.08.2024 of the Hon'ble Tribunal, it is submitted that immediately after the receipt of the directions dated 22.02.2017 passed by the Hon'ble Supreme Court of India in WPC no. 375 of 2012 titled as Paryavaran Suraksha Samiti & Anr Vs. Union of India & Others, the then Secretary to Government of Punjab, Department of Science, Technology and Environment has written D.O letter no.



3/122/2013STE5/943636/2 dated 22.03.2017 to the then Chairman of the Punjab Pollution Control Board to take immediate necessary steps to ensure strict implementation of the directions of the Hon'ble Supreme Court of India. The Chairman of the Punjab Pollution Control Board was further asked to report regarding action taken / proposed to be taken regarding each point of the judgement of the Hon'ble Supreme Court of India. A copy of D.O letter no. 3/122/2013-STE5/943636/2 dated 22.03.2017 is enclosed as **Annexure-A** for kind perusal of the Hon'ble Tribunal.

5) That thereafter, the Special Secretary to Government of Punjab, Department Science, Technology and Environment has written a demi official letter no. 3/122/2013-STE(4)/969078 dated 04.05.2017 on the subject matter of Civil Writ Petition No. 375 of 2012 titled as Paryavaran Suraksha Samiti & Anr Vs. Union of India & Others to the then Chairman of the Punjab Pollution Control Board. In the said D.O letter dated 04.05.2017 the Punjab Pollution Control Board was asked to focus on getting the work of setting up Common Effluent Treatment Plants expeditiously and full efforts must be made to organize requisite funds. The Punjab Pollution Control Board was also asked to prepare a list of places where CETPs/STPs set up. Punjab Pollution Control Board was further directed to ensure that necessary arrangement for complying with the directions of the Hon'ble Supreme Court of India to make provision for online, real time continuous monitoring system to display emission levels are made expeditiously. The Chairman of the board was asked to hold regular meetings for the implementation of the orders of the Hon'ble Supreme Court of India. A copy of D.O letter no. 3/122/2013-STE(4)/969078 dated 04.05.2017 is enclosed as **Annexure-B** for kind perusal of the Hon'ble Tribunal.

6) That the then Secretary to Government of Punjab, Department of Science, Technology and Environment has held a meeting on 07.06.2017 with the officers of the Punjab Pollution Control Board to review the progress and compliance of the judgment dated 22.02.2017 of the Hon'ble Supreme Court of India in the matter of Paryavaran Suraksha Samiti & Anr Vs. Union of India & others in WPC no. 375 of 2012. In the meeting all the officers of the Board were asked to must read the judgment minutely and understand the spirit and



provisions of the judgment of the Hon'ble Supreme Court of India. Certain important decisions taken during the said meeting on 07.06.2017 are mentioned herein below:

- a) The industries which have consent to operate but have not installed the effluent treatment plant shall be identified. Those which have not obtained the CTO but need ETP shall also be identified.
- b) The industries shall be checked to see that they have fully operational ETPs by physically checking the ETP at site viz-a-viz the adequacy of the ETP, energy meter reading, chemical dosing, no provision of any bypass arrangement to the ETP etc.
- c) Performa shall be designed by MS of the Board in which each inspecting officer will make the entries regarding the industries inspected.
- d) The record of inspection in the form of Register shall be maintained by AEE personally at each Regional Office.
- e) After detection of the violation by the Inspecting officer, the concerned Regional Office shall process it for issuance of directions at appropriate competent level for disconnection of electricity alongwith specific direction that the industry shall not use DG set in any case so as to restrain the defaulting unit from any further industrial activity. Simultaneously, the competent officer shall revoke the CTOs of the defaulting industry.
- f) After the violating industry makes its primary ETP functional to the required capacity it shall seek fresh CTO from the Board and in such cases the Board shall go ahead for quick restoration of electric connection / grant of CTO so as to resume the industrial activities of the industry. The documentation shall be made simpler by the Board so as to cause least hassle to the industry.
- g) The Board will prepare a list of CETPs (Regional Office wise) to be existing / installed / dis-functional CETPs in the State of Punjab.




- h) It was brought out by Environmental Engineer, Regional Office-III, Ludhiana that the copy of the judgment circulated to the Heads of following Departments for compliance of the directions of the Hon'ble Supreme Court of India in true letter and spirit:
- i. Deptt. of Housing and Urban Development, Govt. of Punjab
  - ii. Deptt. of Industries and Commerce, Govt. of Punjab
  - iii. Deptt. of Rural Development and Panchayats, Govt. of Punjab
  - iv. Director Local Govt. Punjab
  - v. Punjab State Power Corporation Ltd
  - vi. Punjab Water Supply and Sewerage Board
- i) The Regional Offices shall prepare a priority list of cities, towns & villages which discharge industrial pollutants and sewer directly into rivers and water body and the respective CEE will then bring this to the notice of the Deputy Commissioner of the District and to the Director, Local Govt. as well as Director, Panchayats for taking remedial action.
- j) A copy of the proceedings of the meeting held on 07.06.2017 by the then Secretary to Government of Punjab, Department of Science, Technology and Environment was issued to all the officers of the Punjab Pollution Control Board vide letter no.2263-87 dated 21.06.2017 and a copy of the same is enclosed as **Annexure-C**.
- 7) That the then Secretary to Government of Punjab, Department of Science, Technology and Environment has again held a meeting on 20.06.2017 with the officers of the Punjab Pollution Control Board to review the progress and compliance of the judgment dated 22.02.2017 of the Hon'ble Supreme Court of India in the matter of Paryavaran Suraksha Samiti & Anr Vs. Union of India & others in WPC no. 375 of 2012. During the meeting compliance of D.O letter dated 04.05.2017 written by Special Secretary to Government of Punjab, Department of Science, Technology and Environment and all the paragraphs onward paragraph 4 of the judgment dated 22.02.2012 of the Hon'ble Supreme Court of India were discussed and decisions in accordance with the



facts and circumstances were taken. A copy of the proceedings of the meeting held on 20.06.2017 by the then Secretary to Government of Punjab, Department of Science, Technology and Environment was circulated to all the officers of the Punjab Pollution Control Board vide letter no.2457-81 dated 03.07.2017 and a copy of the same is enclosed as **Annexure-D**.

- 8) That the State of Punjab is acting responsibly to comply with the directions of the Hon'ble Supreme Court of India in WPC no. 375 of 2012. It is further pertinent to mention here that in compliance to the order dated 20.09.2018 and 19.12.2018 passed by the Hon'ble National Green Tribunal in Original Application No. 673 of 2018 relating to polluted river stretches, the State of Punjab has constituted River Rejuvenation Committee vide office order no.03/58/2018-STE(5)/1356455/60 on 20.11.2018. The River Rejuvenation Committee is headed by the Principal Secretary / Secretary to Government of Punjab, Department of Science, Technology and Environment and various other department of the State of Punjab are attending the meetings being held under the Chairmanship of Principal Secretary / Secretary, Science, Technology and Environment from time to time. In the meetings of the River Rejuvenation Committee various agendas relating to the river water quality / STPs/ CETPs/ ETPs, installation of Continuous Online Monitoring Station for surface water quality, installation of OCEMS and CCTV in existing STPs, installation of OCEMS in ETPs, action taken against non-compliant STPs, CETPs, ETPs, setting up new / upgradation / rehabilitation of STPs, setting up of CETPs, ETPs, Bio Gas Plants are being considered and reviewed for proper compliance. In this regard, the minutes / proceedings of River Rejuvenation Committee held on 08.07.2019, 09.08.2019, 10.09.2019, 03.12.2019, 08.01.2020, 22.06.2020, 03.12.2020, 06.10.2021 under the Chairmanship of Principal Secretary / Secretary to Government of Punjab, Department of Science, Technology and Environment are collectively enclosed herewith as **Annexure-E** for kind perusal.
- 9) That the sincere, continuous and concerted efforts of various department of the Government of Punjab and with the financial assistance of the Central and the State Government of Punjab as well as contribution of the member



industries, three Common Effluent Treatment Plants have been set up at Ludhiana for the treatment of wastewater of dyeing industries. In this regard, Punjab Pollution Control Board has already placed on record of the Hon'ble National Green Tribunal the factual position of the case that for the treatment of dyeing industries 03 Common Effluent Treatment Plants of total capacity 105 MLD have been installed at Ludhiana. The details regarding dyeing cluster, capacity of CETP, site of installation, technology and existing member units are given in a tabular form herein below:

S. No.	Dyeing Cluster of Ludhiana City	Capacity of CETP	Site of installation	Based of Technology	Existing Member unis	Disposal of treated wastewater
1	Bahadur Ke Road	15 MLD	Bahadurke Road	SBR	36	Buddha Nallah
2	Tajpur Road	50 MLD	Tajpur Road	SBR	108	Buddha Nallah
3	Focal Point	40 MLD	Tajpur Road	SBR	67	Buddha Nallah
<b>Total</b>	<b>03</b>	<b>105 MLD</b>	-	-	<b>211</b>	

10) That it is pertinent to mention here that the Government of India, Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation (National River Conservation Directorate) has also taken cognizance of the issues concerning pollution levels of Budha Nallah. A meeting in this regard was held with representatives of the State Government of Punjab under the Chairmanship of Secretary to Government of India, Department of Water Resources, River Development and Ganga Rejuvenation (D/o WR, RD&GR )on 07.10.2024 at New Delhi. The Government of Punjab made a detailed presentation on the subject matter during the said meeting highlighting the problems, inception of Budha Nallah Rejuvenation project along with present status, challenges, action taken by different regulatory authorities (Punjab Pollution Control Board, Municipal Corporation, Ludhiana, Drainage Department) vis-à-vis their respective mandates. The Secretary, D/o WR, RD&GR desired to know the factors responsible for increase in pollution levels of Budha Nallah, especially when more sewage treatment capacity has



been created under the Rejuvenation Project, more industrial units connected to designed effluent treatment system through CETPs and number of dairies are reduced. The Secretary emphasized on re-examination of the basic premise and complete diagnosis of the problems. After detailed discussions, following decisions were taken in the meeting:

- a. All the STPs/CETPs to be equipped with Online Continuous Effluent Monitoring Systems (OCEMS) and connected to the server of Punjab Pollution Control Board and CPCB for real time' monitoring of results.
- b. **One Group to be constituted** comprising representatives of the Central Government (CPCB, National River Conservation Directorate, National Mission for Clean Ganga, National Institute of Hydrology), all line departments of the State Govt of Punjab with Punjab Pollution Control Board to be the nodal agency/secretariat. The Group would be required to diagnose the issues concerning persisting pollution in Buddha Nallah, evaluation of existing pollution abatement infrastructure to ensure optimization and suggest corrective actions in order of priority. The Group shall complete the task and submit its report in a time period of one month.
- c. In order to expedite proposed Compressed Bio-gas Plants at Haibowal and Tajpur dairy complexes, State Govt of Punjab/Punjab Energy Development Agency (PEDA) should coordinate with Department of Drinking Water & Sanitation, Ministry of Jal Shakti, for the matter to be taken up with Ministry of Petroleum & Natural Gas (MoPNG) and to tie up with HPCL & GAIL for meaningful utilization of dairy wastes/cattle dung as contemplated under the Govardhan scheme.
- d. For industrial waste management, the individual ETPs in the catchment area of Buddha Nallah shall be monitored regularly to ensure proper functioning and meeting the discharge norms. In



case of non-compliance, PPCB and/or the CPCB shall take appropriate action as per the statutory provisions.

- 11) The minutes of the meeting held on 07.10.2024 to review Budha Nallah Rejuvenation Project in Punjab was circulated to all the participants by the Under Secretary to the Government of India, Department of Water Resources, River Development and Ganga Rejuvenation vide Office Memorandum no. J24018/1/2022-NRCD-II dated 21.10.2024 and a copy of the Office Memorandum is enclosed as **Annexure-F**.
- 12) That in pursuance to the decisions taken during the meeting held on 07.10.2024 to review the Budha Nallah Rejuvenation Project in Punjab, the Under Secretary to Government of India D/o WR, RD&GR vide file no. J-24018/1/2022-NRCD-II dated 24.10.2024 informed the Secretary, Science, Technology and Environment, Government of Punjab about the formation of group as desired by the Secretary, D/o WR, RD&GR during the meeting held on 07.10.2024. The relevant facts brought on record vide the said letter dated 24.10.2024 are mentioned below.

a) In pursuance of the decisions, representatives of the Central Government being nominated as members of the group are as below:

S.No.	Organization	Nominee / Representative
1	National Mission for Clean Ganga (NMCG)	ED (Technical) or the officer not below the rank of Director
2	Central Pollution Control Board (CPCB)	Member Secretary or the officer not below the rank of Scientist F / Director
3	National River Conservation Directorate (NRCD)	Scientist F
4	National Institute of Hydrology (NH), Roorkee.	Officer not below the rank of Scientist F / Director




- b) It is requested to kindly constitute/notify the Group with Secretary, D/o Science, Technology and Environment, Govt of Punjab as the Chairman and Member Secretary, Punjab Pollution Control Board as its Member Convener. Other members to the Group may include representatives from D/o Local Govt, D/o Water Resources, PWS&SB, D/o Industries, Ludhiana Municipal Corporation and/or other concerned organizations of the State Govt of Punjab. The industrial associations, experts, etc may also be associated, if considered appropriate.
- c) PPCB being the nodal agency, shall be responsible for facilitating site visits, convening meetings and other logistics arrangements as required from time to time to accomplish the task.

A copy of letter / file no. J-24018/1/2022-NRCD-II dated 24.10.2024 of the Government of India, Ministry of Jal Shakti, D/o WR, RD&GR is enclosed as **Annexure-G.**

- 13) That in pursuance to the decisions taken in the review meeting related to Budha Nallah Rejuvenation Project in Punjab held on 07.10.2024 and the letter dated 24.10.2024 of the Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, Government of India, the Government of Punjab, Department of Science, Technology and Environment has passed an order no.STE-STEBO10/534/2024-STE4-Part(1)/783 dated 13.11.2024 thereby nominating the members in the group on behalf of the Government of Punjab as under:

S.No.	Organization	Nominee / Representative
1	Department of Science, Technology and Environment	Mr. Manish Kumar, IFS, Director, Directorate of Environment and Climate Change – Chairman
2	Punjab Pollution Control Board (PPCB)	Mr. G.S. Majithia, Member Secretary, PPCB as Member Convener
3	Department of Local Government	



	Punjab Water Supply and Sewerage Board (PWSSB)	Mr. Mukesh Garg, Chief Engineer
	Municipal Corporation, Ludhiana	Sh. Parmjit Khaira, Additional Commissioner, Municipal Corporation, Ludhiana
4	Department of Industries and Commerce	General Manager, District Industries Centre, Ludhiana
5	Department of Water Resources	Chief Engineer
6	Department of Soil and Water Conservation	Chief Engineer
7	Department of Water Supply and Sanitation	Chief Engineer
8	Punjab Energy Development Authority (PEDA)	Director PEDA
9	District Administration, Ludhiana	ADC (Development)
10	Industrial Association / Representatives	To be nominated to due course of meeting by the Department of Industries
11	Expert Member	To be nominated to due course of meeting by the committee

The Group would be required to diagnose the issues concerning persisting pollution in Buddha Nallah, evaluation of existing pollution abatement infrastructure to ensure optimization and suggest corrective actions in order of priority. The Group shall complete the task and submit its report in a time period of one month. A copy of the order no.STE-STE010/534/2024-STE4-Part(1)/783 dated 13.11.2024 of the Government of Punjab, Department of Science, Technology and Environment is enclosed as **Annexure-H**.


- 14) That the Member Secretary, Punjab Pollution Control Board being convenor of the Joint Group to address the challenges in Budha Nallah in Ludhiana in reference to the order and letter dated 13.11.2024 of the Government of Punjab, Department of Science, Technology and Environment has convened a meeting of group on 20.11.2024. The meeting was held at Ludhiana on



20.11.2024. A copy of letter no.28367 dated 14.11.2024 of the Member Secretary, Punjab Pollution Control Board vide which first meeting of the Joint Group was convened is enclosed as **Annexure-I**.

15) It is pertinent to mention here that the Department of Science Technology and Environment has issued directions for abatement of pollution in Buddha Nallah u/s 5 of the Environment (Protection) Act, 1986 vide letter dated 10.10.2019 and one of the directions was not to discharge the industrial effluent whether treated, partially treated or untreated into Municipal sewer of Ludhiana. In compliance, the Punjab Pollution Control Board has issued directions to the scattered dying units (not connected with CETP) including the large-scale units for not to operate their outlets for discharge of trade effluent into Municipal sewer. The large-scale dying units had given representation against the directions issued by the Punjab Pollution Control Board. The actions taken in this regard are summarized below:

- i. A meeting was held on 21.10.2024 under the Chairmanship of Chief Secretary to Government of Punjab to discuss the issues regarding control and abatement of pollution in Buddha Dariya while recognizing the complexity of the issue and following extensive discussion, concluded that the issue requires a multi-dimensional approach, involving inputs and coordination from all the Stake-holders department to find and enduring and comprehensive solution.
- ii. Secretary, Department of Science, Technology and Environment highlighted that the industry is being persuading by the department as well as the Punjab Pollution Control Board to make alternative arrangements so as to comply with the directions regarding stoppage of industrial effluent into public sewer.
- iii. The representatives of Industries contended that the large-scale industry is a compliant sector and all the large-scale dyeing & textile industries have installed well-equipped



captive Effluent Treatment Plants (ETPs) in their premises. They have adequate waste water treatment structure, technical know-how and qualified staff for fulfilment of environmental norms. Discharge of treated effluent from large scale dyeing industries is much better compared to the untreated effluent flowing into municipal sewer and meets the general environmental standards. Rather, their treated effluent provides dilution to the sewage resulting in overall reduced pollution load at inlet of STPs. Their treated effluent after arriving at STPs is further treated with the sewage. Further, their treated or even untreated trade effluent is better than sewage and dairy waste with regard to some critical parameters like Total Coliform and FColi as these pollutants are not present in their discharge. The industry contested that why they are not permitted to discharge their treated effluent into sewer or Buddah Nallah, particularly since effluent from other sources (STPs/CETPs/Dairies etc.) is being allowed despite the fact that these units are judiciously treating their effluent and achieving the standards prescribed. Further, the STPs of Municipal Corporation are adequately designed to accommodate the treated process water as per the specified discharge norms and the provision for the same has already been made in the DPR of the STPs which are available with PWSSB. They added that the quantum of trade effluent from large scale units is around 12-15 MLD. which is meagre compared to total sewage discharge of around 700- 800 MLD.

- iv. Regarding the technical feasibility of ZLD systems and its applicability in other States, representatives of the industry, contended that high CAPEX (Capital Expenditure) and very high OPEX (Operational Expenditure) of ZLD systems, makes it uncompetitive for Ludhiana units to match with their



counterparts within State of Punjab and in the rest of the country. Neighbouring State of Haryana and Himachal have not implemented ZLD schemes in their State. As such, the Ludhiana Textile Industries will not survive and will be forced to shut down. About, 1.5 lakh persons are directly or indirectly associated with their textile units. They also reiterated the point that why this condition of ZLD is being enforced in Punjab when the same is not being enforced in the neighbouring states.

- v. The representatives of the industry requested for a detailed 'Source Apportionment Study from some Institute of Repute (IoR) to ascertain the quantity as well as quality of effluents and contribution of pollution load from various sources discharging their waste/ wastewater into Buddah Darya for a better perspective and rational solution of the problem. They requested to withdraw the directions dated 10.10.2019 and subsequent directions issued by the Board for closure of their outlets into public sewer.
- vi. PPCB officers informed that a study was conducted by NEERI, Nagpur in year 2009, on the basis of which the directions dated 10.10.2019 were framed. It was observed that the NEERI study was not aimed for source apportionment as this concept is relatively new.
- vii. After detailed deliberations, it was decided that a study may be undertaken by engaging technical experts from IIT Ropar and IIT Roorkee. Chief Secretary further stated that before taking a decision for Source Apportionment Study and taking further action on the representation of the large-scale textile industries, a meeting with environmental experts from IIT Ropar and IIT Roorkee shall be convened to deliberate the relevance and the modalities of the 'Source Apportionment



Study' as suggested by the representatives of the industry. In this meeting, stake-holder department shall also be invited.

viii. A copy of the minutes of the meeting held under the Chairmanship of Chief Secretary Punjab on 21.10.2024 was circulated to all the stake-holder departments and the largescale industrial units by the Government of Punjab, Department of Science, Technology and Environment vide memo no. STE-STEB010/534/2024-STE4/762-774 dated 06.11.2024 and a copy the same is enclosed as **Annexure-J**.

ix. In pursuance to the decision taken in the meeting held under the Chairmanship of Chief Secretary, Punjab on 21.10.2024, the Punjab Pollution Control Board has written a letter bearing no. 28713-14 dated 20.11.2024 to the Director, Indian Institute of Technology, Ropar, Punjab and Indian Institute of Technology, Roorkee, Uttarakhand for a preliminary meeting regarding source apportionment study of Buddha Nallah Ludhiana with the Chairman, Punjab Pollution Control Board before the meeting is held at the level of Chief Secretary, Punjab. A copy of letter no. 2871314 dated 20.11.2024 is enclosed as **Annexure-K**.

14) That as per the information gathered from the Punjab Pollution Control Board, it is submitted that on the basis of the directions issued by the Central Pollution Control Board u/s 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974, the Punjab Pollution Control Board has issued closure directions to all the 03 CETPs of 40 MLD, 50 MLD and 15 MLD. All the CETPs have filed the appeals against the orders of the Punjab Pollution Control Board before the Hon'ble National Green Tribunal. In the first instance, the Hon'ble National Green Tribunal has not entertained the appeal filed by the CETPs and has directed the CETPs to file separate appeals against the orders of the Board.



Thereafter 50 MLD CETP has filed Appeal No. 40 of 2024, 40 MLD CETP has filed Appeal No. 41 of 2024. Considering both the Appeals no. 40 and 41 of 2024, the Hon'ble Tribunal was pleased to issue directions vide order dated 04.11.2024 that till the next date of hearing no coercive steps pursuant to the impugned order will be taken subject to compliance of environmental norms and clearance conditions.

- 15) That there is no negligence or violation of the directions of the Hon'ble Supreme Court of India either on the part of State Government or the Punjab Pollution Control Board. The provisions of the environmental norms namely the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986 and the rules made thereunder including the directions issued by the Hon'ble Supreme Court of India in Paryavaran Suraksha Samiti & Anr Vs. Union of India & Anr (2017) S SCC 326 with regard to setting up of common effluent treatment plants are being implemented in true letter and substance by the Department of Science, Technology and Environment as well as the Punjab Pollution Control Board.
- 16) That the reply / status report is hereby submitted in compliance to order dated 14.08.2024 for kind consideration and appropriate orders of the Hon'ble Tribunal.

Date: **25<sup>th</sup> November 2024**  
Place : **Chandigarh**

Submitted by



(Priyank Bharti)

Secretary to Government of Punjab  
Department of Science, Technology  
and Environment

**Secretary to Govt. of Punjab  
Deptt. of Science, Technology & Environment  
Chandigarh**

Anurag Verma, IAS  
ਅਨੁਰਾਗ ਵਰਮਾ, ਆਈ ਏ ਐਸ  
Secretary / ਸਕੱਤਰ



DO. No : 3/22/2017-514 (S) 1612  
Date: 22.03.2017. 943636/2

Telefax : +91172-2740190

Secretary, Govt. of Punjab  
Department of Science,  
Technology & Environment  
Chandigarh - 160001

**Subject: Compliance of directions dated 22.2.2017 passed by the Hon'ble Supreme Court of India in WP(C) No 375 of 2012, titled as Prayavaran Suraksha Samiti & Anr. Vs Union of India & Ors.**

My dear Manpreet

As you are aware in the above mentioned case Hon'ble Supreme Court of India has passed very strict directions. You are asked to take immediate necessary steps to ensure strict implementation of these directions. Report regarding and Action taken/ action proposed to be taken regarding each and every point of the judgement should be sent to the undersigned by 29.03.2017.

With regards,

  
(Anurag Verma)

✓  
Sh. Manpreet Singh, IAS,  
Chairman,  
Punjab Pollution Control Board,  
Patiala

AK Sharma  
x 40

cdh


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27/3

Meeting held on 27/3/17.

We will send proceedings to  
Govt.

AEB-III

  
28/3/17.

1613

Tejinder Singh Dhaliwal, IAS

Special Secretary

ਸਪੈਸ਼ਲ ਸਕੱਤਰ

2749314

Tele. No. :

ਟੈਲੀਫੋਨ ਨੰ.

4899  
12/5/17



D.O. No. 3/122/2013-STE(4)/969018/ ਅੱਧ ਸ. ਪੱ. ਨੰ.

Government of Punjab

ਪੰਜਾਬ ਸਰਕਾਰ

Department of Science Technology And Environment ਵਿਭਾਗ

Chandigarh, the : 04-05-2017.

Subject:-

CWP No. 375 of 2012 titled as Paryavaran Suraksha Samiti and Anr

Versus Union of India and Ors- Reply to be filed in the Hon'ble

Supreme Court of India, New Delhi.

Dear Mr. Manpreet ji,

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Kindly refer to your letter no: 1115, dated 31.03.2017 on the subject cited above.

2. As per orders of Hon'ble Supreme Court of India dated 22.2.2017 in the above mentioned case, minutes of meeting received from your office in this regard, it is requested to take necessary action as given below:-

1. As per the orders of the Supreme Court, PPCB was to issue notices to all industrial units, which require consent to operate, by way of common advertisement requiring them to make their primary effluent treatment plants fully operational within three months from the date of judgment.

PPCB to indicate the newspapers and the dates on which the advertisements were issued.

2. As per the orders of the Supreme Court, on the expiry of the notice period of 3 months, the PPCB is required to carry out inspections to verify whether or not, each industrial unit requiring consent to operate has a functional Primary Effluent Treatment Plant (PETP).

PPCB should work out a detailed programme within a week for this exercise and also indicate to the Government the list of officers (by designation) to be deputed for carrying out these inspections and the timeline in which such inspections would be carried out. The industries which generate high pollution should be inspected on priority.

3. As per the orders of the Supreme Court, such of the industrial units which have not been able to make their PETP fully operational within the notice period shall be restrained from any further industrial activity.

PPCB should give fortnightly reports regarding the units which have been restrained due to their PETP being not fully operational.

Put up & take action accordingly

MS

6/5/17

CEEP

EE(RO-III)  
12/5/17

4. Such industrial units which have been disabled, as indicated in the foregoing para, may seek a fresh consent to operate from the PPCB after making its PETP functional.  
**PPCB should give fortnightly reports regarding the units which have sought fresh consent to operate and which have been given the consent out of these.**
5. The Hon'ble Court has also directed that complaints from individuals against the defaulting industries are to be looked into properly.  
**Accordingly, PPCB shall also give fortnightly reports regarding the complaints received and action taken thereon.**
6. The Court has also directed that PPCB should initiate the Civil/ Criminal action against the defaulting industries.  
**PPCB must ensure compliance with this direction. Fortnightly reports regarding Civil/ Criminal action initiated must be sent to the Government.**
7. It has also been directed that setting up of common effluent treatment plants should be taken up as an urgent mission. The ETPs which are under construction must be completed within the postulated time. New ones are to be completed within a period of 3 years.  
**PPCB must focus on getting this work done expeditiously. Full efforts must be made to organize requisite funds. The construction work must be monitored properly at senior level. Monthly reports regarding this should be sent to the Government. PPCB should also coordinate with the Municipal authorities and other Government Departments for ensuring that they are aware of the Court orders regarding their role and implement these orders strictly.**
8. For the purpose of setting up CETPs/STPs priority has to be given to cities, towns and villages which discharge industrial pollutants and sewer directly into the rivers and water bodies.  
**PPCB may prepare a list of places where CETPs /STPs are require to be set up. For this purpose proper consultation must be held with the Department of Local Government and Department of Rural Development.  
Priority list must be sent to the Government within 15 days.**
9. The Hon'ble Court also noted that some of the CETPs/ STPs are dysfunctional because of financial constraints or other reasons.  
**PPCB must evolve a mechanism to regularly check the CETPs/ STPs to ensure that they are fully functional round the clock and 365 days a year. Monthly reports must be sent to the Government by PPCB.**
10. The Hon'bel Court has also directed that each State should make provision for online, real time continuous monitoring system to display emission levels in the public domain on the portal of the concerned State Pollution Control Board.  
**PPCB should ensure that necessary arrangements for complying with this direction are made expeditiously.**

11. Other directions mentioned in the Supreme Court orders must also be followed by PPCB.

The Chairman, Member Secretary and concerned Chief Engineer of the Zonal office would be responsible for ensuring implementation of the directions of the Hon'ble Supreme Court. The Chairman, PPCB must hold regular review meetings in all Zones, so that there is no laxity in the implementation of the orders of the Supreme Court.

In addition to above it is requested that the agenda for the first review meeting may be sent to within three days, please.

With regards,

  
(Tejinder Singh Dhaliwal)

~~Sh Manpreet Singh Chattwal, IAS  
Chairman, Punjab Pollution Control Board,  
Patiala~~

  
5/5/17

CEE (P)  
to put up  
accordingly



# Punjab Pollution Control Board

Regional Office-III

M.C. Complex, 2<sup>nd</sup> Floor, Block-C, Gill Road, Ludhiana

Tel. 0161-2540450

No. 2263-87  
To

Date 21/6/17


1. The Chief Environmental Engineer,  
Bathinda, Ludhiana, Jalandhar & Patiala.
2. The Senior Environmental Engineer,  
Zonal Office- Patiala-I/II, Ludhiana-I/II,  
Jalandhar, Amritsar, Bathinda
3. The Environmental Engineer,  
Punjab Pollution Control Board,  
Regional Office, Patiala, Ludhiana-I, II, III, IV,  
Jalandhar, Amritsar, Bathinda, Sangrur, Faridkot,  
Batala, Fatehgarh Sahib, Hoshiarpur and SAS Nagar

**Subject: Proceedings of the meeting taken by the Hon'ble Secretary to Govt. of Punjab, Deptt. of Science, Technology & Environment on 7-6-2017 to review the progress / compliance of the judgment of Hon'ble Supreme Court of India dated 22/2/2017 in the matter of Paryavaran Suraksha Samiti Vs. Union of India and others in WPC No. 375 of 2012.**

In reference to the subject cited matter, it is intimated that the proceedings of the above said meeting have already been sent to your good office vide email dated 19.06.2017. Now, a hard copy of the said proceedings is sent herewith for your information and further necessary action.

This is being issued as per the orders of the Worthy Member Secretary please.

DA/As Above

  
Environmental Engineer  
For & on Behalf of Member Secretary  
Punjab Pollution Control Board, Patiala

Endst.no. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to followings :-

1. The Member Secretary, Punjab Pollution Control Board, Patiala for information and record please.
2. PS/PA to Chairman, Punjab Pollution Control for information and record please.

DA/As Above

Environmental Engineer

**Proceedings of the meeting taken by the Hon'ble Secretary to Govt. of Punjab, Deptt. of Science, Technology & Environment on 7-6-2017 to review the progress / compliance of the judgment of Hon'ble Supreme Court of India dated 22/2/2017 in the matter of Paryavarán Suraksha Samiti Vs. Union of India and others in WPC No. 375 of 2012.**

The list of the participants is attached.

At the outset of the meeting, the SSTE stated that in the previous meeting of the officers he had directed that the orders of the Hon'ble Supreme Court of India dated 22/2/2017 in the Paryavarán Suraksha Samiti case must be complied with in true letter and spirit. He observed that as the notice period given to the industries for providing fully functionally effluent treatment plant has already expired, therefore, the field officers should start going to the industries to check up the actual position. The Chief Engineers stated that they have already issued instructions in this regard to their officers. However, SSTE observed that the monitoring has to be done in a systematic manner so as to ensure proper compliance with the orders of the Hon'ble Supreme Court. Thereafter, after deliberations, the following decisions were taken:

- All the officers of the Board must read the judgment minutely & understand the spirit and provisions of the judgment.
- The SSTE sought the compliance of the Government DO letter dated 4/5/2017 issued under the Special Secretary, STE to the Chairman, Punjab Pollution Control Board vide no. 969078 dated 4/5/2017. The officers of the Board submitted that all the points in the said DO have been covered in the second review meeting taken on 2/5/2017 and the proceeding of the same were sent to the office of SSTE, but pointwise compliance mentioned in the DO letter was not sent. The copy of the DO letter was circulated to the officers presents and the SSTE directed that the Member Secretary of the Board must compile the required information and send reply to the said letter immediately.
- The industries which have consent to operate but have not installed effluent treatment plant shall be identified. Also those which have not obtain CTO but need ETP shall also be identified.
- The industries shall be checked to see that they have fully operational ETPs by physically checking the ETP at site viz-a-viz the adequacy of the ETP, energy meter reading, chemical dosing, no provision of any bye-pass arrangement to the ETP etc.
- Performa shall be designed by MS of the Board in which each inspecting officer will make the entries regarding the industries inspected.
- The record of inspection in the form of Register shall be maintained by AEE personally at each Regional Office.

- After detection of the violation by the inspecting officer, the concerned Regional Office shall process it for issuance of directions at appropriate competent level for disconnection of electricity alongwith specific direction that the industry shall not use DG set in any case so as to restrain the defaulting unit from any further industrial activity. Simultaneously, the competent officer shall revoke the CTOs of the defaulting industry.
- It was brought out that the PSPCL authorities has already been apprised by the Board to disconnect the electricity supply to the industry promptly on receipt of such directions so as to honour the recommendations of the Board.
- It was decided that legal opinion from Senior Law Officer of the Board be obtained as to whether directions to close the industry and disconnect the electric connection are to be issued u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 or simply by quoting the judgment of Hon'ble Supreme Court of India in WPC No. 375 of 2012.
- After the violating industry makes its primary ETP functional to the required capacity it shall seek fresh CTO from the Board and in such cases the Board shall go ahead for quick restoration of electric connection / grant of CTO so as to resume the industrial activities of the industry. The documentation shall be made simpler by the Board so as to cause least hassle to the industry.
- The Regional Office shall carryout the inspections in accordance with the schedule decided during the previous meeting dated 2/5/2017. However, it was desired by the SSTE that all efforts shall be made by Regional Office to inspect the industries for small scale red category industry also from 15/6/2017 to 15/7/2017 since the Board has to file reply before Hon'ble NGT in its order dated 25/5/2017.
- The Regional Office shall maintain a register where the complaints received from private individual (s) and organizations against the defaulting industry alongwith the action taken thereof. Such complaints shall not be mixed with the general / other complaints and shall be dealt on priority basis.
- The Board will prepare a list of CETPs (Regional Office wise) to be existing / installed / dis-functional CETPs in the State of Punjab.
- It was brought out by Environmental Engineer, Regional Office-III, Ludhiana that the copy of the judgment circulated to the Heads of following Head of the Departments for compliance of the directions of the Hon'ble Supreme Court of India in true letter and spirit:-
  - i) Deptt. of Housing and Urban Development, Govt. of Punjab
  - ii) Deptt. of Industries and Commerce, Govt. of Punjab
  - iii) Deptt. of Rural Development and Panchayats, Govt. of Punjab
  - iv) Director Local Govt. Punjab
  - v) Punjab State Power Corporation Ltd.

vi) Punjab Water Supply and Sewerage Board

- The Regional Offices shall prepare a priority list of cities, towns & villages which discharge industrial pollutants and sewer directly into rivers and water body and the respective CEE will then bring this to the notice of the Deputy Commissioner of the District and to the Director, Local Govt. as well as Director, Panchayats for taking remedial action.
- The Regional Office shall maintain district wise record of data for the activities mentioned in the forgoing paras and shall submit the same fortnightly to Member Secretary through CEEs and Member Secretary in term shall submit the compiled data to SSTE.
- After going through the Paras-14 & 15 of the judgment, its contents were noted and it was directed that the Regional Office shall after adopting set procedure, initiate civil or criminal action as permissible law against all or any defaulting units.
- After going through the Paras-17 of the judgment, it has been directed that the data regarding CAAQMS shall be maintained at Head Office level (Air Lab Section) which shall be further communicated to NGT as a matter of compliance.
- All the CEEs will hold fortnightly meetings with Environmental Engineers of Regional Offices to review the work being done to ensure compliance with the orders of the Hon'ble Supreme Court as mentioned in the forgoing paras.



# Punjab Pollution Control Board

Regional Office-III

M.C. Complex, 2<sup>nd</sup> Floor, Block-C, Gill Road, Ludhiana

Tel. 0161-2540450

No. 2457-81

Date 3/7/17

To

1. The Chief Environmental Engineer,  
Bathinda, Ludhiana, Jalandhar & Patiala.
2. The Senior Environmental Engineer,  
Zonal Office- Patiala-I/II, Ludhiana-I/II,  
Jalandhar, Amritsar, Bathinda
3. The Environmental Engineer,  
Punjab Pollution Control Board,  
Regional Office, Patiala, Ludhiana-I,II,III,IV,  
Jalandhar, Amritsar, Bathinda, Sangrur, Faridkot,  
Batala, Fatehgarh Sahib, Hoshiarpur and SAS Nagar

**Subject: Proceedings of the meeting taken by the Hon'ble Secretary to Govt. of Punjab, Deptt. of Science, Technology & Environment on 20-06-2017 to review the progress / compliance of the judgment of Hon'ble Supreme Court of India dated 22/2/2017 in the matter of Paryavaran Suraksha Samiti Vs. Union of India and others in WPC No. 375 of 2012.**

In reference to the subject cited matter, it is intimated that the proceedings of the above said meeting is sent herewith for your information and further necessary action.

This is being issued as per the orders of the Worthy Member Secretary please.

DA/As Above

**Environmental Engineer  
For & on Behalf of Member Secretary  
Punjab Pollution Control Board, Patiala**

Endst.no. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to followings :-

1. The Member Secretary, Punjab Pollution Control Board, Patiala for information and record please.
2. PS/PA to Chairman, Punjab Pollution Control for information and record please.

DA/As Above

**Environmental Engineer**

**Minutes of the meeting taken by the Secretary to Govt. of Punjab, Deptt. of Science, Technology & Environment on 20.6.2017 with the Chief Environmental Engineers of the Board to review the progress / compliance of the judgment of Hon'ble Supreme Court of India dated 22/2/2017 in the matter of Paryavaran Suraksha Samiti Vs. Union of India and others in WPC No. 375 of 2012.**

The list of the participants is as per **Annexure-1**.

At the outset Secretary to Govt. of Punjab, Deptt. of Science, Technology & Environment emphasized that the orders of the Hon'ble Supreme Court in the Judgment dated 22/2/2017 in the matter of Paryavaran Suraksha Samiti Vs. Union of India and others in WPC No. 375 of 2012 must be complied with in a time bound manner and the progress be reviewed regularly.

**1. Compliance of the DO letter dated 4.5.2017 from the Special Secretary to Govt. of Punjab, Department of Science, Technology and Environment.**

It was apprised by Member Secretary, PPCB that the reply of the DO letter has been prepared and the same shall be submitted to the Government within 3 days.

**2. The following discussions were held and decisions taken:**

a) Chief Environmental Engineers of the Board informed that the industries, which required consent to operate and installed ETP, have been identified by all field offices.

SSTE directed that Regional Offices must ensure that all industries are visited by the officers and no industry should be allowed to operate without functional ETP.

b) A detailed review of checking of the industries was made and the progress achieved by the Board viz-a-viz inspection of the industries was presented in the meeting. The SSTE directed that every effort be made to inspect maximum number of industries upto 22.6.2017 and thereafter, the progress report be submitted to the Ministry of Environment, Forest and Climate Change and the Hon'ble NGT.

c) All the CEEs informed that the inspection register are being maintained AEE wise by the Regional Offices. SSTE directed that Senior Officers must regularly check these registers.

d) CEEs informed that the directions are being followed at the competent level regarding disconnection of electric connection of the violating industries.

e) PSPCL authorities have already been informed to follow the directions of the Board viz-a-viz orders for disconnection of electric supply.

- f) Member Secretary, Punjab Pollution Control Board was asked to obtain legal opinion of Senior Law Officer of the Board as to whether direction for disconnection of electricity can be ordered without hearing and whether disconnection is to be ordered by issue of directions u/s 33-A of the Water Act, 1974 or simply by quoting the judgment of Hon'ble Supreme Court of India in WP(C) no. 375 of 2012 in the.
- g) CEEs informed that complaint registers are being maintained at RO level. The AEEs have been directed to enter all complaints in this register and ensure quick checking of the industry against which complaint is received.
- h) MS informed that the copy of the judgment has already been circulated to Heads of various departments for compliance of directions.
- i) The matter regarding checking of STPs of cities, towns and villages be put up in the next meeting. Chief Environmental Engineer (HQ), PPCB was directed to circulate the list of STPs obtained from PWSSB to all the CEEs so that necessary information be got prepared by them.
- j) It was informed that in response to the letter written by Secretary Local Government to the SSTE, reply of the Government has been prepared and the same shall be put on file for vetting and approval of SSTE.
- k) MS informed that the necessary directions have been issued to all the ROs to adopt set procedure for initiating civil or criminal action as permissible in law against defaulting units.
- l) The data obtained from CAAQMS is being maintained at Head Office level by SO (Air). The same shall be compiled and further communicated to Hon'ble NGT and Ministry of Environment, Forest and Climate Change, immediately.
- m) Proforma for inspection as devised by Member Secretary and Chief Environmental Engineers in the last meeting held on 7/6/2017 have already been circulated to all the concerned field officers for further action. Copy of the same may again be sent to all the Chief Environmental Engineers to further circulating to the field officers.

The meeting ended with the vote of thanks to the chair.



Secretary/STE-cum-Chairman/PPCB

**List of the participants**

1. Dr. Babu Ram,  
Member Secretary,  
Punjab Pollution Control Board,  
Head Office, Patiala.
2. Sh. Pawan Garg,  
Chief Environmental Engineer,  
Punjab Pollution Control Board,  
Patiala.
3. Sh. Krunesh Garg,  
Chief Environmental Engineer,  
Punjab Pollution Control Board,  
Head Office, Patiala.
4. Sh. Gulshan Rai,  
Chief Environmental Engineer,  
Punjab Pollution Control Board,  
Ludhiana.
5. Sh. G.S Majithia,  
Chief Environmental Engineer,  
Punjab Pollution Control Board,  
Jalandhar.
6. Sh. Ashok Kumar Sharma,  
Environmental Engineer,  
Punjab Pollution Control Board,  
Regional Office-4, Ludhiana.

Proceedings of the Fifth meeting of River Rejuvenation Committee (RRC) under the Chairmanship of Principal Secretary, Department of Science, Technology & Environment to review the progress of Action Plans on Clean Rivers on 08.07.2019 at 11.30 AM in Conference Room of PSCST, MGSIPA Complex, Chandigarh.

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**Agenda No. 5.1 Leave of Absence**

1. The following Officers from various Departments attended the meeting:

Department of Science, Technology & Environment	Sh. KeshavHingonia, IAS, Additional Secretary Sh. PardeepGarg, Joint Director Sh. Gurharminder Singh, SSO Sh. Parveen Kumar, Technical Officer Sh. Gagandeep Singh, Technical Officer
Department of Local Government	Sh. Sanyam Aggarwal, IAS, Additional Commissioner, MCL Sh. Rajinder Singh, SE (O&M), MCL Sh. Kishor Bansal, SE (O&M), MCJ Sh. JitinVasudeva, EE, PWSSB Sh. Manpreet Singh, JE, MCL Sh. Harendra Tiwari, GIS Expert, AECOM
Punjab Pollution Control Board	Sh. KruneshGarg, Member Secretary Sh. GulshanRai, CEE
Department of Water Resources	Sh. R.P. Singh, SE Sh. RamandeepBains, XEN (Drainage), Patiala Sh. RaghawGarg, SDO Sh. Kanwaljit, SDO, Drainage, Kapurthala
Department of Rural Development & Panchayats	Sh. Devinder Kumar, SE
Department of Industries & Commerce	Sh. S.K. Sharma, XEN, PSIEC Sh. Parminder Singh, SDE, PSIEC Sh. Gurbachan Singh, SDE, PSIEC Sh. Sandeep Singh, AE, PSIEC

Department of Soil & Water Conservation	Sh. Baljinder Singh, SDSLO
Department of Housing & Urban Development	Sh. Balwinder Singh, SE, GLADA, Ludhiana Sh. Yadwinder Singh, JDA, PUDA
Department of Water Supply & Sanitation	Sh. Rajinder Singh, CE
Department of Health & Family Welfare	Dr. Gurjot Kaur, Nodal Officer
Indian Institute of Technology, Ropar	Prof. Deepak Kashyap

At the outset, Joint Director, DECC apprised the Committee that NGT vide order dated 07.03.2019 in OA No. 606/2018 directed the Chief Secretary to submit the quarterly progress report during his personal appearance before NGT on 07.03.2019. Further, it has directed the Chief Secretary to be present in person before the Tribunal on 16th September, 2019 with the status of compliance in respect of various issues mentioned in the above mentioned order. Further, NGT directed to complete all the infrastructure works by 31.03.2021.

It was also informed that some of the Institutions including IIT Ropar were invited for the meeting for seeking their technical support in the implementation of the Action Plan. A team from Punjab State Council for Science and Technology had earlier visited IIT Ropar for detailed interaction with them in pursuance of the visit of Chief Minister to IIT Ropar on World Environment Day and had detailed interaction with the relevant authorities of IIT Ropar for possible cooperation between the State Government and IIT Ropar.

Thereafter a detailed presentation was made before the Committee regarding the progress achieved during the last quarter (April-June, 19) w.r.t. various activities as per the timelines given in the Action Plans.

**Agenda No. 5.2 Monitoring of River Water Quality / STPs / CETPs/ ETPs**

**(i) Monitoring of River Water Quality**

- (a) The matter regarding developing a model for monitoring river water quality including the impact of polluting sources in the catchment

area was deliberated at length. The representative from IIT Ropar informed that their institute has expertise in water sector and can help the State in developing suitable model. IIT, Ropar suggested that river stage (water level above common datum) would be considered for monitoring the river water quality. Further, modeling to analyze the water quality data also needs to be carried out. It is decided to map on GIS all the locations of water sampling along with other streams/ drains discharging their wastewater into the rivers.

- (b) It was decided that the State may sign MoU with IIT, Ropar for taking their technical expert services for action plan for clean water.

**(ii) Installation of Continuous Online Monitoring Stations for surface water quality**

- (a) The Committee reviewed the progress of installation and it was informed that the tenders have already been invited. Taking a month for tender evaluation and three month for installation etc., the Committee directed PPCB to commission all the 11 online monitoring stations by 1st December 2019.
- (b) Out of the three online monitoring stations proposed for Beas, it was decided to install the two monitoring stations on BudhaNallah, being major source of pollution, at critical locations for monitoring quality of water in Buddha Nallaha.

**(iii) Monitoring of STPs**

- (a) The non-compliance of STPs during the last quarter @ 47.50% was found to be very high and unacceptable. It was directed that the concerned departments must make concerted efforts to bring it down to 15% during the next quarter and then to 5%.
- (b) The Committee directed PPCB to monitor 100% of the STPs till the time the non-compliance is substantially reduced.

**(iv) Monitoring of CETPs**

- (a) The CETP Leather Complex, Jalandhar was consistently found non-compliant during the last quarter and this is not acceptable. PPCB must take strict action in the matter.
- (b) It was also noted that with the personal supervision of Chairman, the CETP is able to achieve much better results. It was accordingly

directed that PPCB to fix the responsibility and SOP for officers at different levels for the efficient functioning of CETPs.

**(v) Monitoring of ETPs**

- (a) The Average Non Compliance during the last quarter was found to be 29.32%, which is very high and it must be brought down to 5% in the next quarter.
- (b) The Committee directed PPCB that R.O wise %age Non-Compliance of ETPs be linked with their performance.
- (c) A detailed audit of inspections and action taken by PPCB against non-complying units will be carried out to find out weaknesses in the existing systems and plug the same.

**(vi) Installation of OCEMS and CCTV in existing STPs**

- (a) The CCTVs installed must be monitored effectively. PSCST has separately organized meeting with various suppliers, PPCB, PWSSB etc. to develop a system for effective monitoring through the online systems of CCTVs. PSCST be directed to complete the study and suggest the way forward for ensuring effective usage of online data of CCTVS and other devices.
- (b) The progress w.r.t. OCEMS by 31.12.2019 was found to be slow as no STP has installed the OCEMS during the last quarter. It was informed that PWSSB has now taken the requisite clarification from PPCB and will complete the process expeditiously. PWSSB was asked to expedite the installation of OCEMS and make the data available to PSCST for its integration in the dashboard.

**(vii) Installation of OCEMS in ETPs**

- (a) The progress w.r.t. installation of OCEMS in 115 ETPs having discharge more than 50 kld by 31.07.2019 was found to be very slow. PPCB was directed to fix the responsibility of the Regional Officers for such a lackluster performance.
- (b) PPCB will make available the data/ feed of already installed OCEMS systems to PSCST for integration.

(viii) **Action taken by Departments against Non-Compliant**

- (a) The following recoveries have been made by the Departments from STP Operator's payment for Non Compliance in the last quarter:

Sr. No.	Department	Recovery from Operator Payment (Rs. In Lacs)
1.	PWSSB	25.55
2.	MCL	50.88
3.	MCJ	05.27
4.	GMADA	02.00

- (c) The recoveries are not uptodate and the departments were asked to ensure prompt and full deductions from the payments of the Contractors, if the prescribed standards as per the agreement are not achieved by the Operator.

**Agenda No. 5.3 Action Taken against Non-Compliant STPs/CETPs/ETPs**

- (i) It was noted that 97 cases are pending against various ULBs for default of their STPs and 33 cases are pending against various industrial units for disposal under Water Act, 1976.
- (ii) The matter was discussed in detail and it was felt that personal appearance of Executive Officer/ Commissioner MC/ Industrial Unit is not required and they can send their representation/ objections in writing in response to show cause notice and thereafter matter be disposed by in accordance with law.
- (iii) In order to ensure cases are disposed off within 45 days, the time limit prescribed in the Act, the power to dispose of these cases be delegated to Regional Officer for expeditious disposal and following an objective criteria, which may be laid down for guidance of the officers. The Senior Environmental Engineers and Chief Engineers shall be entrusted to monitor the quality and quantity of the work being disposed off by Regional Officers.
- (iv) As per NGT's directions in various cases, the failure of the regulator to take action as per rules and regulations shall make them liable for action including recovery of environmental compensation and disciplinary action against the erring officer including recoveries from the erring officer.
- (v) NGT has also directed Performance Bank Guarantee to be furnished to CPCB to ensure effective implementation of the Action Plan to control water pollution. With such a high rate of failure may lead to forfeiture of the BG and further its enhancement.

**Agenda No. 5.4 Setting up of New/ Up-gradation/ Rehabilitation of STPs**

- (i) The Department of Local Govt. informed that the progress cannot be made because of the enforcement of model code of conduct in the State due to elections. It was also informed that the tender for many smaller STPs have not been successful and efforts are being made to club them so that they can be bid out successfully.
- (ii) PWSSB was directed to identify the towns, where funds not tied up, for shifting these towns to low cost technology finalized for villages as decided in the CS meeting.
- (iii) The timelines must be revised to 1 April 2021 as per NGT's directions.

**Agenda No. 5.5 Setting up of CETPs/ETPs / Biogas Plants****(i) Setting up of CETPs****Failure to operationalize 15 MLD CETP at Bahadur-ke-road**

- (a) Setting up of CETPs is the only way forward for cleaning Buddha Nallaha and pollution in Sutlej river as mixing of industrial effluents and domestic sewage has lead to failure of Jamalpur STP and also impacting performance of other STPs. This has also been a subject matter of Sobha Singh case before NGT even before the constitution of River Rejuvenation Committee in case of cleaning up of critically polluted stretches.
- (b) Government of Punjab has already been saddled with penalty of 50 Crore and NGT may enhance the same if the position does not improve and only way in which position can improve is the operation of CETPs, which will substantially segregate industrial effluents from domestic sewage.
- (c) PPCB has been consistently assuring both in the meeting of Chief Secretary as well as in the meeting of NGT appointed Subcommittee that 15 MLD CETP at BahadurKewill be commissioned by 30<sup>th</sup> June 2019.
- (d) It has now been learnt that the SPV has neither obtained electricity connection nor laid the pipe for final disposal of treated effluents. And PPCB failed to monitor the project and escalate and resolve the issues in time and thus rendered itself liable for action in terms of various NGT directions.

- (e) PPCB must take action in the matter to penalize including environmental compensation for failure to set up the CETP in time. PPCB shall also initiate action against the concerned R.Os and other supervisory staff for not taking timely corrective actions. In case PPCB doesn't take action, action shall be taken against PPCB.

**Setting up of 40 MLD and 50 MLD CETPs**

- (f) PPCB shall ensure through appropriate legal directions to operationalize these two CETPs as per timelines failing which action including environmental compensation shall be taken as already directed by NGT sub-committee.

**Work on 0.15 MLD CETP at Jalandhar**

- (g) The work for setting up of 0.15 mld CETP for electroplating units has started but stopped on public protest. PPCB has examined the proposal and there is nothing against the project on merit. PPCB was accordingly advised to seek the assistance of District Administration in going ahead of the project.

**Work on 5 MLD CETP, Leather Complex**

- (h) No timeline given by the SPV for up-gradation of 5 mld CETP and additional 5 MLD module at Leather Complex at Jalandhar. PPCB reported that DPR is under vetting by CLRI. PPCB to provide the clear timelines.

(ii) **Setting up of ETPs for Tajpur, Haibowal and Jamsher Dairy Complex and Biogas Plants**

- (a) The activities w.r.t. setting up of ETPs for Tajpur, Haibowal and Jamsher Dairy Complex and Biogas Plants for Tajpur&Jamsher Dairy Complex found non starter
- (b) The Committee directed MCL to finalize the issue regarding shifting of Tajpur Dairies as already directed by NGT without further delay.
- (c) The Committee directed MCJ to provide firm timelines for setting up of ETP & Biogas Plant for Jamseher Dairy Complex to expedite the progress

- (iii) **Release of 200 cusec of water from Sirhind canal to Buddha Nalah**
- (a) DWR reported that the estimate of Rs. 5.77 crore prepared by the Department for release of 200 cusec of water to Budha Nallah stands submitted to PPCB for funding as per the directions of the Executive Committee for celebration of 550<sup>th</sup> year of Guru Nanak Dev Ji.
- (b) PPCB may examine whether it is a fit charge and availability of funds and take necessary action accordingly.
- (iv) **Release of 150 cusec of water from MukerianHydel Channel to Holy Bein**
- DWR informed that necessary funds have been approved by GOP and the project would be completed before 30.09.2019.
- (v) **Setting up of Treatment facilities in villages**
- (a) DRDP reported that out of 167 villages to be taken up in Phase-I the work in 28 villages are likely to be completed by 30.09.19
- (b) The preparation of DPR for the remaining villages is under progress
- (c) The Committee directed DRDP to expedite the progress for setting up of treatment facilities in the remaining villages.

**Agenda No. 5.6 Field Visits by NGT Monitoring Committee**

- (i) The Committee was apprised about the recommendations made by NGT Monitoring Committee during field visits on 01.05.2019, 08.05.2019 and 22.05.2019. Thereafter two more visits have been made by the Committee on 28.05.2019 & 14.06.2019.
- (ii) The current action taken by the Departments on the recommendations of the Committee is as follows:

Sno.	Recommendation by NGT Monitoring Committee	Current Status
<b>During Field Visit to Ludhiana on 01.05.19</b>		
(i)	Action against Punjab Dyer Association	PPCB to submit the final action taken report in the matter.
(ii)	Outlets carrying industrial wastewater into Budha Nallah	PPCB to submit the final action taken report in the matter
(iii)	Joint study by PPCB	PPCB to depute one dedicated officer for

	and MCL	joint verification.
(iv)	Shifting of Dairies/ Treatment of Effluent	MCL to finalise the alternative namely shifting of dairies or setting up of effluent treatment plants. It has already been delayed.
(v)	Presence of colour in the treated sewage of STP Bhattian	Final action taken report is awaited from PPCB.
(vi)	Performance of 111 MLD STP Bhattian	MCL reported that estimate has been prepared for constructing bypass to de-silt the FPU's at STP Bhattian. The work to be executed expeditiously.
(vii)	Desilting of Budha Nallah before monsoons.	The Department reported that it has deployed 7 machines for de-silting and 50% of the work has been completed. The remaining work shall be completed before monsoons.
<b>Field Visit to Jalandhar on 8.5.19</b>		
(i)	Upgrade STP Pholriwal	MCJ directed to expedite the progress.
(ii)	Presence of Oil & grease in the disposal point located in Beant Singh Park	PPCB shall ensure that the committee constituted by Department of Industries and Commerce regarding CETPs required for various focal points gives its recommendations within 15 days.
(iii)	The overflow of disposal point near M/s. JagranPrakashan Limited	PSIEC reported that it has plugged the outlet. PSIEC shall also report regarding setting up of separate STP.
(iv)	Untreated sewage of disposal of Kalia Colony, Jalandhar	MCJ reported that the overflow of these disposals being discharged into Kala Singhian Drain as the municipal sewers require de-silting. The Department further reported that a budget of Rs. 5-7 crore is required to de-silt the sewer in 3-4 months.  The action taken by MCJ is not satisfactory and MCJ was directed by NGT Monitoring Committee to prepare detailed proposal and arrange funding for the same including approaching the State Government for

		funding, if required.
(v)	Various other outlets overflowing into Kala Sanghia Drain	MCJ to take action as suggested in (iv) above.
(vi)	Environmental Compensation on M/s Doaba Cooperative Milk Producer	PPCB was directed to finalize action in the matter and submit report in writing.
(vii)	Verification of actual discharge of electroplating effluents of M/s Victor Forging and M/s Vishal Tools	PPCB was directed to finalize the action in the matter and submit compliance report in writing.
(viii)	Cancellation of the consent of M/s Proxima Steel and M/s Tulbro Forging, FP Jalandhar	PPCB reported the consent of M/s Proxima Steel and Tulbro Forging, Jalandhar has been revoked. PPCB was asked to submit the report in writing.
(ix)	Up-gradation of CETP by PETS	PPCB reported that the action is under progress. The up-gradation to be completed in time bound manner.
(x)	PG from PETS	PPCB reported that Performance Bank Guarantee of Rs. 25 lacs has been taken from PETS.
(xi)	Installation of various Components by PETS	PPCB to submit compliance report in writing.
(xii)	Outlets of storm water drain, presently carrying sewage of Leather Complex into Kala Singahian Drain	PSIEC reported that it has plugged all the outlets. Compliance report in writing to be submitted.
(xiii)	Primary ETP standards of wastewater	PPCB reported that the action is under progress. Final compliance report to be

		submitted by PPCB.
(xiv)	Outlet maintained near STP Peer Dad to discharge untreated sewage	MCJ reported that it has plugged the outlet.
<b>Field Visit to Kapurthala/ Sultanpur Lodi on 22.05.19</b>		
(i)	De-sludge the ponds of STP, Sultanpur Lodhi and replace the lifting pumps with new pumps within 2 months	PPCB reported that it has issued directions. Further the NGT Committee decided that representatives of PPCB, PWSSB, DLG along with Baba Sukhjeet Singh Seechewal would visit these STPs and give its recommendations w.r.t. actions needs to be taken within two weeks.
(ii)	Regular operation of Kapurthala STP	DLG to explore the transfer of operation & maintenance of the STPs belonging to Municipal Committees to PWSSB for their effective operation.
(iii)	Land for treating the sewage of Rawal & its Colonies	JDA to take the ownership for acquisition of land for setting up of STP.
(iv)	Outlets of some localities of Kapurthala town falling into Wadala Drain	Visit by the Committee as per Sr. No. (i) above and recommendations.
(v)	Discharge of sewage of village Khera Donna	DRDP was directed to get the needful done.

**Field Visit on 28.05.2019 to M/s. Vishal Paper Industries & M/s. Vishal Coaters Pvt. Ltd., Village Khusropur, Patiala, M/s. Patiala Distillers, Village Maine Patiala and M/. DSG Papers Pvt. Ltd., Village Bhanri, Patiala**

(i)	PPCB revoke the consent granted to industry	PPCB to submit the Status in writing within a week.
(ii)	PPCB impose EC amounting to Rs. 50 lacs	
(iii)	PPCB shall seal the machinery of the industry to ensure 30% reduction in production capacity	
(iv)	PPCB shall direct the industry to upgrade ETP within 3 months	
(v)	PPCB direct the industry to develop plantation area in such a way that no stagnation is occurred at any time	
(vi)	PPCB direct the industry to keep minimum buffer of 30 meter between Patiala Nadi and plantation area. The industry shall not discharge its effluent in this buffer zone	
(vii)	PPCB shall direct the industry to dispose off its sludge from the secondary clarifier and other waste material like plastic etc. in an environmentally sound manner	

**Visit on 14.06.2019 to M/s. Molson Coors India Pvt. Ltd., Mohangram, Tehsil Dera Bassi, Distt. SAS Nagar**

(i)	PPCB direct the industry to channelize its effluent from equalization tank to primary clarifier	PPCB to submit the action taken in the matter within a week.
(ii)	PPCB direct the industry to maintain required concentration of MLSS & MLVSS in the aeration tank to increase the efficiency of aerobic biological treatment system	
(iii)	PPCB impose EC amounting to Rs. 25 lacs	
(iv)	Operate RO System regularly at its optimum capacity	

(v)	Industry to provide flow meter at the inlet, outlet of R.O System	
(vi)	The industry shall maintain proper distribution system network for disposal of final effluent in the plantation area. There should be uniform application of treated effluent and no stagnation of effluent should be in the plantation area.	

- (iii) The concerned departments to submit the Action Taken Report w.r.t the activities relating to their departments within a week.

**Agenda No. 5.7 Other Important Decisions**

- (i) The Joint Director, DECC informed the Committee that the progress report for the month of June, 2019 w.r.t. implementation of Action Plans of Clean River has not been received from the Municipal Committees of Jalalabad, Dasuya, Kapurthala, Sultanpur Lodhi, Sham Churasi and Municipal Corporation of Patiala. Further, the said information has also not been received from the Department of Housing & Urban Development for the STPs being operated by GMADA & PUDA. The Department of Local Government and Department of Housing & Urban Development were asked to depute the Nodal Officers to provide the information.
- (ii) Further, In order to ensure that all activities across all the responsible agencies across all the cities falling in the catchment areas of three rivers namely Sutlej, Beas and Ghaggar are effectively monitored, data analysed, delays escalated, responsibility fixed and corrective action taken, program team needs to be strengthened by engaging a team of one Environmental Engineer and one Assistant Environmental Engineer immediately. The requisite project manpower shall be recruited by PSCST in project mode for implementation of Clean River Action Plans for the three rivers namely Sutlej, Beas, Ghaggar in order to ensure compliance of the NGT orders.

The meeting ended with vote of thanks to the Chair.



Proceedings of the Sixth meeting of River Rejuvenation Committee (RRC) under the Chairmanship of Principal Secretary, Department of Science, Technology & Environment to review the progress of Action Plans on Clean Rivers on 09.08.2019 at 11.00 AM in Conference Room of PSCST, MGSIPA Complex, Chandigarh

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**Agenda No. 6.1 Leave of Absence**

1. The following Officers from various Departments attended the meeting:

Department of Science, Technology & Environment	Sh. Pardeep Garg, Joint Director Sh. Gurharminder Singh, SSO Ms. Manak Bola, JRF Sh. Parveen Kumar, Technical Officer Sh. Gagandeep Singh, Technical Officer
Department of Local Government	Sh. Sanyam Aggarwal, IAS, Additional Commissioner, MCL Ms. Aashika Jain, IAS, Jt. Commissioner, MCJ Sh. R.P. Gupta, Director (P&D) Ms. Lata Chauhan, EE (PWSBB) Sh. Rajneesh Dogra, SE, MCJ Sh. Gagandeep, SDO (O&M), MCJ Sh. Saurav Sandhu, JE, MCJ
Punjab Pollution Control Board	Sh. Krunesh Garg, Member Secretary Sh. Sandeep Bahl, SEE
Department of Water Resources	Sh. G.P Virk, XEN (Floods) Sh. S.S. Randhawa, SDO (Drainage) Sh. Varun Garg, SDO Sh. Kuljinder Singh, SDO Sh. Nishant Garg, JE
Department of Rural Development & Panchayats	Sh. Tejpal Singh, XEN
Department of Industries & Commerce	Sh. S.K. Sharma, XEN, PSIEC Sh. Gurbachan Singh, SDE, PSIEC

Department of Soil & Water Conservation	Sh. G.S. Dhillon, Map Officer Sh. Dharinder Mahay, SCO
Department of Housing & Urban Development	Sh. Yadwinder Singh, XEN, JDA, PUDA Sh. Tarun Aggarwal , DE, GLADA Sh. Pankaj Mehra, DE, GMADA Sh. Varinder Kumar, SDE, GMADA
Department of Water Supply & Sanitation	Sh. Rajinder Singh, CE Sh. N.K Sharma, Sr. Design Expert
Department of Health & Family Welfare	Dr. Manav Singh, Medical Officer
Punjab State Council for Science & Technology	Sh. Pritpal Singh, Senior Engineer

**Agenda No. 6.2 Confirmation of the proceedings of the 5<sup>th</sup> Meeting**

The comments and suggestions of PPCB submitted vide letter dated 08.08.2019 on the proceedings of the 5<sup>th</sup> meeting of RRC were discussed in detail and current status incorporated against the relevant agenda item. The minutes were accordingly confirmed.

At the outset, all departments were requested to ensure the timely submission of Monthly Progress Report (MPR) to enable DECC to prepare and distribute agenda for the meetings well in time. The committee was informed that the MPRs for the month of July from the key departments i.e. PPCB, MC Ludhiana, PWSSB, MC Jalandhar etc. were received after the due date of 5<sup>th</sup> August, 2019.

It was further informed that the departments except DWSS, Health & Family Welfare and PSIEC have not appointed Nodal Officers.

All the departments were directed to nominate a Senior Officer as Nodal Officer for submitting the MPRs to DECC along with a duly signed cover letter. The departments were also directed to formally communicate to DECC the names and designation of Nodal Officers for effective follow-up and accountability. The committee decided that a fine of Rs. 1000/- may be imposed on the departments on account of non-submission of MPRs by the due date of 5<sup>th</sup> of every month.

The feasibility of online submission of MPRs through Google drive, Drop box etc. to fast track the process was also discussed. The progress of development of Management Information System for EPMS was reviewed and DECC was directed to expedite the development of MIS to receive all the reports online through a portal.

**Agenda No.6.3 Follow-up on the decisions taken in the 5<sup>th</sup> meeting of RRC**

Follow up action on the decisions taken in the 5<sup>th</sup> meeting of RRC was discussed with the concerned items of the main agenda.

**Agenda No.6.4 Review of monitoring of Water Quality of Rivers**

1. The status of the river water quality monitored by PPCB for the month of July on the polluted stretches of the rivers and installation of RTWQMS were reviewed.
2. PPCB informed that the tender for installation of RTWQMS has been opened on 16.07.2019 and evaluation is being carried out to commission the monitoring system before 31.03.2020. The committee took a serious note of slow progress of the matter and emphasized that time is of the essence and it should be taken care in all actions. The committee directed PPCB to give milestones for installation and commissioning of RTWQMS at 11 critical locations including 2 at Budha Nallah by 01.12.2019 as decided in the NGT Monitoring Committee meeting held on 23.07.2019. After the detail deliberations, the following milestones were fixed:
  - (i). Technical evaluation : 31.08.2019
  - (ii). Allotment of work : 15.09.2019
  - (iii). Delivery & Installation : 15.12.2019
3. PPCB was directed to intimate two locations on Budha Nallah for installation of RTWQMS and send a copy of the tender document to DECC. It was decided to organize a separate meeting with the major vendors dealing with RTWQMS to understand the whole process viz-a-viz CPCB Guidelines for online monitoring systems.
4. The progress w.r.t Development of IoT based river water quality monitoring system by PSCST with the involvement of IIT Ropar was also reviewed. The committee directed PSCST to expedite the engagement of IIT Ropar and start the work. PSCST was also directed to expedite the work on setting up of integrated dashboard for environmental compliances using real time online quality monitoring systems.



**Agenda No.6.5 Review of monitoring of functioning of STPs in the catchment area**

1. The committee noted with a serious concern the 40% and 47% non compliance of STPs in terms of nos. and capacity, respectively. The department wise non compliance of STPs was reviewed. Agency wise non-compliance is given below:

Sr. No.	Agency	Total No. of STPs operated	Total Capacity (MLD)	No. of STP Monitored	% Non Compliance/ (Nos)	% Non Compliance (Capacity)
1	PWSSB	48	396	46	33% (15)	35%
2	MES	10	26	8	75% (6)	54%
3	MC Jalandhar	6	235	6	17% (1)	43%
4	MC Ludhiana	5	466	3	67% (2)	66%
5	Other ULBs not maintained by PWSSB	7	96	6	67% (4)	22%
6	DWSS	4	25	3	67% (2)	64%
7	GMADA	3	51	3	33% (1)	87%
8	PDA	1	13	0	-	-
9	BBMB	2	14	2	0%	0%
	Total	86	1325	77	40% (31)	47%

2. All the departments were directed to take concerted actions to bring the non-compliance to significantly low level.
3. It was informed by PWSSB that there is an improvement in the functioning of 10 WSP based STPs due to treatment of Total Coliform by sodium hypochlorite and it can be further improved by constructing chlorine contact tanks. The approximate expenditure for construction of chlorine contact tanks is Rs. 10.00 Lacs per tank and funds for the same are yet to be tied up. The committee directed PWSSB to prepare the final estimate for construction of chlorine



contact tanks in all WSP based STPs being operated by PWSSB within a month and ensure their construction in a time bound manner.

4. PWSSB also highlighted the issue w.r.t. presence of oil & grease with a COD level of 2300 mg/l at the inlet of STP located at Zirakpur. It was decided to constitute a committee of comprising one Senior Officer each of MC- Zirakpur, PPCB & PWSSB and submit a detail report ascertaining the source of oil & grease in the MC sewer within two weeks.
5. The committee noted the non-compliance by 6 STPs (out of 8) being operated by MES. It was decided to invite the Senior Officer of MES, who is responsible for O&M of STPs in the next meeting of RRC.
6. MC Ludhiana and DWSS were directed to take all the possible measures to bring all STPs within the norms. DWSS was also directed explore the feasibility of transforming the four STPs operated by it to PWSSB.
7. PPCB was directed to expedite the action against non-compliance STPs and clear all the 62 pending cases on priority. It was clarified that each incident of non-compliance by STP be treated as new violation and reasons thereof shall be ascertained and action taken accordingly. PPCB shall ensure that all the backlog of pending cases upto June 2019 will be cleared by 30<sup>th</sup> August 2019.
8. The action taken by agencies against the operators/ contractors of non compliance STPs was reviewed. The committee took note of meager penalty of Rs. 18,700/- imposed by PWSSB against 3 non complaint STPs and directed PWSSB to review the same. PWSSB informed that the penalty has been imposed as per the existing norms of Rs. 200/- per MLD per parameter. It was further informed that the charges towards the penalty have been increased in the draft O & M Manual of STPs, being prepared by PWSSB.
9. PPCB was directed to submit compliance report w.r.t. sealing of bye pass system of STPs as informed by Department of Local Government.
10. The committee directed PWSSB to coordinate and collect progress reports and other information in respect of STPs being operated by MCs of Jalalabad, Dasuya, Sultanpur Lodhi, Sham Churasi and Patiala and submit the same to DECC in the prescribed format for review at various level. Similarly, the committee directed GMADA to provide information/data of all the 5 STPs of department of Housing & Urban Development to DECC including PDA.

#### Agenda No.6.6

#### Review of monitoring of functioning of CETPs in the catchment area

1. The committee took a serious note of consistence non-compliance by CETP

Leather Complex, Jalandhar since March 2019. PPCB informed that a penalty of Rs. 25.00 lacs has been imposed on CETP Leather Complex on account of non compliance and 3 complaints have been filed against PETS and CETP operator in the Court of CJM, Jalandhar.

2. The committee emphasized that to lay down legal framework for setting up and successful operation of CETPs by ensuring diligent supervision is the prime responsibility of PPCB. On the other hand, the responsibility for operation & maintenance of the CETP lies with the concerned SPV. Accordingly, PPCB is directed to prepare appropriate legal framework under Water Act, 1974 and also prepare Standard Operating Practices for officers of PPCB and management of the SPV to ensure proper functioning of CETPs through regulation and supervision.
3. PPCB was also directed to submit report regarding CETP for electroplating unit Ludhiana as it is not receiving effluents from all the member units.
4. As brought out by PPCB, it was agreed that there is an infrastructure gap for management of both industrial and domestic wastewater. So far as industrial wastewater is concerned, PPCB has been designated as Nodal Agency to ensure setting up of CETPs, which are under planning and execution since 2010 in the city of Ludhiana, but have yet not been completed. Due to the lack of infrastructure of CETPs and consequent lack of segregation of industrial effluents, operational efficiency of existing domestic wastewater treatment infrastructure as well as future planning of augmentation of domestic wastewater treatment infrastructure has been impacted.
5. PPCB was accordingly asked to focus and ensure completion of CETPs at the earliest while matter regarding domestic waste water infrastructure will be pursued by RRC and State Apex Committee with Department of Local Government and other stakeholders for ensuring adequate funds for time bound creation of infrastructure as per NGT directions.

**AgendaNo.6.7      Review of monitoring of functioning of ETPs in the catchment area**

1. While reviewing the functioning of the ETPs, committee noted that only 8% (42 no.) of industries has been inspected by PPCB in the month of July against the target of 10%. Further, only one inspection carried out by CEE, and none by Chairman, PPCB.
2. The committee desired that the focus of ETP monitoring should be on red category units located in the catchment area of Budha Nallah.

3. The committee also desired that the selection of ETPs to be monitored during a particular month be decided based on a pre-defined criteria/ sampling procedure and should not be based on discretion of the concerned RO. PPCB was directed to devise the methodology for selection of ETPs for monitoring focusing on risk based inspections which will act as deterrent.
4. PPCB was directed to expedite the action against non compliance ETPs and clear all the 36 pending cases on priority. PPCB shall ensure that all the backlog of pending cases upto June 2019 will be cleared by 30<sup>th</sup> August 2019 and EC will be imposed in accordance with the order dated 17.07.2019 of NGT in Sobha Singh Case.
5. The progress for installation of OCEMS was found to be very slow as less than 50% units has so far commissioned for OCEMS. The Committee directed PPCB to take diligent steps to expedite installation of OCEMS and fix the responsibility of Regional Officers for the delay in installation of OCEMS particularly in the catchment of Buddha Nallah. EC shall be imposed for delays in accordance with the order dated 17.07.2019 of NGT in Sobha Singh Case.

**Agenda No.6.8      Setting up of New/ up gradation/ Rehabilitation of STPs**

1. The progress for setting up of New/ up-gradation of STPs was found to be slow. The Department of Local Government/ PWSSB has still not revised timelines as per NGT directions. The Department was asked to expedite selection of low cost technology for certain ULBs as per the recommendations of Technical Committee setup under the Chairman, PPCB.
2. PWSSB was directed to prepare detailed status regarding each project and the same shall be reviewed separately in detail.

**Agenda No.6.9      Progress for setting up of New CETPs**

1. The Committee noted with serious concern that 15 MLD CETP which was to be commissioned by 30th June, 2019 has yet not been commissioned and still 15% work is to be completed.
2. PPCB reported that EC of Rs. 30,000/- per day has been imposed on SPV of 15 MLD CETP w.e.f. 01.07.2019 and hearings have been given to SPV of 40 MLD CETP and 50 MLD CETP to meet the target timelines failing which EC will be imposed. PPCB was asked to take action regarding EC as per the order dated 17.07.2019 of NGT in Shobha Singh case.
3. It was noted that PPCB failed to monitor the project and escalate and resolve the issues in time and thus rendered itself liable for action.

4. The case for setting up of CETPs are pending since many years and the mixing of industrial effluents with domestic waste water is impacting the operational performance of STPs and particularly Jamalpur STP. The P. Ram Committee and NEERI had both recommended setting up of CETPs way back in 2008-10 and an undertaking was given in the Hon'ble High Court by PPCB.
5. PPCB shall consider deputing dedicated team for monitoring the progress of these CETPs and resolve their issues, if any, to ensure their timely completion, which is essential for smooth functioning of waste water infrastructure of the City.

**Agenda No.6.10 Reconciliation of Domestic Wastewater & Industrial Effluents for Ludhiana City**

The Committee noted the work done for reconciliation of waste water in the city of Ludhiana and way forward for addressing all issues concerning management and treatment of waste water of Ludhiana including setting up of CETP for scattered units.

**Agenda No. 6.11 Setting up of ETPs for Tajpur, Haibowal & Jamsher Dairy Complex**

MCL reported that it has been decided not to shift the Tajpur Dairies. The Committee directed MCL & MCJ to provide firm timelines for setting up of ETPs & Biogas Plants for management of dairy waste.

**Agenda No. 6.12 Review of progress w.r.t. release of 200 cusec of water from Sirhind Canal to Buda Nallah**

It was reported by DWR that the project will be completed within a period of one year. The committee directed DWR to send a written communication to DECC in this regard.

**Agenda No. 6.13 Review of progress for setting up of treatment facilities in villages**

The Committee noted the progress.

**Agenda No. 6.14 Reused of treated wastewater of STPs for irrigation**

The Committee noted the progress.

**Agenda No. 6.15 Review of progress regarding organization of Health Checkup Camps**

The Committee noted the progress.

The meeting ended with vote of thanks to the Chair.

Proceedings of the Seventh meeting of River Rejuvenation Committee (RRC) under the Chairmanship of Principal Secretary, Department of Science, Technology & Environment to review the progress of Action Plans on Clean Rivers on 10.09.2019 at 12.00 Noon in Conference Room of PSCST, MGSIPA Complex, Chandigarh

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**Agenda No. 7.1 Leave of Absence**

1. The following Officers from various Departments attended the meeting:

Department of Science, Technology & Environment	Sh. Keshav Hingonia, ASSTE Sh. Pardeep Garg, Joint Director Sh. Gurharminder Singh, SSO Ms. Manak Bola, JRF Sh. Parveen Kumar, Technical Officer Sh. Gagandeep Singh, Technical Officer
Punjab State Council for Science & Technology	Dr. J.K. Arora, Executive Director Sh. Pritpal Singh, Senior Engineer
Punjab Pollution Control Board	Sh. Krunesh Garg, Member Secretary Sh. Gulshan Rai, CEE
Department of Local Government	Sh. Ajay Kanwar, Engineer in Chief Sh. K.P. Goyal, Engineer in Chief, PWSSB Sh. Ravinder Garg, SE, MCL Sh. Satinder Kumar, SE, MCJ Ms. Lata Chauhan, EE (PWSBB) Sh. Ekjot Singh, SDO, MCL Sh. Gagan Luthra, SDE, MCJ
Department of Water Resources	Sh. J.S. Bhinder, EE Sh. Kuljinder Singh, SDO Sh. Raghav Garg, SDO (Drainage) Sh. Pardeep Kumar, JE (Drainage) Sh. Madan Mohan Gupta, ADE
Department of Rural Development & Panchayats	Sh. Devidner Kumar, SE
Department of Industries & Commerce	Sh. S.K. Sharma, XEN, PSIEC

Department of Soil & Water Conservation	Sh. G.S. Dhillon, Map Officer
Department of Housing & Urban Development	Sh. Pankaj Mehra, DE, GMADA Sh. Varinder Kumar, SDE, GMADA Sh. Gurpreet Singh, SDE, PDA Sh. Pankaj Garg, JE, PDA
Department of Water Supply & Sanitation	Sh. Rajinder Singh, CE Sh. N.K Sharma, Sr. Design Expert
Punjab Energy Development Agency	Sh. Davinder Singh, AGM

**Agenda No. 7.2 Confirmation of the proceedings of the 6<sup>th</sup> Meeting held on 09.08.2019**

Proceedings of the 6<sup>th</sup> meeting held on 09.08.2019 were confirmed.

**Agenda No.7.3 Review of monitoring of Water Quality of Rivers**

1. The status of the river water quality monitored by PPCB for the month of August on the polluted stretches of the rivers and installation of RTWQMS were reviewed.
2. PPCB informed that the technical evaluation of the bids could not be completed as there were discrepancies in the submission of the bids and repeated clarifications have been sought. It was noted that adequate time was given to PPCB for technical evaluation and continued delays reflect lack of capacity on the part of PPCB to handle such issues. PPCB was again reminded on the need to strengthen water division at headquarter to develop requisite capacity.
3. PPCB was also asked to send a copy of the RFP and clarifications being sought to the Government for examination and ascertaining the reasons for delays. The important committees in future shall be got approved from the Board and should include the representatives from the Department of Environment also.
4. PPCB was also directed to intimate the two locations of Budha Nallah for installation of RTWQMS.
5. The matter regarding seeking funds from CPCB from EC funds lying with them had also come up for discussion and PPCB informed that Rs.8.32 crore have been allocated to Punjab. It was felt that the same is not adequate and PPCB will asked to send the details of the correspondence made with CPCB to the Government so that matter be taken up with CPCB for more funds to be made

available to the State from EC. PPCB will spend these funds in consultation with State Government on identified priorities for restoration, protection and management of Environment.

6. PSCST presented the latest status of engaging IIT Ropar for development of Low Cost Censor for monitoring of 6 parameters i.e. DO, BOD, COD, TDS, PH, and Conductivity by developing five nodes with connectivity to cloud based server. IIT Ropar will also provide data analysis based on Artificial Intelligence.
7. PPCB was directed to provide 10 years data of water quality of Rivers to PSCST to taking up the matter with IIT Ropar for data analytics for preparing seasonal trends and future projections.
8. PSCST informed that IIT Ropar has submitted a cost of Rs. 37 lacs plus applicable taxes with 60% of the cost to be paid along with the release of work order and the remaining after six months. The standard terms and conditions of their consultancy projects will be applicable. It was decided that work order be issued to IIT Ropar and expenditure would be met out of Environmental Compensation Fund.
9. PSCST also informed that of CCTV cameras installed by PWSSB on STPs could not be connected with integrated dashboard being developed, due to some issues with the camera specifications. PWSSB was directed to take up the necessary action in consultation with PSCST.

**Agenda No.7.4 Review of monitoring of functioning of STPs in the catchment area**

1. The committee noted with serious concern the high percentage of non-compliance of STPs in the month of August, 2019.
2. The department wise non-compliance of each STP was reviewed viz-a-viz prescribed standard and designed standard. It was pointed out by the departments that PPCB has not taken composite samples, which is the requirement and one sample shall be given to the concerned agency if legal action is to be taken. In case of one of the STPs of Ludhiana, it was noted that the results were quite abnormal and unrealistic.
3. During the deliberations, the need for third party testing from PBTI, Thapar University and other such reputed labs was also raised. It was also pointed out that the results have to be analyzed with respect to the design parameters in case of old STPs as they have been given time to upgrade.
4. After detailed deliberation on results of each STP, no convincing answer could be given for non-compliance by the following STPs:

Sr. No	Concerned Agency	STPs/Town	Cap. (MLD)	Tech.	Results (Aug, 19)	
					BOD (mg/l)	FC (MPN/100 ml)
1	PWSSB	Jagraon- I	12	SBR	7	1100
2	PWSSB	Jagraon- II	16	SBR	8	1400
3	PWSSB	Budhlada	6.5	MBBR	75	8400
4	PWSSB	Zirakpur	17	SBR	35	930
5	MCL	Baloke I	152	UASB	65	28000
6	MCL	Baloke- II	105	SBR	182	2200
7	MCL	Bhattian- I	111	UASB	38	11000
8	MES	East Jalandhar Cant- I	3	MBBR	35	4600
9	MES	East Jalandhar Cant-II	3	MBBR	40	4900
10	MES	West Jalandhar Cant- I	1.5	MBBR	34	1200
11	DWSS	Muktsar Sahib- I	8.7	MBBR	48	8400
12	DWSS	Muktsar Sahib- II	5.7	MBBR	50	4900
13	MC	Jalalabad	8	MBBR	70	14000

5. It was decided that the Department of Environment to issue show cause notices for seeking explanation from concerned agencies for non-compliance and Environment Compensation on non-complaint STPs. The committee decided that in future PPCB would also share sealed composite samples of specific STPs as per request of PWSSB and MCL for third party monitoring from reputed laboratories such as PBTI or Thapar, Patiala to avoid any ambiguity regarding results of monitoring.
6. All the departments were directed to put in place the requisite mechanism for improvement in the functioning of STPs to bring the non-compliance to significantly low level. The timelines for upgrading the old STPs to meet the current standards shall be sent to Department of Environment within a week.
7. DWSS was directed to explore the feasibility of transfer the four STPs operated by it to PWSSB or ensure proper operation & maintenance of STPs.
8. PPCB was directed to expedite the action against pending cases and instead of seeking bank guarantees, which is subjective, arbitrary and discretionary, it should apply EC as per the formula provided in NGT order dated 17.07.2019 in Sobha Singh Case.
9. The progress w.r.t. preparation of O&M Manual of STPs was also reviewed. PWSSB informed that manual has been revised as per the discussions held on 22.08.2019. The revised manual has been sent to all the concerned agencies for further inputs/suggestions. It was decided to review the manual in a separate meeting. The committee further advised PWSSB to study the EC formula provided in NGT order dated 17.07.2019 and incorporate penalties for non

compliance the STPs accordingly, in the manual.

10. The committee noted the extremely slow progress for installation of OCEMS and CCTVs on existing STPs. As 55 cases for installation of OCEMS are still at DPR stage, it was decided to prepare a model tender for use by all the agencies. PWSSB was directed to send the copy of its tender document to Department of Environment for review.

**Agenda No.7.5 Review of monitoring of functioning of CETPs in the catchment area**

1. The committee took a serious note of consistent non-compliance by CETP Leather Complex, Jalandhar with BOD and COD values 113 mg/l and 408 mg/l, respectively during August, 2019.
2. As decided in the last meeting of the RRC, PPCB was again directed to expedite the preparation of legal frame work for setting up of CETPs and prepare SOPs for proper functioning of CETPs through effective regulation and supervision.
3. PSCST was directed to expedite the action w.r.t. electroplating CETP Ludhiana in coordination with IIT Ropar for recommending remedial measures.

**AgendaNo.7.6 Review of monitoring of functioning of ETPs in the catchment area**

1. While reviewing the functioning of the ETPs, committee directed PPCB to get the third-party monitoring done as decided earlier by NGT Committee and also by State Apex Committee. PPCB has defaulted in complying with the direction and rendered itself liable for action. It was directed that for units in the catchment of Buddha Nallah in particular, PPCB shall get the third party independent testing done.
2. The progress for installation of OCEMS was found to be slow as only 54 industries out of 115 have so far commissioned OCEMS. The Committee directed PPCB to expedite installation of OCEMS and impose EC on account of delay. RO wise data particularly in the catchment of Buddha Nallah shall be analyzed and action shall be taken against the concerned officers, who are lacking in performance and compliance of this important direction.
3. PPCB was also directed to provide the detailed information w.r.t ETP monitoring procedure being implemented including selection of unit, sampling method, time frame for issuance of notices/hearings, imposition of EC, prosecution, etc. to Department of Environment for review and audit to provide inputs for streamlining the entire process. NGT had directed Chief Secretary to submit report after audit of the regulatory bodies within six months. It has been observed that there are many practices currently being followed by PPCB, which need to be streamlined and therefore timebound audit of the activities of

PPCB w.e.f. 1.1.2019 is urgently required.

**Agenda No.7.7 Setting up of New/ up gradation/ Rehabilitation of STPs**

1. The progress for setting up of New/ up-gradation of STPs was found to be slow. PWSSB informed that the funds to the tune of 550 crore yet to be tied up for 24 towns and land is yet to be acquired in 13 towns.
2. The committee directed that the present status for each STP be prepared and the same shall be reviewed separately in detail.

**Agenda No.7.8 Progress for setting up of New CETPs**

1. The Committee noted the progress. PPCB informed that EC of Rs. 30,000/- per day has been imposed on SPV of 15 MLD CETP w.e.f. 01.07.2019 for delay in setting up these CETPs. However, the SPV has not deposited the EC till date to PPCB.
2. PPCB was directed to impose EC on SPV of 40 MLD CETP for breaching the timelines of 31.08.19 for setting up the CETP and ensure the timely completion 50 MLD CETP, failing which EC shall be imposed.
3. The Committee also directed PPCB to take help of District Administration to resolve the issue of public protest and start the work for setting up of 0.15 MLD CETP.
4. PPCB informed that separate DPRs are required to be prepared for up-gradation of 5 MLD CETP and 6 MLD additional module at Leather Complex, Jalandhar to expedite the Environment clearance process for both the modules & availing of subsidy/financial assistance for Govt. of India separately. The committee directed PPCB to take necessary action in the matter on priority and also provide timelines for setting up the CETP.
5. PPCB was again directed to expedite the preparation of legal frame work for setting up of CETPs and prepare SOPs for proper functioning of CETPs through effective regulation and supervision. The reason for delays in the construction of CETPs has largely been due to PPCB not issuing proper legal framework and directions for time bound compliance and ensuring that the same is duly made part of the consent granted.
6. PPCB has also directed to ensure setting up of CETP for Industrial Area and also issuing directions for other scattered units, which could easily be connected to the proposed/ New CETPs.



**Agenda No.7.9 Reconciliation of Domestic Wastewater & Industrial Effluents for Ludhiana City**

The Committee decided to review the matter separately.

**Agenda No. 7.10 Setting up of ETPs for Tajpur, Haibowal & Jamsher Dairy Complex**

The committee noted the progress. The concerns raised by PEDDA for setting up of Biogas Plant at Tajpur Dairy complex were also discussed in detail. MCL was directed to expedite the signing of agreement with dairy owners for assured supply of cattle dung for a period of 20 years and supply the same to PEDDA for inclusion in RFP document for inviting e-bids for setting up of Biogas Plant at Tajpur Dairy Complex.

**Agenda No. 7.11 Review of progress w.r.t. release of 200 cusec of water from Sirhind Canal to Buda Nallah**

1. DWR reported that the project will be completed by 15.02.2021 subject to release of funds.
2. PPCB informed that the approval of the Board has been obtained for release of 288.50 lacs to DWR and funds will be release shortly. The committee directed MCL to release its share of 288.50 lacs to DWR at the earliest.

**Agenda No. 7.12 Review of progress for setting up of treatment facilities in villages**

The Committee noted the progress. It was also decided to review the prioritization of villages based on quantity of discharge and distance from the river.

**Agenda No. 7.13 Reuse of treated wastewater of STPs for irrigation**

The Committee noted the progress.

**Agenda No. 7.14 Review of progress regarding organization of Health Checkup Camps**

The Committee noted the progress.

The meeting ended with vote of thanks to the Chair.

Proceedings of the 8<sup>th</sup> meeting of River Rejuvenation Committee (RRC) held under the Chairmanship of Principal Secretary, Department of Science, Technology & Environment to review the progress of Action Plans on Clean Rivers on 03.12.2019 at 10.30 AM in Conference Room of PSCST, MGSIPA Complex, Chandigarh

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**Agenda No. 8.1 Leave of Absence**

1. The following Officers from various Departments attended the meeting:

Department of Science, Technology & Environment	Sh. Pardeep Garg, Joint Director Sh. Gurharminder Singh, SSO Sh. Parveen Kumar, Technical Officer Sh. Gagandeep Singh, Technical Officer
Punjab State Council for Science & Technology	Sh. Pritpal Singh, Senior Engineer
Punjab Pollution Control Board	Sh. Gulshan Rai, CEE
Department of Local Government	Sh. Gurpreet Singh Walia, SE (HQ) Sh. Vikas Kumar, Xen, PWSBB Sh. Harvinder Singh, CE, PWSSB Sh. Ravinder Garg, SE, MCL Sh. Rajinder Singh, SE, MCL Sh. Ekjot Singh, SDO, MCL
Department of Water Resources	Sh. J.S. Bhinder, EE Sh. Harjot Singh Walia, EE Sh. Varun Garg, SDO Er. Rajesh Kumar Saini, AE, Sh. Narendra Kumar, JE,
Department of Rural Development & Panchayats	Sh. Devidner Kumar, SE

Department of Soil & Water Conservation	Sh. Dharinder Mahay, SCO
Department of Housing & Urban Development	Er. Davinder Singh, SE (HQ), GMADA Sh. Gurpreet Singh, SDE, PDA Sh. Pankaj Garg, JE, PDA
Department of Water Supply & Sanitation	Sh. Rajinder Singh, CE
Punjab Energy Development Agency	Sh. Davinder Singh, Joint Director
Department of Health & Family Welfare	Dr. Manav Singh, Medical Officer
Military Engineering Services	Col. Virinder Singh Jeji, ACE, Pathankot Zone Sh. Arbind Kumar, GE (East) Jalandhar Sh. Major Akshay Imandar, GE (West), Jal Sh. Ajit A Gadre, AE (HM), Jal Sh. M M Naval, AE (HM), Jal

**Agenda No. 8.2 Confirmation of the proceedings of the 7<sup>th</sup> Meeting held on 10.09.2019**

Proceedings of the 7<sup>th</sup> meeting held on 10.09.2019 were confirmed.

**Agenda No. 8.3 Submission of Monthly Progress Reports**

- (i). Committee noted the non submission of MPRs of MCs by PWSSB. As already directed in 6<sup>th</sup> meeting of RRCs held on 09.08.19 and 7<sup>th</sup> Meeting of NGT Monitoring Committee held on 30.12.19, PWSSB was again directed to ensure the submission of MPRs of MCs by due date from next month, failing which fine would be imposed.
- (ii). Committee noted that Deptt. of Health & Family Welfare has not been able make any headway for carrying out the epidemiological studies with involvement of PGIMER to establish co-relation with the disease caused due to water pollution in the catchment areas of rivers. The matter is being discussed and pending since the 2<sup>nd</sup> meeting of NGT Monitoring Committee held on 24.04.19. There is also an uncertainty about availability of funds with the department for this kind of assignment. The matter may be discussed with PGI to arrive at the scope of work and expenditure involved in such surveys.

**Agenda No. 8.4 Review of monitoring of Water Quality of Rivers****1. Status of water quality of polluted stretches**

The status of the river water quality monitored by PPCB for the month of October on the polluted stretches of the rivers was reviewed. The committee noted that there is no improvement water quality of polluted stretches of River Sutlej and Ghagger as compared to previous months. Committee directed PPCB to strengthen its water division for effective monitoring & enforcement mechanism to bring improvement in water quality of rivers.

**2. Progress w.r.t other matters pertaining to water quality**

- (i). The committee noted the progress.
- (ii). PPCB informed that draft order for RTWQMS has been sent to expert committee for vetting and same would be placed shortly. Committee directed PPCB to invite the selected vendor for a presentation about use and benefits of RTWQMS.
- (iii). Committee directed PSCST to expedite the development of low cost sensors, setting up of integrated dashboard and development of MIS for EPMS.

**Agenda No. 8.5 Review of monitoring of functioning of STPs in the catchment area****1. Status of monitoring of STPs**

The Committee noted the progress.

**2. Reasons for non compliance of STPs**

- (i). The department wise non-compliance of each STP was reviewed. All the departments were directed to take necessary action with utmost priority to bring non compliant STPs within the norms and timelines for same be sent Department of Environment within a week.
- (ii). Committee noted with serious concern the significant variations found in parallel samples of 4 STPs of MCL got tested from Thapar Lab viz a viz PCCB as decided in the 7<sup>th</sup> Meeting of NGT Monitoring Committee. After deliberating the matter in detail and hearing the submissions of PPCB & MCL, Committee felt that there is need to get the audit of PPCB laboratory done from an Expert Agency such as NEERI to bring the requisite improvement in the infrastructure and testing protocols being followed. Committee directed to carry out the joint sampling of STPs of Ludhiana by PCCB, MCL and Thapar during the month of December. The committee

directed that one sealed sample of each STP be also sent to PBTI and in case of any variations in results, the result of PBTI would be prevail over others this regard.

- (iii). During the deliberations, many departments pointed out that PPCB should take composite samples if legal action is to be taken and one sample shall be given to the concerned agency also for analysis from reputed laboratory.
- (iv). The matter w.r.t to high BOD and presence of oil and grease at inlet of 17 MLD SBR STP at Zirakpur was discussed in detail. PPCB was directed to identify the sources of pollution and take necessary action as per the recommendation of committee constituted for purpose as decided in 6<sup>th</sup> meeting of RRC held 09.08.19.

### **3. Action taken by PPCB against non-compliant STPs**

The Committee noted the progress. PPCB was directed to expedite the action against pending cases and instead of seeking bank guarantees, EC as per the formula provided in NGT order dated 17.07.2019 in Sobha Singh Case be imposed.

### **4. Action taken by Agencies against the Operator/ Contractors of non-compliant STPs**

The Committee noted the progress and directed all the agencies to ensure that concerned Operator/ Contractors shall be penalized for lack of performance in case of failure to treat the waste water as per the contract.

### **5. Operation & Maintenance Manual of STPs**

Committee decided to review the manual in a separate meeting.

### **6. Progress of Installation of OCEMS/ CCTV**

The Committee noted the progress. All the agencies were directed to ensure the installation of OCEMS/ CCTV as per the timelines given in the Action Plans, failing which EC would be imposed.

## **Agenda No. 8.6 Review of monitoring of functioning of CETPs in the catchment area**

### **1. Status of monitoring of CETPs**

The Committee expressed concern regarding continued failure of CETP for leather complex.

### **2. Action taken by PPCB against non-compliant CETP**



The Committee noted that no penalty has been imposed on CETP Leather Complex for the month of August, September & October, 2109. PPCB was directed to recover the EC already imposed.

**Agenda No. 8.7      Review of monitoring of functioning of ETPs in the catchment area**

**1. Status of monitoring of ETPs**

The Committee noted the progress.

**2. Action taken by PPCB against non compliant ETPs**

The Committee noted the progress and asked PPCB to prepare guidelines for filing of non compliant ETPs without penalties. The Committee also directed Deptt. of Environment to conduct the regulatory audit of 102 cases of non compliant ETPs and 6 cases of sealing/disconnections.

**3. Installation of OCEMS in existing ETPs having discharge of > 50 KLD**

The Committee noted the progress and directed PPSB to take action against 18 defaulting units & recover the EC already imposed.

**Agenda No. 8.8      Setting up of New/ Up gradation/ Rehabilitation of STPs**

1. The progress for setting up of New/ up-gradation of STPs was found to be slow.
2. PWSSB informed that out of the 22 towns, where funds are yet to be tied up, the discharge of 6 towns is not reaching the rivers. Department of Local Government was directed to mobilize funds for the STPs, where funds are yet to be tied up and expedite setting of STPs, for which funding has already been tied up.
3. The committee directed that the present status for each STP be prepared and same would be reviewed in the next meeting.

**Agenda No. 8.9      Review of Progress for setting up of New CETPs**

1. The Committee noted the progress.
2. PPCB informed NGT vide ex parte order dated 20.11.19 has stayed the execution of EC imposed by PPCB on SPVs for breaching the timelines for setting up 15 MLD and 40 MLD CETPs at Ludhiana.
3. Committee felt that case has not been properly defended by PCCB and directed PPCB to file a review petition in NGT at the earliest against the ex-parte order.
4. PPCB was also directed to review the progress of setting up CETPs on day to day

basis and inform if any, intervention required at Govt. Level to expedite the setting up of CETPs.

**Agenda No. 8.10 Progress of Setting up of ETPs/Biogas Plants at Tajpur, Haibowal & Jamsher Dairy Complex**

The committee noted the progress.

**Agenda No. 8.11 Review of progress for setting up of treatment facilities in villages**

The Committee noted the progress.

**Agenda No. 8.12 Reuse of treated wastewater of STPs for irrigation**

1. DSWC informed that feasibility study for reuse of treated wastewater of STPs of Ludhiana City for irrigation has been conducted. It was further informed that that treated water of Balloke-II (105 MLD/SBR) is fit for irrigation as per water quality. The farmers are not willing to use treated water of other STPs due to black/ brown color and foul order.
2. Funds for projects approved to NABARD for utilizing the treated wastewater of 25 STPs is still awaited.

**Agenda No. 8.13 Review of progress w.r.t. release of 200 cusec of water from Sirhind Canal to Buda Nallah & 150 cusec of water from Mukerian Hydal Channel to Holy Bein**

The Committee noted the progress.

The meeting ended with vote of thanks to the Chair.



Proceedings of the 9<sup>th</sup> meeting of River Rejuvenation Committee (RRC) held under the Chairmanship of Principal Secretary, Department of Science, Technology & Environment to review the progress of Action Plans on Clean Rivers on 08.01.2020 at 12:00 PM in Conference Room of PSCST, MGSIPA Complex, Chandigarh

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Agenda No. 9.1 Leave of Absence

1. The following Officers from various Departments attended the meeting:

Directorate of Environment and Climate Change	Sh. Pardeep Garg, Joint Director Sh. Gurharminder Singh, Sr. Scientific Officer Sh. Maganbir Singh, Process Engineer Sh. Parveen Kumar, Technical Officer Sh. Gagandeep Singh, Technical Officer
Punjab State Council for Science & Technology	Dr. Jatinder Kaur Arora, Executive Director Sh. Manoj Mittal, Assistant Engineer
Punjab Pollution Control Board	Sh. S. S. Marwaha, Chairman Sh. Krunesh Garg, Member Secretary Sh. Gulshan Rai, Chief Environmental Engineer
Department of Local Government	Sh. R.P. Gupta, Director (P&D), PWSSB Sh. Vikas Kumar, Executive Engineer, PWSBB Sh. Ravinder Garg, Superintendent Engineer, MCL Sh. Rajinder Singh, Superintendent Engineer, MCL Sh. Gurchain Singh, Executive Engineer, MCJ Sh. Gagandeep Luthra, SDE, MCJ
Department of Water Resources	Sh. Kuljinder Singh, SDO
Department of Rural Development & Panchayats	Sh. Devidner Kumar, Superintendent Engineer(SE)
Punjab Energy Development Authority	Sh. M. P. Singh, Director Sh. Davinder Singh, Joint Director

Department of Soil & Water Conservation	Sh. Dharinder Mahay, Soil Conservation Officer
Department of Housing & Urban Development	Er. Davinder Singh, SE (HQ), GMADA
Department of Water Supply & Sanitation	Sh. N. K. Sharma, Sr. Design Expert

**Agenda No. 9.2 Confirmation of the proceedings of the 8<sup>th</sup> Meeting of RRC**

Proceedings of the 8<sup>th</sup> meeting held on 3.12.2019 were confirmed.

**Agenda No. 9.3 Submission of the Monthly Progress Reports**

- (i). The Committee noted that Sultanpur Lodhi has not submitted the monthly progress report. PWSSB was again directed to ensure the submission of MPRs of MCs by due date from next month after directly collected the same from MCs. The concerned MCs may be directed to ensure that they submit the reports to PWSSB in time and failing which, action shall be taken against them.
- (ii). The Committee noted that Department of Health and Family Welfare has not initiated the work for carrying out the epidemiological studies with involvement of PGIMER to establish co-relation with the disease caused due to water pollution in the catchment areas of rivers. It was decided that PSCST shall hold meeting with PGIMER to finalize the scope of work of such a study, assessment of expenditure involved and implementation milestones.

**Agenda No. 9.4 Review of monitoring of Water Quality of Rivers**

**1. Status of water quality of polluted river stretches**

The committee observed that there is no improvement in water quality of polluted stretches of River Sutlej and Ghaggar as compared to previous months. The improvement in water quality of two stretches of Beas river was noted.

The Committee directed PSCST to arrange a separate meeting with IIT, Ropar for developing a model to analyze the historical data of the polluted river stretches for reviewing the variations and trends in the water quality and suggest remedial measures.

**2. Installation of Real Time Water Quality Monitoring Stations**

The Committee noted the progress.

**3. Development of low cost Sensor to monitor various parameters by IIT Ropar**

The Committee noted the progress and directed PSCST to ensure that milestones being achieved as per the project plan.

**4. Setting up of Integrated Dashboard for online monitoring**

The Committee noted the progress and directed PSCST to expedite the work.

**5. MIS for EPMS**

The Committee noted the progress.

**Agenda No. 9.5 Review of monitoring of functioning of STPs in the catchment area****1. Status of STP Monitoring**

The Committee noted the progress.

**2. Reasons for non-compliance of STPs and timelines for compliance**

- (i). The department wise non-compliance of each STP was reviewed. All the departments were directed to take necessary action with utmost priority to bring non compliant within the norms and timelines for same be provided to Department of Environment.
- (ii). The matter w.r.t to present sampling procedure adopted by PPCB for taking samples of STPs was deliberated in details. During the deliberations, many departments pointed out that PPCB should take composite samples if legal action is to be taken and one sample shall be given to the concerned agency also for analysis from reputed laboratory.
- (iii). The matter was discussed in detail and keeping in view that monitoring of STPs is a regulatory exercise as Environmental Compensation is being imposed based on the same, the Committee decided that PPCB in future shall take composite sample and also follow procedure laid down in Section 21 of Water Act, 1974. The Government will issue necessary directions to PPCB in this regard under section 18 of Water Act. The directions will provide complete scheme for monitoring of STPs.

- (iv). The directions will also include engaging NABL accredited laboratory such as Thapar Institute of Engineering and Technology or any other for taking composite sampling of selected STPs for a one period of year initially keeping in view shortage of staff with PPCB
- (v). The mechanism will also include correlating the results with other parameters such as electricity consumed, sludge generated and other such parameters.
- (vi). The mechanism of online monitoring shall also be factored into in future.
- (vii). The case of STPs will be dealt at Regional Officers level, who would provide the following exceptional conditions for STPs for not achieving prescribed standards were finalized:
  - Excessive inlet flow due to rain /flooding
  - Accidents leading to mixing of pollutants like oil, grease, chemicals etc.
  - Intimation of preventive maintenance in advance by STP operating agency

### **3. Action taken by PPCB against non-compliant STPs**

The Committee noted the progress. PPCB informed that ROs are being empowered for disposal of STP cases at their level as decided in 8<sup>th</sup> meeting of NGT Monitoring Committee held on 23.12.19.

### **4. Action Taken by Agencies against the Operators/ Contractors**

The Committee directed PPCB to impose penalties on concerned agencies responsible for STP rather than on the operators/contractors engaged by the agencies on account of non-compliance. The contractors shall be penalized by concerned agency for lack of performance in case of failure as per the terms of the contract agreement.

### **5. Progress of installation of OCEMS/CCTV**

The Committee noted the progress and directed PWSSB to initiate the process of installation of OCEMS/CCTV on the STPs being managed by other ULBs and necessary payment for the same be charged from concerned ULB.

## **Agenda No. 9.6 Review of monitoring of functioning of CETPs in the catchment area**

### **1. Status of CETP monitoring**

The Committee noted progress and directed that Pre- Effluent Treat

Parameters (PETP) for units of Leather Custer, Jalandhar be finalized at the earliest.

2. **Action taken by PPCB against non-compliant CETP**

The Committee noted progress.

3. **Study of Electroplating Industrial effluent and CETP for Electroplating**

The Committee noted the progress and directed PSCST to hold follow up meeting with IIT, Ropar on the matter.

**Agenda No. 9.7 Review of Monitoring of functioning of ETPs installed by Industries**

1. **Status of ETP Monitoring**

Committee noted the progress and directed DECC to analyze historical data of few non compliant ETPs. PPCB was directed to ensure that inspection be also carried out by senior officers to ensure robustness of monitoring mechanism.

2. **Action taken by PPCB against non compliant ETPs**

The Committee noted the progress and recommended that Regional Officers shall be delegated the powers to take action keeping in view large number of pending cases. The Senior Officers shall supervise the working of the Regional Officers. Clear guidelines be formulated for the working of Regional Officers.

3. **Installation of OCEMs in existing ETPs having discharge of > 50 KLD**

The Committee noted the progress. It was decided that a committee involving experts from IIT Ropar, NEERI and other such organizations may be formed to advise on best practices and detecting the malpractices including tampering the OCEMS data so that OCEMS data could be effectively used.

**Agenda No.9.8 Setting up of New/ Up-gradation/ Rehabilitation of STPs**

(i). The Committee noted the progress.

(ii). All the concerned departments were directed to adhere to timelines provided by NGT vide order dated 06.12.19.

(iii). The matter w.r.t in-situ remediation was deliberated in detail. PWSSB informed that action of in-situ remediation of Faecal sludge management has been already initiated in 38 towns, where sewerage system not exist. Committee directed PWSBB to provide the details to Deptt. of Environment for further

review and inputs.

- (iv). All departments were directed to diligently work on in-situ remediation aspect of NGT order. Deptt. of Local Government and PWSSB were directed to carefully study the NGT order and provide inputs on actions required to be taken w.r.t in situ-remediation.

#### **Agenda No. 9.9 Review of Progress for Setting up of New CETPs**

##### **1. Progress of 15 MLD CETP for Cluster of Bahaurke Road, Ludhiana**

PPCB reported that the CETP has started receiving the effluents and out of 22 units, 3 industries have already been connected and 5 more units will get connected shortly. PPCB was directed to ensure that all member industries be connected to CETP by 15.01.2020 and their connection to Municipal Sewer be disconnected. RRC directed PPCB to recover the EC due to delays in the commissioning of the CETP.

##### **2. 40 MLD CETP for Dyeing Cluster of Focal Point, Ludhiana**

The Committee noted the progress. PPCB informed that Utilization Certificate has been prepared for its submission to GoI for release of payment. The progress of the work needs to be monitored on daily basis so as to ensure that the same is completed by 31<sup>st</sup> March 2020. RRC directed PPCB to recover the EC due to delays in the commissioning of the CETP.

##### **3. 50 MLD CETP for the Dyeing Cluster of Tajpur Road and Rahon Road, Ludhiana**

The Committee noted that the work of construction is very slow compared to the project milestones. PPCB was directed to take up the matter with SPV to expedite the pace of work as the CETP work has been delayed extraordinarily. Further, PPCB was also directed to release payment to SPV subject to NGT decision. RRC directed PPCB to recover the EC due to delays in the commissioning of the CETP.

4. PPCB was directed to follow the simplified procedure for release of payment to SPV and remove any other procedural bottleneck to ensure fast track implementation of balance work of CETPs.

5. The Committee further noted with serious concern that PPCB has still not issued legal directions to member units of SPVs of different clusters for timely completion of CETPs, which has led to extraordinary delays in the commissioning of CETPs and also difficulties in recovering EC from the member units due to default of SPV inviting action for this default on the part of PPCB.

The Government shall initiate disciplinary action in the matter.

**Agenda No. 9.10 Progress of setting up of ETPs/ Biogas Plants for Dairy Waste**

The Committee noted the progress. MCJ was directed to devise milestones for project implementation stage for setting up biogas plant for Jamsher Dairy Complex.

**Agenda No. 9.11 Review of progress for setting up of treatment facilities in villages**

The Committee noted the progress and directed DRDP to take up the matter with FD through Chief Secretary to release of pending grant at earliest.

**Agenda No. 9.12 Release of 200 cusec water into Buddha Nallah**

The Committee noted the progress

**Agenda No.9.13 Reuse of Treated Wastewater of STPs**

The Committee noted the progress and directed DSWC to take up the matter with FD through Chief Secretary to release of funds sanctioned by NABARD at earliest for utilization of treated wastewater of 25 STPs.

The meeting ended with vote of thanks to the Chair.



**Proceedings of the 10<sup>th</sup> Meeting of River Rejuvenation Committee (RRC) held under the Chairmanship of Principal Secretary, Department of Science, Technology & Environment to review the progress of Action Plans on Clean Rivers on 22.06.2020 at 11:00 AM through Video Conferencing(VC).**

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**Agenda No. 10.1 Leave of Absence**

1. The following Officers from various Departments attended the meeting:

Directorate of Environment and Climate Change	Sh. Pardeep Garg, Joint Director Sh. Gurharminder Singh, Sr. Scientific Officer
Punjab State Council for Science & Technology	Sh. Pritpal Singh, Senior Engineer
Punjab Pollution Control Board	Sh. Krunesh Garg, Member Secretary
Department of Local Government	Sh. Krunesh Sharma, IAS, Commissioner, MCJ Sh. Pardeep Kumar Sabrwal, IAS, Commissioner, MCL Sh. Ravinder Garg, Superintendent Engineer, MCL Sh. K.P. Goyal, Engineer in Chief
Department of Rural Development & Panchayats	Sh. Vipal Ujwal, IAS, Director Sh. Devidner Kumar, Superintendent Engineer(SE)
Department of Industries & Commerce	Sh. Parminder Singh, XEN, PSIEC
Punjab Energy Development Authority	Sh. M. P. Singh, Director
Department of Soil & Water Conservation	Sh. Gurpreet Aulakh, Deputy Soil Conservation Officer

**Agenda No. 10.2 Confirmation of the Proceedings of the 9<sup>th</sup> Meeting of RRC**

Proceedings of the 9<sup>th</sup> meeting held on 08.01.20 were confirmed.

**Agenda No. 10.3 Review of monitoring of Water Quality of Rivers****1. Status of water quality of polluted river stretches**

- (i) The Committee reviewed the measures being taken by Municipal Corporation, Ludhiana and Municipal Corporation, Jalandhar to control the pollution of River Sutlej.
- (ii) The Committee directed MCL and MCJ to submit the updated status report about the setting up of STPs and biogas plant & ETPs for management of dairy waste.
- (iii) The Committee directed PPCB to take up the matter with CPCB to remove the two polluted stretches of the Beas from the list of polluted river stretches as these are now achieving Class-B water quality.

**2. Installation of Real Time Water Quality Monitoring Stations (RTWQMS)**

PPCB informed that out of 11 RTWQMS systems, two stations are to be installed by first week of July and the remaining 9 stations by August, 2020.

**3. Development of low cost Sensor to monitor various parameters by IIT Ropar.**

The Committee decided that the Department of Environment shall review the progress of this project separately with IIT, Ropar.

**4. Setting up of Integrated Dashboard for online monitoring**

- (i) PPCB informed that NIC has already setup one dashboard for online monitoring at the O/o PPCB.
- (ii) The Committee asked PSCST to have separate meeting with PPCB to study the features of existing dashboard viz-a-viz the integrated dashboard proposed to be setup. The comparative features of the existing and the proposed dashboard be presented by PSCST during the next meeting of the Committee.

**5. MIS for EPMS**

The Committee noted the progress.

## **Agenda No. 10.4 Review of monitoring of functioning of STPs in the catchment area**

### **1. Status of STP Monitoring**

The Committee noted the progress.

### **2. Reasons for non-compliance of STPs and timelines for compliance**

- (i) The Committee noted the progress and directed the concerned Departments to take adequate measures on priority to bring down the non-compliance of STPs.
- (ii) The Commissioner, MC, Jalandhar requested the Committee to allow time extension of 3 months to carry out major repair of the 50 MLD STP at Basti Peer Daad by 30.09.2020, in view of the delay in execution of works on account of COVID-19 Pandemic. The Committee agreed to the same.

### **3. Action taken by PPCB against non-compliant STPs**

The Committee directed the PPCB to take the necessary action to decide the pending cases on priority.

### **4. Action Taken by Agencies against the Operators/ Contractors**

The Committee noted the progress.

### **5. Progress of installation of OCEMS/CCTV**

The Committee noted the progress.

## **Agenda No. 10.5 Review of monitoring of functioning of CETPs & ETP in the catchment area**

### **1. Status of CETP monitoring**

The Committee noted the progress.

### **2. Status of ETP Monitoring**

The Committee noted the progress.

### **3. Action taken by PPCB against non compliant ETPs**

The Committee directed the PPCB to take the necessary action to decide the pending cases on priority.

**Agenda No. 10.6 Setting up of New/ Up-gradation/ Rehabilitation of STPs**

1. DECC informed that out of 88 New/ Up-gradation/ Rehabilitation STPs, 11 STPs to be completed by 31.03.21, 25 STPs by 31.03.22, 32 STPs by 31.03.23 & 20 STPs by 31.12.23 against the NGT timeline of 31.03.2021.
2. The Department of Local Government informed that an application is being submitted to NGT on the behalf of State with the request to grant extension in timelines for setting up of the STPs as directed by Chief Secretary, Punjab.
3. The Committee asked all the stakeholder Departments to submit the updated progress report by indicating the timelines and progress achieved so for setting up of the STPs.

**Agenda No. 10.7 Review of Progress for Setting up of New CETPs****1. 40 MLD CETP for Dyeing Cluster of Focal Point, Ludhiana**

- (i) PPCB informed that out of total State share of Rs. 7.2 Cr. , Rs. 1.44 Cr. had already been released by the State. Further, the Department of Finance, Government of Punjab has sanctioned Rs. 4.20 Cr. and the remaining funds of Rs. 1.56 Cr. would be released after the submission of utilization certificate of Rs. 4.20 Cr.
- (ii) Further, PPCB informed that the said CETP is likely to be completed by 31<sup>st</sup> December, 2020.
- (iii) The Committee directed PPCB to submit the PERT Chart indicating the milestones to complete the various activities alongwith financial progress for setting up of 50 MLD CETP.

**2. 50 MLD CETP for the Dyeing Cluster of Tajpur Road and Rahon Road, Ludhiana**

- (i) PPCB informed that out of total State share of Rs. 7.5 Cr., Rs. 1.5 Cr. had already been released by the State. Further, the Department of Finance, Government of Punjab has sanctioned Rs. 6.00 Cr.
- (ii) Further, PPCB informed that the said CETP is likely to be completed by 31<sup>st</sup> December, 2020.
- (iii) The Committee directed PPCB to submit the PERT Chart indicating the milestones to complete the various activities alongwith financial progress for setting up of 50 MLD CETP.

**Agenda No. 10.8 Progress of setting up of ETPs/ Biogas Plants for Dairy Waste**

The Committee directed MC Ludhiana and MC Jalandhar to submit the updated progress report for setting up of Bio CNG Plant at Tajpur Dairy Complex.

## **Agenda No. 10.9 Review of progress of Action Plan for Rejuvenation of Ponds**

1. DECC informed that an Action Plan for Rejuvenation of Ponds of Punjab has been already submitted to CPCB in compliance of NGT Orders dated 10.05.19 and 25.02.2020 in O.A. No. 325/2015. Further, it was also informed that CPCB has requested to Chief Secretary, Punjab to arrange to provide information in prescribed formats on existing status & restoration of ponds/water bodies of Punjab, to apprise the Hon`ble NGT in the said matter.
2. DECC reported that the matter is being followed with the concerned stakeholder Departments i.e. DLG, DRDP & PPCB to provide the information in the prescribed formats of CPCB. However, the information is yet to be received.
3. Keeping in view the urgency of the matter, the Committee directed the Stakeholder Departments to provide the requisite information to DECC positively by 30.06.2020.

## **Agenda No.10.10 Revision of Action Plan for Reuse of Treated Wastewater of STPs**

1. The Committee noted the progress.
2. The Committee directed all the concerned Departments to submit their comments/ concurrence by 27.06.2020 positively for incorporation in the revised Action Plan to enable the DECC to submit the same to CPCB by 30.06.2020.

## **Agenda No.10.11 Action Plan for Clean Holy Bein**

1. DECC informed that CPCB during its 12<sup>th</sup> Meeting of Task Team held on 11.06.20 directed PPCB to submit the separate Action Plan for Clean Holy Bein (Priority –IV Stretch) within 10 days.
2. It was further, informed that the Draft Action Plan has been prepared by PPCB. The revised timelines provided by DLG for setting up of STPs and Department of Soil & Water Conservation for providing irrigation scheme for utilization of treated water sewage, has been incorporated in the Action Plan.
3. The Committee approved the Action Plan for submission to CPCB.

## **Agenda No.10.12 Release of 200 cusec water into Buddha Nallah**

The Committee noted the progress.

The meeting ended with vote of thanks to the Chair.

Proceedings of the 11<sup>th</sup> Meeting of River Rejuvenation Committee (RRC) held under the Chairmanship of Secretary, Department of Science, Technology & Environment, Govt. of Punjab to review the progress of Action Plans on Clean Rivers on 03.12.2020 at 10:30 AM through Video Conferencing (VC).

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**Agenda No. 11.1 Leave of Absence**

1. The following Officers of various Departments attended the meeting:

Directorate of Environment and Climate Change	Sh. Saurabh Gupta, IFS, Director Sh. Pardeep Garg, Additional Director Sh. Gurharminder Singh, Sr. Scientific Officer Dr. Steffi Talwar, Scientist-B
Department of Rural Development & Panchayats	Sh. Manpreet Singh, IAS, Director
Department of Water Resources	Sh. Sanjiv Gupta, Chief Engineer Sh. R.L. Sandhu, Superintending Engineer
Department of Water Supply and Sanitation	Sh. K.S. Saini, Chief Engineer
Punjab Pollution Control Board	Sh. Krunesh Garg, Member Secretary Sh. Gulshan Rai, Engineer in Chief
Punjab Water Supply & Sewerage Board	Sh. Vikas Kumar, Executive Engineer Ms. Rajwant Kaur, Executive Engineer
Department of Soil & Water Conservation	Sh. Gurpreet Aulakh, Deputy Soil Conservation Officer
Municipal Corporation, Ludhiana	Sh. Ravinder Garg, Superintending Engineer
Municipal Corporation, Jalandhar	Sh. Satinder Kumar, Superintending Engineer
Department of Local Government	Sh. Gurpreet Walia, Superintending Engineer
Punjab Energy Development Authority	Sh. M. P. Singh, Director
Punjab State Council for Science & Technology	Sh. Pritpal Singh, Additional Director

**Agenda No.11.2 Confirmation of the Proceedings of the 10<sup>th</sup> Meeting of RRC**

Proceedings of the 10<sup>th</sup> Meeting of RRC held on 22.06.2020 were confirmed.

**Agenda No.11.3 Review of monitoring of Water Quality of Rivers**

**1. Status of Sewage Generation & Treatment**

Committee was appraised about the available treatment infrastructure, the existing gap between sewage generation & treatment capacity and infrastructure proposed to be set up for treatment and management of domestic sewage in the State.

**2. Status of water quality of polluted river stretches**

- (i) The Committee noted the status of quality of rivers i.e. Sutlej, Ghaggar & Beas.
- (ii) PPCB reported that matter for removing 2 polluted stretches of river Beas, which are meeting the class B water quality criteria, from the list of 4 polluted river stretches of Punjab, was taken up with PPCB. It was further informed that CPCB has already intimated that water quality of the two stretches of river Beas would be monitored for five year for considering to phase out these stretches, out of 4 polluted river stretches of Punjab.
- (iii) PPCB suggested that part of the polluted river stretch of river Sutlej from Ropar H/W to STP Bhattian, Ludhiana required focused attention for improving the water quality in Budha Nallah.

**3. Installation of Real Time Water Quality Monitoring Stations (RTWQMS)**

- (i) PPCB reported that out of 11 RTWQMS, 6 RTWQMS stations have been already installed (3 at Sutlej, 2 at Buddha Nallah, & 1 at Ghaggar), 2 would be installed within 10 days and remaining 3 by 31.01 2021.
- (ii) The Committee directed PPCB to make all the RTWQMs operational by 31.03.2021.

**4. Development of low-cost Sensor to monitor various parameters by IIT Ropar**

- (i) PSCST reported that IIT Ropar would restart functioning on the project from 15.12.2020 and the project would be completed by 31.03.2021.

- (ii) PPCB informed that the response from PSCST/IIT Ropar on the comments/observations of PPCB on the said project is still awaited. The Committee directed PSCST to provide their response to PPCB without any further delay.

#### **5. Setting up of Integrated Dashboard for online monitoring**

PPCB reported that the feasibility of incorporating the additional features in the existing dashboard has been already discussed with NIC team. Committee directed PPCB to ensure that up-gradation and commissioning of the dashboard be completed by 31.03.2021 and extension of the dashboard be provided to DECC for online Monitoring.

### **Agenda No.11.4 Review of monitoring of functioning of STPs in the catchment area**

#### **1. Status of STP Monitoring**

The Committee noted the progress and directed the concerned Departments to take adequate measures on priority to bring down the non-compliance of STPs.

#### **2. Reasons for non-compliance of STPs and timelines for compliance**

- (i) The reason for non-compliance of each STP was reviewed by the Committee.
- (ii) PWSSB also informed that out of 6 non-compliant STPs of MBBR & SBR technology, 2 STPs are presently under stabilization and action is being taken against the contractors of 4 STPs failed due to lack of proper operation & maintenance.
- (iii) The Committee directed the concerned departments of 14 STPs which failed on account of F.Coli, to ensure proper chlorination within next two weeks and also directed PPCB to monitor the water qualities of these STPs after 15 days. PPCB was also directed to submit a report to DECC in this regard.
- (iv) PWSSB informed that the technology up-gradation of 7 non-compliant STPs based on old technologies (UASB & WSP) have been already proposed. It was further informed that matter w.r.t. extension in the timelines of these STPs from June, 2021 to June, 2022 was also reviewed during the meeting held on 19.11.2020 under the Chairpersonship of Justice Jasbir Singh, Chairman, NGT Sub Monitoring Committee.

**3. Action taken by PPCB against non-compliant STPs**

The Committee noted the progress and directed PPCB to complete the action against pending cases within next 2 months i.e. 31.01.2021.

**4. Progress of installation of OCEMS/CCTV**

- (i) The Committee noted the progress.
- (ii) PWSSB reported that the major variations in the results of newly installed OCEMS were observed and thereafter a Committee was constituted by NGT appointed Sub Monitoring Committee to ascertain the reason for such variations. It was further informed that the said Committee has already submitted its report to Chairman, PPCB for his inputs on the matter. PWSSB also reported that in the meantime, the installation of remaining OCEMS has been stopped.
- (iii) The Committee took a serious note of inordinate delay in installation of OCEMS on 8 STPs of MES. PPCB reported that 1 OCEMS has been already installed at 1 STP and are under installation on remaining 7 STPs. Committee directed PPCB to take up the matter on top priority with the Senior Officers of MES to ensure the installation and commissioning of OCEMS on remaining STPs by 31.03.2021
- (iv) DWSS reported that the tender for installation of OCEMS on remaining three STPs have been already allotted and the same would be installed by 31.01.2021.
- (v) PSIEC reported that the tender for installation of OCEMS at 3 STPs have been already invited and the work would be allotted by 31.12.2020.
- (vi) GMADA reported that OCEMS have been already installed on 4 STPs.

**AgendaNo.11.5 Review of monitoring of functioning of CETPs & ETPs in the catchment area**

**1. Status of CETP monitoring**

- (i) The Committee noted with a serious concern the non-compliance of newly set up 15 MLD CETPs at Ludhiana.

- (ii) The Committee directed PPCB to pursue the matter with SPV to make it compliant by 31.12.2020.

**2. Status of ETP Monitoring**

The Committee noted the progress.

**3. Action taken by PPCB against non-compliant ETPs**

- (i) PPCB informed that notices have been issued and personal hearing given to all the 53 pending non-compliant ETPs.
- (ii) The Committee directed PPCB to complete the action against pending cases within next 2 months i.e. 31.01.2021.

**4. Progress of installation of OCEMs in existing ETPs having discharge of >50KLD**

- (i) Committee noted the progress.
- (ii) PPCB informed that all the installed OCEMS would be connected to CPCB & PPCB server by 31.03.2021.

**Agenda No. 11.6 Setting up of New/ Up-gradation/ Rehabilitation of STPs**

**1. Current status of progress**

- (i) Committee noted the progress.
- (ii) PWSSB proposed that the prescribed discharged standards of BOD for 80 new STPs of (188 MLD) being set up in the State, having the individual capacity upto 5 MLD, may be kept at 30 mg/l keeping in view the high capital as well as maintenance cost associated with advanced technologies like SBR for achieving discharge standard of 10 mg/l of BOD as directed by NGT/PPCB for new STPs. It was further informed that a proposal in this regard has been already sent to PPCB and NGT appointed Committee by PWSSB.
- (iii) The Committee directed all the concerned Departments i.e. DLG, GMADA, PSIEC to provide the firm timelines to ensure 100% treatment of Sewage through in-Situ bioremediation of drains & setting up of STPs with proper justification to DECC by 31.12.2020.

2. Submission of Performance bank Guarantee of Rs. 5.00 Crores to CPCB in compliance of NGT order 673/2018
  - (i) The matter was deliberated in detail.
  - (ii) The Committee directed that a proposal on separate file be put up by DECC for consideration of Chief Secretary to decide the respective share of concerned Departments as well as to authorize the Department/ Agency on behalf of State Government for submission of Performance Bank Guarantee of Rs. 5.00 Crore to CPCB.

## **Agenda No. 11.7 Review of Progress for Setting up of New CETPs**

1. **40 MLD CETP for Dyeing Cluster of Focal Point, Ludhiana**

PPCB reported that the CETP would be installed by the due date 31.12.2020.
2. **50 MLD CETP for the Dyeing Cluster of Tajpur Road & Rahon Road, Ludhiana**
  - (i) The committee noted the slow progress for setting up of CETP against the revised timeline of 31.12.2020.
  - (ii) PPCB informed that 97 units are yet to be connected with CETP. Committee directed PPCB to expedite the progress for setting up of CETP to ensure its completion by 31.03.2021 positively.
3. **0.15 MLD CETP at Focal Point, Jalandhar**
  - (i) PPCB reported that application for vacating the stay has been already filed in the Punjab & Haryana High Court.
  - (ii) Committee directed PPCB to regularly apprise the DECC with the proceedings of the High Court and submit the revised timeline as well as milestones for setting up of CETP.
4. **Upgradation of existing 5 MLD of CETP for Leather Complex, Jalandhar**

Committee noted the progress and directed PPCB to submit the revised timelines.

**Agenda No. 11.8 Progress of setting up of ETPs/ Biogas Plants for Dairy Waste****1. Setting up of Bio CNG Plant at Tajpur Dairy Complex**

- (i) Matter was deliberated in detail. PEDDA informed that the process for setting up plant has been stopped in view of decision taken by High Power Task Force on Rejuvenation of Buddha Nallah during its meeting held under the Chairmanship of Satguru Uday Singh Ji and Chief Principal Secretary to Hon'ble Chief Minister on 04.07.20 and 01.08.20 for shifting of dairies outside the MC Limits.
- (ii) PEDDA further requested that the matter regarding the shifting of dairies be taken by the State Government at the earliest to enable them to go ahead with the setting up of bio CNG Plant at Tajpur Dairy Complex which involves substantial capital investment and assured supply of cow dung by dairies to the Plant for next 20 years as per terms and conditions of the Tri-Party Agreement.
- (iii) MC Ludhiana informed Department of Local Government had constituted Site Selection Committee for identifying multiple viable locations for shifting of dairies and report of committee is still awaited
- (iv) Committee directed DECC to put up a detailed note on the matter for consideration of Chief Principal Secretary to Chief Minister (CPSCM).

**2. Setting up of ETPs at Tajpur Road & Haibowal Dairy Complex, Ludhiana**

PWSBB reported that work for Comprehensive Action Plan for Buddha Nallah would be awarded in next week i.e. upto 15.12.2020.

**3. Setting up Biogas Plant and ETP for Jamsher Dairy Complex, Jalandhar**

MC Jalandhar reported that DPR for setting up of 2.25 MLD ETP instead of 5 MLD, has been approved by State Level Technical Committee. It was further informed that tendering process has been initiated and work would be awarded by 30.06.21.

**Agenda No.11.9 Review of progress of Action Plan for Rejuvenation of Ponds**

- 1. DRDP highlighted the financial implication to the tune of Rs. 4500 Crore involved in rejuvenation of rural Ponds. It was informed that around 5000-7000 ponds are being desilted annually by the Department to improve the recharging

capacity of ponds. DRDP also reported that work of reming 94 pounds of Phase I in catchment areas of rivers could not be taken up due non availability of funds.

2. Committee asked DRDP to submit the revised timelines for the rejuvenation of 1290 ponds proposed to be carried by 31.03.21 as per the Action Plan prepared in compliance of NGT Orders dated 10.05.19 and 25.02.2020 in O.A. No. 325/2015.
3. DLG informed that out of 88 urban ponds to be rejuvenated during the current FY, work has been completed 2 ponds & likely to be completed in remaining ponds by 31.03.21.
4. As proposed, Director, DRDP consented to designate their Department as Nodal Agency for Restoration of Water Bodies in the State of Punjab in compliance of NGT Order dated 18.11.2020 in O.A. 325/2015. Committee directed DLG to carry out the rejuvenation of 249 urban ponds in consultation with DRDP.

**Agenda No.11.10 Revision of Action Plan for Reuse of Treated Wastewater of STPs**

1. The Committee noted the progress.
5. The Committee directed all the concerned Departments to make the yearly Action Plan with timelines & milestones to enable effective review & monitoring of progress of various components of Action Plan for Reuse of Treated Wastewater of STPs.

**Agenda No.11.11 Release of 200 cusec water into Buddha Nallah**

The Committee noted the progress.

**Agenda No.11.12 Review of compliance of NGT Order dated 28.10.2020 in O.A No. 138/2016 w.r.t pollution of River Ghaggar**

1. The Department/Agency level Action Taken Reports as on 30.10.20 in compliance of NGT Order dated 28.10.20, was reviewed by the Committee.
2. All the departments were directed to submit updated monthly ATR to DECC to apprise the Chief Secretary on the matter.

The meeting ended with vote of thanks to the Chair.

Proceedings of the 12<sup>th</sup> meeting of River Rejuvenation Committee (RRC) held under the Chairmanship of Principal Secretary, Department of Science, Technology & Environment, Govt. of Punjab to review the progress of Action Plans on Clean Rivers on 06.10.2021 at 10:00 AM through Video Conference.

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List of Participants is attached at Annexure-I.

**Agenda No. 12.1 Review of monitoring of Water Quality of Rivers**

**1. Status of Sewage Generation & Treatment**

- (i) The Committee was apprised about the sewage generation, present infrastructure available for sewage treatment and infrastructure proposed to be set up to address the gap for the management of domestic sewage in the State.

**2. Status of water quality of polluted river stretches**

- (i) The Committee was apprised that the two polluted stretches of River Beas are meeting the Class-B water quality criteria from the list of four polluted river stretches of Punjab.

**3. Installation of Real Time Water Quality Monitoring Stations (RTWQMS)**

- (i) PPCB reported that all the 11 RTWQMS have been installed. Further, the Board is coordinating with PBTI, Mohali to get these RTWQMS calibrated by collecting the samples manually. These RTWQMS are to be calibrated by 20.10.2021. The Chairman desired that these instruments should be made operational by 31.10.2021 and should also be integrated with the online Dashboard for proper monitoring.

**4. Development of Low-cost Sensors to monitor various parameters by IIT Ropar.**

- (i) PSCST informed that all the 6 sensors for measurement of pH, TDS, conductivity, D.O, BOD & COD have been developed and tested in the lab. Further, 1 node is to be linked with the dashboard by 31.10.2021 and remaining 4 nodes to be linked with the dashboard by 31.12.2021.
- (ii) The Committee directed PSCST to coordinate with IIT, Ropar to expedite the process of operationalize the low-cost sensors and shall ensure that the project be completed positively by 31.12.2021.

**5. Setting up of Integrated Dashboard for online monitoring**

- (i) The Committee took serious note of the slow progress for setting up of integrated dashboard for online monitoring.
- (ii) PPCB reported that NIC, Delhi is not cooperating to upgrade the existing dashboard at par with the specifications of integrated dashboard proposed to be set up by PSCST. It was further briefed that dashboard will have streaming

of thousands of data points continuously and it is essential to use artificial intelligence to sort out this data so that useful management decisions can take place. NIC at present is not being cooperative in undertaking this project to take care these technical requirements and hence this project has got delayed considerably.

- (iii) The Committee desired that PPCB may coordinate with PSCST and explore the possibility of tender process already initiated by PSCST in this regard on behalf of PPCB. The progress in this regard be intimated in the next meeting of the Committee with firm timelines as having an integrated dash board is imperative to monitor environmental parameters.

**Agenda No. 12.2 Review of monitoring of functioning of STPs in the catchment area**

**1. Status of STP Monitoring**

- (i) The Committee noted the progress.
- (ii) The Principal Secretary, Local Govt. informed that the STPs of Ludhiana (Bhattian-I & II and Balloke-I & II) and Jalandhar (Pholriwal-I) are under upgradation and likely to achieve the results after completion of their upgradation by 31.12.2021. The STPs of Muktsar Sahib in non-operational condition have just been handed over by DWSS. The tender for their repair is likely to be processed shortly and they will be made operational soon.

He further ensured that the STPs failing due to F.Coli shall are being made compliant by optimizing the dose of chlorination. Further, it was informed that the STPs at Jagraon-I has failed as it is under stabilization and likely is to be compliant by 31.12.2021.

- (iii) The representative of GMADA reported that the STP of Lalru failed due to problem in the SCADA System which has been rectified and is likely to become complaint in the next monitoring.

**2. Action taken by PPCB against non-compliant STPs**

- (i) PPCB reported that the action pending against 301 cases of STPs found non-compliant from April 2019 – August, 2021 in the River Towns, the action has been completed in 123 cases and the action in the remaining 178 cases is under process. Similarly, the action pending against 62 cases of STPs found non-compliant from December, 2020- August 2021 in non-river towns, the action has been completed in 44 cases and the action in the remaining 18 cases is under process.
- (ii) The Committee directed PPCB to complete the action in the remaining cases of STPs falling in River as well Non-River Towns by 31.12.2021.

**3. Progress of installation of OCEMS/CCTV on STPs**

- (i) The PS-LG informed that CCTV has been installed on all the STPs falling under their jurisdiction. Further out of 25 OCEMS to be installed on STPs, work has been allotted in 10 STPs and likely to be allotted in the remaining 15 STPs by 31.12.2021.

- (ii) PPCB reported that out of 44 OCEMS installed on STPs, 33 STPs have been connected to the dashboard.
- (iii) The Committee directed PPCB to issue directions to the MES Authorities for installation of OCEMS on 11 STPs by 31.03.2022.
- (iv) The Committee further observed that the data being captured from these sophisticated devices should be linked to the Integrated Dash board.

**Agenda No. 12.3 Review of monitoring of functioning of CETPs & ETP in the catchment area**

**1. Status of CETP monitoring**

- (i) PPCB reported that the polishing tank to dilute the treated effluent of CETP Leather Complex, Jalandhar with treated effluent from 50 MLD STP of Basti Peer Dad, Jalandhar has been constructed for achieving TDS within the prescribed standards. It was further reported that the said CETP is likely to achieve results in the next monitoring.
- (ii) The Committee observed that the 15 MLD CETP for Bahadurke Road, Ludhiana for the effluent treatment of Textile Dyeing Industries was consistently found non-compliant from May, 2020 and directed PPCB to take suitable action to make it compliant.

**2. Status of ETP Monitoring**

The Committee noted the progress.

**3. Action taken by PPCB against non-compliant ETPs**

- (i) PPCB reported that all the samples were drawn from red category of the industry during the month. Action was pending in 59 cases of ETPs found non-compliant from April, 2019 to August 2021, the action has been completed in 27 cases and under process in remaining 32 cases.
- (ii) The Committee directed the PPCB to complete the actions in all the pending cases by 31.12.2021.

**4. Installation of OCEMs on existing ETPs having discharge of >50 KLD**

The Committee noted the progress.

**Agenda No. 12.4 Setting up of New/ Up-gradation/ Rehabilitation of STPs**

- (i) PS-LG reported that out of 13 River Towns, in-situ remediation has been commissioned in 6 towns and the work in the remaining towns shall be completed by 31.10.2021 except Bariwala Town. Further, in 21 non-river towns, in-situ remediation has been started in 4 towns and is in planning stage in the remaining towns.
- (ii) PS-LG reported that the land has been identified for 3 STPs namely Bhagta Bhai Ke, Bhai Rupa & Mahilpur in the river towns. Similarly, the land has been identified for 4 STPs namely Badnikalan, Narot Jaimal Singh, Khemkaran & Gurdaspur in non-river towns.

- (iii) It was further reported by PSLG that tender has been allotted for Balachaur (4 MLD), Sultanpur Lodhi (4MLD), Amloh (3 MLD) and Fatehgarh Churian (3.5 MLD), DNIT approved for Meerpur & Issapur, Derabassi (2 MLD each), Amargarh (1.5 MLD), Cheema (2 MLD), Dhilwan (2 MLD) and DPR approved for Dhanaula (3 MLD), Narot Jaimal Singh (3MLD), Badhni Kalan (2MLD) and Raja Sansi (2MLD).
- (iv) The Committee appreciates the progress achieved by Department of Local Govt. for setting up of the STPs to address the gap in sewage generation and treatment.

**Agenda No. 12.5 Review of Progress for Setting up/ Upgradation of New CETPs**

- (i) PPCB reported that 40 MLD & 50 MLD CETP of Ludhiana, under stabilization shall be made operational by 15.11.2021 & 30.11.2021, respectively.
- (ii) The Department of Industries reported that they have requested Department of Promotion of Industry and Internal Trade, GoI to release the funds so as to enable the SPV, Leather Complex, Jalandhar to issue the award of work to the lowest bidder.

**Agenda No. 12.6 Progress of setting up of ETPs/ Biogas Plants for Dairy Waste**

**1. Setting up of Bio CNG Plant at Tajpur Dairy Complex**

- (i) PEDDA reported that they have invited Request For Proposal (RFP) from the interested project developers for setting up of Compressed Biogas (CBG) Plant of capacity 12,000 m<sup>3</sup> raw biogas per day (4.8 ton CBG) for Tajpur Dairy Complex, Ludhiana on Build, Operate & Own (BOO) basis. The last date for submission of e-bid is 14<sup>th</sup> October, 2021 and date of opening of techno commercial e-bid is 18<sup>th</sup> October, 2021. 2.43 acres land is available for setting up of the Plant by the private developer at their own cost.

**2. Biogas Plant at Haibowal Dairy Complex**

- (i) PEDDA reported that the Biogas Plant is operating at 75% capacity with feeding of about 150 tons cattle dung per day. The Plant will generate about 9000 m<sup>3</sup> raw gas per day (2.5 tons CBG) as well as electricity of around 250 KW per day with 10-12 hours of operation.
- (ii) PSLG raised the issue regarding non-supply of adequate quantity of cow dung to the Biogas Plant because of low prices being paid by PEDDA for the purchase of cow dung. The matter needs to be taken up by PEDDA with Dairy owners to settle the price for supply of cow dung. The Committee desired that the Department of Local Govt. may assist PEDDA in procurement process.
- (iii) PPCB reported that the ETP of Biogas Plant was visited by the CPCB team and found to be not achieving the results.
- (iv) The Committee directed the PEDDA to look into the matter to make the ETP compliant.

### 3. Setting up of ETPs for Tajpur Dairy Complex & Haibowal Dairy Complex, Ludhiana

- (i) PSLG informed that the setting up of ETP for Tajpur Dairy Complex is to be taken up after finalizing the Biogas Plant by PEDDA for Tajpur Dairy Complex. Further, regarding the setting up of ETP for Haibowal Dairy Complex, it was reported that the design for the ETP is to be finalized in consultation with various stakeholders and thereafter, the tender is to be floated within 45 days.

### 4. Setting up Biogas Plant and ETP for Jamsher Dairy Complex

- (i) MCJ reported that the design for the Biogas Plant will be finalized by 15.11.2021 and the Plant is likely to be commissioned within 3 year's time. The Committee observed that the projected time period appears quite long and may be rechecked. Further, the tender for setting up of the ETP for Dairy Complex is likely to be awarded by 15.11.2021 and the ETP would be completed within 1.5 year's time.

#### Agenda No. 12.7 Review of progress of Action Plan for Rejuvenation of Ponds

- (i) DRDP reported that the target to rejuvenate 1110 ponds during 2020-21 could not be achieved due to non-availability of funds. Further, it was informed that 112 more ponds will be taken for rejuvenation during 2021-22 in addition to 602 ponds already under progress for rejuvenation.
- (ii) No progress regarding rejuvenation of 78 ponds by Department of Local Govt. has been received. PSLG ensured the Committee to report the progress in this regard.

#### Agenda No.12.8 Revision of Action Plan for Reuse of Treated Wastewater of STPs

- (i) The Committee noted the progress.
- (ii) DSWC reported that they have received funds of Rs. 9.23 Cr. and the work for utilizing the treated wastewater of 5 STPs (166 MLD) is under progress. Further, funds of Rs. 4 Cr. has been received from MC, Kharar for utilizing the treated wastewater for irrigation. The work for the same has been allotted.
- (iii) PSLG reported that the funds of Rs. 49.15 Cr. available under AMRUT Scheme are to be released to DSWC on raising of the bill by the Department on PFMS. DSWC reported that the funds under AMRUT Scheme are to be shared on 50:50 basis and the funds by the FD, Punjab are yet to be released.
- (iv) The Committee directed DSWC to take up the matter with FD, Punjab for the early release of funds.
- (v) The Committee also directed PPCB to explore the feasibility for using the treated wastewater of STPs for industrial use at pilot scale.

#### Agenda No.12.9 Release of 200 cusec water into Budha Nallah

- (i) The Committee was apprised that 200-cusec water has been released to Buddha Nallah from Sirhind Canal through Nilon Drain.
- (ii) PPCB reported that they have carried out the sampling of Budha Nallah before

and after release of water. PPCB was requested to share the sampling results with DECC.

**Agenda No.12.10 Preparation of Faecal Sludge & Septage Management Policy / Guidelines**

- (i) DECC apprised the Committee that the Policy for Management of Faecal Sludge & Septage has been prepared separately for rural & urban areas, in consultation with stakeholder Departments. The policies have also been legally vetted by the PPCB. The Policies were circulated to the stakeholder departments along with the agenda of this meeting.
- (ii) Principle Secretary, Local Government and representative of the Department of Rural Development and Panchayat concurred with the policy. The Committee observed that since this is a policy matter, the respective Departments may still send their comments by 15.10.2021. The policies will then be sent to Hon'ble Chief Minister, Punjab who is also the Minister in-charge Environment for approval; and after obtaining the approval, the same shall be notified by the respective implementing Departments.

**Agenda No.12.11 Review of compliance of NGT order dated 17.03. w.r.t. D.V. Girish V/s. UOI in the matter of Eco-Sensitive Zones**

- (i) The progress for undertaking carrying capacity studies of two ESZs i.e. Bir Bhadson Wildlife Sanctuary and Takhni- Rehmapur Wildlife Sanctuary was found to be slow.
- (ii) The Committee directed Chief Wildlife Warden, Punjab to expedite the progress on the matter to ensure the compliance of NGT order.

**Agenda No.12.13 Review of compliance of NGT order dated 04.06.2021 in O.A.No. 124/2021 in the matter of Sunaina V/s. State of Punjab & Ors.**

- (i) The Committee noted the progress.

The meeting ended with vote of thanks to the Chair.

## Annexure-I

## List of Participants

Department of Local Government	Sh. Ajoy Sinha, IAS, Principal Secretary, Sh. K.P. Goyal, EIC, PWSSB Sh. Vikas Kumar, EE, PWSSB
Directorate of Environment & Climate Change	Sh. Saurabh Gupta, IFS, Director Sh. Pardeep Garg, Additional Director Sh. Kamal Singla, EE Dr. Steffi Talwar, Scientist-B
Punjab Pollution Control Board	Dr. Adarsh Pal Vig, Chairman Sh. Krunesh Garg, Member Secretary Sh. Gulshan Rai, CE
Punjab State Council for Science & Technology	Sh. Pritpal Singh, Additional Director
Department of Rural Development & Panchayats	Sh. Davinder Hans, SE
Department of WaterResources	Sh. Sher Singh, SE
Department of WaterSupply & Sanitation	Sh. Anil Banal, CE
Department of Soil & Water Conservation	Sh. Gurpreet Aulakh, DSCO
Municipal Corporation, Jalandhar	Sh. Satinder Kumar, SE
Department of Forest & Wildlife	Sh. Charchil Kumar, CCF, Wildlife
GMADA	Sh. Anil Kumar, SE
Punjab Energy Development Authority	Sh. M. P. Singh, Director

1685

No. J-24018/1/2022-NRCD-II  
Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development  
& Ganga Rejuvenation  
(National River Conservation Directorate)


Pt. Deendayal Antyodaya Bhawan,  
CGO Complex, Lodhi Road,  
New Delhi – 110003  
Date: 21<sup>st</sup> October, 2024

**OFFICE MEMORANDUM**

**Subject: Minutes of the meeting held on 7th October, 2024 to review Buddha Nallah Rejuvenation project in Punjab - reg.**

The undersigned is directed to refer the review meeting held on the subject matter under the chairmanship of Secretary, DoWR, RD&GR, and to forward the Minutes of Meeting for information and further necessary action.

**Encl:** As above.



**(Yogesh Kumar)**  
Under Secretary to the Govt. of India  
Tel: 011- 24361057  
E-mail: yogesh.kr@nic.in

**To**  
**All participants (As per the list annexed).**

**Minutes of the meeting held on 7th October, 2024 to review Buddha Nallah  
Rejuvenation project in Punjab**

1. To deliberate on the issues concerning pollution levels of Buddha Nallah, impacting water quality of river Satluj, a meeting with the representatives of the State Government of Punjab was held under the chairmanship of Secretary, D/o WR, RD&GR on 7<sup>th</sup> October, 2024 in conference room at Shram Shakti Bhawan in New Delhi. The list of participants is annexed.
2. At the outset, Director, NRCD briefed background of the meeting in context of the discussions/decisions during the last meetings of Central Monitoring Committee (CMC) under the chairmanship of Secretary, D/o WR, RD&GR, as below:
  - i. In 18<sup>th</sup> meeting of Central Monitoring Committee in January, 2024, it was decided that water quality testing of Buddha Nallah may be taken up by CPCB/State PCB in order to ascertain the improvement in water quality in the drain and ensuring effectiveness of the completed STP projects. In response, CPCB has, based on sampling/analysis of water samples from Buddha Nallah and river Satluj, informed that water quality of Buddha Nallah and river Satluj has deteriorated compared to that in 2022.
  - ii. In last CMC meeting held on 30<sup>th</sup> September, 2024, Secretary expressed serious concern over deterioration of water quality of Buddha Nallah and river Satluj even after completion of Buddha Nallah Rejuvenation Project involving huge expenditure. On the request of the State Govt, Secretary agreed to have a meeting at her level for comprehensive review.
3. Shri Aditya Dhachalwal, Commissioner, Municipal Corporation of Ludhiana (MCL), made a detailed presentation on the subject matter, highlighting severity of the problems, inception of Buddha Nallah Rejuvenation Project along with present status, challenges, actions taken by different regulatory authorities (Punjab Pollution Control Board/MCL/Drainage Department) vis-à-vis their respective mandates, as below:
  - a. CETPs of capacity 40 MLD & 15 MLD are not complying with the prescribed discharge standards in respect of Total Dissolved Solids. CPCB has inspected all the three CETPs in April, 2024 and found that all the plants are not meeting the prescribed discharge standards in respect of BOD, COD, Chloride, etc. Accordingly, CPCB has issued directions to PPCB for necessary compliance vide their letter dated 12<sup>th</sup> August, 2024.
  - b. In compliance of the conditions of the Environmental Clearances to these plants, treated waste water from these plants was to be used for irrigation and not to be

discharged into Buddha Nallah. However, CPCB has observed that in violation of the said condition, all CETPs are discharging into Buddha Nallah.

c. To improve water quality by dilution, there is a proposal to release 200 cusecs of fresh water from Sirhind canal into Buddha Nallah. However, the same has not been consistent.

d. Challenges-

- **Pollution due to dairies** - Cattle dung being thrown directly into Buddha Nallah or domestic sewer systems, leading to clogging of STPs/ETPs; Presently, one CBG plant at Haibowal is operational and two are proposed at Tajpur of 300 TPD & Haibowal of 300 TPD
- **Pollution due to industrial effluents**- CETPs operated as SPVs are non-compliant w.r.t. CPCB norms; Some member industrial units yet to connect to CETPs and/or bypassing the effluent treatment system and discharging directly either into Buddha Nallah or the public sewer
- **Leakage points in Buddha Dariya**- Identified by Drainage Department – 246 nos, Within the city reach - 42 nos
- **IPS Gaushala legal issue**- Litigation pending in Civil Court

4. Shri Vishal Gandhi from CPCB informed about the monitoring of STPs/CETPs conducted during July, 2024 with the findings as below:

- Against total sewage generation of 700 MLD from Ludhiana town, only 484 MLD is being treated and the rest being discharged into Buddha Nallah without any treatment.
- STPs (6 nos - Both newly commissioned as well as the refurbished ones) and the CETPs (3 nos - 40, 50 & 15 MLD) are not complying with the prescribed discharge standards,
- Influent characteristics of sewage are not conforming to the STPs design parameters resulting in their poor functioning.

5. PD, NRCD observed that in case of industrial effluent getting mixed up with sewage reaching the STPs, compliance with the prescribed norms may not be achieved. He also suggested identifying critical points for corrective actions on priority.

6. Secretary, D/o WR, RD&GR desired to know the factors responsible for increase in pollution levels of Buddha Nallah, especially when more sewage treatment capacity has been created under the Rejuvenation Project, more industrial units connected to designed effluent treatment system through CETPs and number of dairies are reduced. She emphasized on re-examination of the basic premise and complete diagnosis of the problems.

7. After detailed discussions, following decisions were taken:

- a) All the STPs/CETPs to be equipped with Online Continuous Effluent Monitoring Systems (OCEMS) and connected to the server of Punjab Pollution Control Board and CPCB for real time monitoring of results.
- b) One Group to be constituted comprising representatives of the Central Government (CPCB, National River Conservation Directorate, National Mission for Clean Ganga, National Institute of Hydrology), all line departments of the State Govt of Punjab with Punjab Pollution Control Board to be the nodal agency/secretariat. The Group would be required to diagnose the issues concerning persisting pollution in Buddha Nallah, evaluation of existing pollution abatement infrastructure to ensure optimization and suggest corrective actions in order of priority. The Group shall complete the task and submit its report in a time period of one month.
- c) In order to expedite proposed Compressed Bio-gas Plants at Haibowal and Tajpur dairy complexes, State Govt of Punjab/PUDA should coordinate with Department of Drinking Water & Sanitation, Ministry of Jal Shakti, for the matter to be taken up with Ministry of Petroleum & Natural Gas (MoPNG) and to tie up with HPCL & GAIL for meaningful utilization of dairy wastes/cattle dung as contemplated under the Govardhan scheme.
- d) For industrial waste management, the individual ETPs in the catchment area of Buddha Nallah shall be monitored regularly to ensure proper functioning and meeting the discharge norms. In case of non-compliance, PPCB and/or the CPCB shall take appropriate action as per the statutory provisions.

8. The meeting ended with a vote of thanks to the chair.

\*\*\*\*\*

List of ParticipantsD/o Water Resources, River Development and Ganga Rejuvenation/D/o DW&S,  
MoJS

1. Smt Debashree Mukherjee, Secretary
2. Shri Rajeev Kumar Mital, Project Director, NRCD
3. Shri Darpan Talwar, Commissioner (Indus), Central Water Commission
4. Shri Nelapatla. Ashok Babu, Director, NRCD
5. Shri K. S. Ngangbam, Director, D/o DW&S
6. Shri Naveen Kumar, Sr Joint Commissioner, CWC
7. Shri S.K. Srivastava, Scientist F, NRCD
8. Dr. Sabita Madhvi Singh, Scientist D, NRCD

State Government of Punjab

1. Shri Tejveer Singh, Additional Chief Secretary, D/o Local Government
2. Shri Priyank Bharti, Secretary, D/o Science, Technology & Environment
3. Ms. Deepti Uppal, CEO, PMIDC
4. Shri Aaditya Dhachalwal, Commissioner, Municipal Corporation of Ludhiana
5. Shri Adarsh Pal Vig , Chairman , PPCB (Joined through VC)
6. Shri G. S. Majithia, Member Secretary, PPCB
7. Shri R. K. Ratra, Chief Environmental Engineer, PPCB
8. Shri Harinder Pal Singh Bedi, Chief Engineer, D/o Water Resources
9. Shri Ravinder Garg, Chief Engineer, D/o Local Government
10. Shri Parul Goyal, SE, Urban Development & Housing Department
11. Shri Kulbir Singh, Joint Director, PEDDA
12. Shri Kuldeep Singh, SEE, PPCB
13. Shri Davinder Singh, EE, D/o Water Resources

Central Pollution Control Board, MoEF&CC

1. Shri Vishal Gandhi, Scientist 'E'

F.No.J-24018/1/2022-NRCD-II  
 Government of India  
 Ministry of Jal Shakti  
 D/o Water Resources, River Development and Ganga Rejuvenation  
 National River Conservation Directorate  
 Pt. Deen Dayal Antyodaya Bhawan  
 CGO Complex, Lodhi Road, N Delhi-3  
 Dated: 24 October, 2024

To,

- The Secretary  
 Science, Technology and Environment  
 Govt of Punjab  
 Punjab Civil Secretariat-2, Sector-9,  
Chandigarh - 160009 (email: secy.te@punjab.gov.in)

**Sub: Buddha Nallah Rejuvenation project at Ludhiana - Review meeting held on 7<sup>th</sup> October, 2024 - reg.**

Sir,

This refers to the discussions and the decisions taken on the subject matter during a review meeting held in New Delhi on 7/10/2024 under the chairpersonship of Secretary, D/o Water Resources, River Development and Ganga Rejuvenation. Copy of the Minutes of Meeting is enclosed for kind reference.

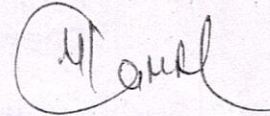
2. During the meeting, in order to address the challenges of pollution in Buddha Nallah, Secretary desired for constituting one Group comprising representatives of the Central Government, all line departments of the State Govt of Punjab with Punjab Pollution Control Board to be the nodal agency/secretariat.

3. In pursuance of the decisions, representatives of the Central Government being nominated as members of the Group, are as below:-

S. No.	Organization	Nominee/Representative
1.	National Mission for Clean Ganga (NMCG)	ED (Technical) or the officer not below the rank of Director
2.	Central Pollution Control Board (CPCB)	Member Secretary or the officer not below the rank of Scientist F/Director
3.	National River Conservation Directorate (NRCD)	Scientist F
4.	National Institute of	Officer not below the rank of

Hydrology (NIH), Roorkee | Scientist F/Director

4. It is requested to kindly constitute/notify the Group with Secretary, D/o Science, Technology and Environment, Govt of Punjab as the Chairman and Member Secretary, Punjab Pollution Control Board as its Member Convener. Other members to the Group may include representatives from D/o Local Govt, D/o Water Resources, PWS&SB, D/o Industries, Ludhiana Municipal Corporation and/or other concerned organizations of the State Govt of Punjab. The industrial associations, experts, etc may also be associated, if considered appropriate.
5. PPCB being the nodal agency, shall be responsible for facilitating site visits, convening meetings and other logistics arrangements as required from time to time to accomplish the task.
6. This issues with approval of the competent authority.



(Yogesh Kumar)

Under Secretary to the Govt of India

Tel No.:

011-24361057

Copy to:-

- 1. The Addl Chief Secretary, D/o Local Government, Govt of Punjab, Plot No.3, Sector - 35 A, Dakshin Marg, Chandigarh - 160035 (email: secy.lg@punjab.gov.in)
- 2. The Director General, NMCG - with the request to kindly nominate their representative
3. The Joint Secretary, NRCD
- 4. The Director, NIH Roorkee - with the request to kindly nominate their representative
- 5. The Member Secretary, CPCB - with the request to kindly nominate their representative

Copy for kind information to:-

1. PPS to Secretary, D/o WR, RD&GR
2. PPS to PD, NRCD
3. PPS to JS, NRCD

*WKE*

*dc*

*S. S. S. S. S.  
25/10/24  
S.K.*



**Government of Punjab**  
**Department of Science, Technology & Environment**  
**(STE Branch)**

No. STE-STEB010/534/2024-STE4-Part(1) | ORDER  
783

Dated, Chandigarh: 13.11.2024

1. This refers to the decisions taken in the review meeting related to Buddha Nallah rejuvenation Project of Ludhiana held on 07.10.2024 under the chairmanship of Secretary to Government of India, D/o Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, New Delhi. Minutes of the meeting were received from the Ministry by OM no. J-24018/1/2022-NRCD-II dated 21 October, 2024.
2. During the meeting, in order to address the challenges of pollution in Buddha Nallah, it was desired to constitute a Group comprising representatives of the Central Government, all line departments of the State Govt. of Punjab with Punjab Pollution Control Board (PPCB) to be the nodal agency / secretariat. The Group would be required to diagnose the issues concerning persisting pollution in Buddha Nallah, evaluation of existing pollution abatement infrastructure to ensure optimization and suggest corrective actions in order of priority. The Group shall complete the task and submit its report in a time period of one month.
3. In pursuance of the decisions, the Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, Government of India vide letter dated 24.10.2024 addressed to the Secretary to Government of Punjab, Department of Science, Technology and Environmental has informed that following members have been nominated as representatives of the concerned departments of the Central Government:

Sr No.	Organization	Nominee/Representative
1.	National Mission for Clean Ganga (NMCG)	ED (Technical) or the officer not below the rank of Director
2.	Central Pollution Control Board (CPCB)	Member Secretary or the officer not below the rank of Scientist F / Director
3.	National River Conservation Directorate (NRCD)	Scientist F
4.	National Institute of Hydrology (NIH), Roorkee	Officer not below the rank of Scientist F / Director

4. Accordingly, in compliance of the above, following are being nominated on behalf of the Government of Punjab for the purpose of above-mentioned group:

Sr No.	Organization	Nominee/Representative
1.	Department of Science, Technology & Environment	Mr. Manish Kumar, IFS Director Environment and Climate Change, - <b>Chairman</b>
2.	Punjab Pollution Control Board (PPCB)	Mr. G.S. Majithia, Member Secretary, PPCB as <b>Member Convener</b>
3.	Department of Local Government	
	Punjab Water Supply and Sewerage Board (PWSSB)	Mr. Mukesh Garg, Chief Engineer
	Municipal Corporation, Ludhiana	Sh Paramjit Khaira, Additional Commissioner, Municipal Corporation, Ludhiana
4.	Department of Industries & Commerce	General Manager, District Industries Centre, Ludhiana
5.	Department of Water Resources	Chief Engineer

Sr No.	Organization	Nominee/Representative
6.	Department of Soil & Water Conservation	Chief Engineer
7.	Department of Water Supply and Sanitation	Chief Engineer
8.	Punjab Energy Development Authority (PEDA)	Director PEDA
9.	District Administration, Ludhiana	ADC (Development)
10.	Industrial Association / Representatives	To be nominated in due course of meeting by the Department of Industries
11.	Expert members	To be nominated in due course of meeting by the committee

5. The committee can co-opt any other members, if they deem fit during the course of their deliberations.

6. This is issued with the approval of Chief Secretary, Punjab.

Dated: 13.11.2024

Chandigarh

Priyank Bharti, IAS

Secretary to Government of Punjab

Department of Science, Technology & Environment

Endst. No. STE-STE010/534/2024-STE4-Part(1) / 784

Chandigarh, dated the 13.11.2024

A copy of the above is forwarded to the Secretary to Government of India, Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti for information and necessary action.

  
Krishan Gopal


Superintendent, Grade-1

Endst. No. STE-STE010/534/2024-STE4-Part(1) / 785-798

Chandigarh, dated the 13.11.2024

A copy of the above is forwarded for kind information and necessary action to the following:

1. The Chief Secretary to Government of Punjab.
2. The Addl. Chief Secretary, Department of Local Government, Punjab
3. The Addl. Chief Secretary, Department of Industries & Commerce, Punjab
4. The Principal Secretary, Department of Water Resources, Punjab
5. The Administrative Secretary, Department of Rural Development and Panchayats, Punjab
6. The Administrative Secretary, Department of Soil & Water Conservation, Punjab
7. The Administrative Secretary, Department of Water Supply and Sanitation, Punjab
8. The Director, Directorate of Environment and Climate Change, Punjab
9. Chairman, Punjab Pollution Control Board, Patiala
10. The CEO, Punjab Water Supply and Sewerage Board (PWSSB)
11. The CEO, Punjab Energy Development Authority (PEDA), Punjab
12. The Deputy Commissioner, Ludhiana
13. The Commissioner, Municipal Corporation, Ludhiana
14. The Member Secretary, Punjab Pollution Control Board, Patiala

  
Krishan Gopal

Superintendent, Grade-1



PPCB/HO/No.283.6.7

Dated: 14.11.2024

(Through E-mail)

1. Sh. Paramjit Singh Khaira,  
Additional Commissioner,  
Municipal Corporation, Ludhiana.
2. The Additional Deputy Commissioner (Development),  
Ludhiana.
3. Sh. Mukesh Garg,  
Chief Engineer,  
Punjab Water Supply & Sewerage Board, Chandigarh.
4. The Chief Engineer, Drainage,  
Department of Water Resources, Punjab,  
Sector-18, Chandigarh
5. The Chief Engineer,  
Department of Soil & Water Conservation, Punjab,  
Sector-17, Chandigarh
6. The Chief Engineer,  
Department of Water Supply & Sanitation, Punjab,  
Chandigarh
7. The Director,  
Punjab Energy Development Authority,  
Sector-33, Chandigarh.
8. The General Manager,  
District Industries Centre, Ludhiana.

**Sub: First Meeting of the Joint group of Central & State Government Departments to address the challenges in Buddha Nallah, Ludhiana.**

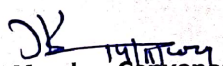
**Ref: Department of Science, Technology & Environment, Government of Punjab's letter no: 783 dated 13.11.2024.**

A meeting related to Buddha Nallah Rejuvenation Project of Ludhiana was held on 07.10.2024 under the Chairmanship of Secretary to Government of India, Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, New Delhi. During the meeting, it was decided to constitute a group comprising of representatives of Central Government and all concerned departments of Government of Punjab. Now, the Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti vide letter no: J-24018/1/2022-NCRD-II dated 24.10.2024 has nominated members of Departments of Central Government (copy enclosed). The Department of Science, Technology & Environment, Government of Punjab vide Punjab's letter no: 783 dated 13.11.2024 has nominated the members from the Departments of State Government (copy enclosed).

First meeting of the joint group constituted for Central and State Government Departments will be held on 20.11.2024 at Circuit House, Ludhiana at 11.00 AM.

It is therefore requested to attend the above said meeting.

DA/- As above

  
Member Convener  
cum Member Secretary  
Contd.....p/2....

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

Vatavaran Bhawan, Nabha Road, Patiala - 147001

E-mail : [chairman.ptl.ppcb@punjab.gov.in](mailto:chairman.ptl.ppcb@punjab.gov.in), [msppcb@gmail.com](mailto:msppcb@gmail.com)

Phone No. 0175 2315702, 0175 2315802



Endst: 28.368...

Date: 14.11.2024

A copy of the above is forwarded to the following for kind information please:

1. The Secretary to Government of India, Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, New Delhi for information.
2. The Secretary, Department of Science, Technology & Environment, Government of Punjab for information.

  
Member Convener  
cum Member Secretary

Endst: 28.369...

Date: 14.11.2024

A copy of the above is forwarded to the following with request to depute officers from their respective offices as per nomination conveyed by Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, New Delhi vide letter no: J-24018/1/2022-NCRD-II dated 24.10.2024 (copy enclosed):

1. The Executive Director (Technical), National Mission for Clean Ganga, Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, New Delhi.
2. The Member Secretary, Central Pollution Control Board, New Delhi.
3. The Director, National Institute of Hydrology, Roorkee.
4. The Director, National River Conservation Directorate, Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, New Delhi.


  
Member Convener  
cum Member Secretary

Endst: 28.370...

Date: 14.11.2024

A copy of the above is forwarded for kind information of the following:

1. The Additional Chief Secretary, Department of Local Government, Punjab.
2. The Additional Chief Secretary, Department of Industries & Commerce, Punjab.
3. The Administrative Secretary, Department of Rural Development & Panchayats, Punjab.
4. The Administrative Secretary, Department of Soil & Water Conservation, Punjab.
5. The Administrative Secretary, Department of Water Supply and Sanitation, Punjab.
6. The Principal Secretary, Department of Water Resources, Punjab.
7. The Chairman, Punjab Pollution Control Board.
8. The CEO, Punjab Water Supply & Sewerage Board, Punjab.
9. The CEO, Punjab Energy Development Authority, Punjab.
10. The Deputy Commissioner, Ludhiana.
11. The Commissioner, Municipal Corporation, Ludhiana.
12. The Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana.

  
Member Convener  
cum Member Secretary  
Date: 14.11.2024

Endst: 28.371...

A copy of the above is forwarded to PA to Director, Directorate for Environment and Climate Change, Punjab, Chandigarh for kind information of the Director, DECC.

  
Member Convener  
cum Member Secretary

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

Vatavaran Bhawan, Nabha Road, Patiala - 147001

E-mail : [chairman.ptl.ppcb@punjab.gov.in](mailto:chairman.ptl.ppcb@punjab.gov.in), [msppcb@gmail.com](mailto:msppcb@gmail.com)

Phone No. 0175-2215793, 0175-2215802



F.No.J-24018/1/2022-NRCD-II  
 Government of India  
 Ministry of Jal Shakti  
 D/o Water Resources, River Development and Ganga Rejuvenation  
 National River Conservation Directorate  
 Pt. Deen Dayal Antyodaya Bhawan  
 CGO Complex, Lodhi Road, N Delhi-3  
 Dated: 24 October, 2024

To,

- The Secretary  
 Science, Technology and Environment  
 Govt of Punjab  
 Punjab Civil Secretariat-2, Sector-9,  
Chandigarh - 160009 (email: secy.te@punjab.gov.in)

**Sub: Buddha Nallah Rejuvenation project at Ludhiana - Review meeting held on 7<sup>th</sup> October, 2024 - reg.**

Sir,

This refers to the discussions and the decisions taken on the subject matter during a review meeting held in New Delhi on 7/10/2024 under the chairpersonship of Secretary, D/o Water Resources, River Development and Ganga Rejuvenation. Copy of the Minutes of Meeting is enclosed for kind reference.

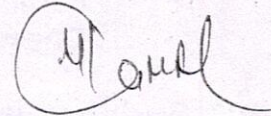
2. During the meeting, in order to address the challenges of pollution in Buddha Nallah, Secretary desired for constituting one Group comprising representatives of the Central Government, all line departments of the State Govt of Punjab with Punjab Pollution Control Board to be the nodal agency/secretariat.

3. In pursuance of the decisions, representatives of the Central Government being nominated as members of the Group, are as below:-

S. No.	Organization	Nominee/Representative
1.	National Mission for Clean Ganga (NMCG)	ED (Technical) or the officer not below the rank of Director
2.	Central Pollution Control Board (CPCB)	Member Secretary or the officer not below the rank of Scientist F/Director
3.	National River Conservation Directorate (NRCD)	Scientist F
4.	National Institute of	Officer not below the rank of

Hydrology (NIH), Roorkee | Scientist F/Director

4. It is requested to kindly constitute/notify the Group with Secretary, D/o Science, Technology and Environment, Govt of Punjab as the Chairman and Member Secretary, Punjab Pollution Control Board as its Member Convener. Other members to the Group may include representatives from D/o Local Govt, D/o Water Resources, PWS&SB, D/o Industries, Ludhiana Municipal Corporation and/or other concerned organizations of the State Govt of Punjab. The industrial associations, experts, etc may also be associated, if considered appropriate.
5. PPCB being the nodal agency, shall be responsible for facilitating site visits, convening meetings and other logistics arrangements as required from time to time to accomplish the task.
6. This issues with approval of the competent authority.



(Yogesh Kumar)

Under Secretary to the Govt of India

Tel No.:

011-24361057

Copy to:-

- 1. The Addl Chief Secretary, D/o Local Government, Govt of Punjab, Plot No.3, Sector - 35 A, Dakshin Marg, Chandigarh - 160035 (email: secy.lg@punjab.gov.in)
- 2. The Director General, NMCG - with the request to kindly nominate their representative
3. The Joint Secretary, NRCD
- 4. The Director, NIH Roorkee - with the request to kindly nominate their representative
- 5. The Member Secretary, CPCB - with the request to kindly nominate their representative

Copy for kind information to:-

1. PPS to Secretary, D/o WR, RD&GR
2. PPS to PD, NRCD
3. PPS to JS, NRCD

*WKE*

*d/c*  
*S. S. S. S. S.*  
*25/10/24*  
*S.K.*



**Government of Punjab**  
**Department of Science, Technology & Environment**  
**(STE Branch)**

No. STE-STEB010/534/2024-STE4-Part(1) | ORDER  
783

Dated, Chandigarh: 13.11.2024

1. This refers to the decisions taken in the review meeting related to Buddha Nallah rejuvenation Project of Ludhiana held on 07.10.2024 under the chairmanship of Secretary to Government of India, D/o Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, New Delhi. Minutes of the meeting were received from the Ministry by OM no. J-24018/1/2022-NRCD-II dated 21 October, 2024.
2. During the meeting, in order to address the challenges of pollution in Buddha Nallah, it was desired to constitute a Group comprising representatives of the Central Government, all line departments of the State Govt. of Punjab with Punjab Pollution Control Board (PPCB) to be the nodal agency / secretariat. The Group would be required to diagnose the issues concerning persisting pollution in Buddha Nallah, evaluation of existing pollution abatement infrastructure to ensure optimization and suggest corrective actions in order of priority. The Group shall complete the task and submit its report in a time period of one month.
3. In pursuance of the decisions, the Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, Government of India vide letter dated 24.10.2024 addressed to the Secretary to Government of Punjab, Department of Science, Technology and Environmental has informed that following members have been nominated as representatives of the concerned departments of the Central Government:

Sr No.	Organization	Nominee/Representative
1.	National Mission for Clean Ganga (NMCG)	ED (Technical) or the officer not below the rank of Director
2.	Central Pollution Control Board (CPCB)	Member Secretary or the officer not below the rank of Scientist F / Director
3.	National River Conservation Directorate (NRCD)	Scientist F
4.	National Institute of Hydrology (NIH), Roorkee	Officer not below the rank of Scientist F / Director

4. Accordingly, in compliance of the above, following are being nominated on behalf of the Government of Punjab for the purpose of above-mentioned group:

Sr No.	Organization	Nominee/Representative
1.	Department of Science, Technology & Environment	Mr. Manish Kumar, IFS Director Environment and Climate Change, - <b>Chairman</b>
2.	Punjab Pollution Control Board (PPCB)	Mr. G.S. Majithia, Member Secretary, PPCB as <b>Member Convener</b>
3.	Department of Local Government	
	Punjab Water Supply and Sewerage Board (PWSSB)	Mr. Mukesh Garg, Chief Engineer
	Municipal Corporation, Ludhiana	Sh Paramjit Khaira, Additional Commissioner, Municipal Corporation, Ludhiana
4.	Department of Industries & Commerce	General Manager, District Industries Centre, Ludhiana
5.	Department of Water Resources	Chief Engineer

Sr No.	Organization	Nominee/Representative
6.	Department of Soil & Water Conservation	Chief Engineer
7.	Department of Water Supply and Sanitation	Chief Engineer
8.	Punjab Energy Development Authority (PEDA)	Director PEDA
9.	District Administration, Ludhiana	ADC (Development)
10.	Industrial Association / Representatives	To be nominated in due course of meeting by the Department of Industries
11.	Expert members	To be nominated in due course of meeting by the committee

5. The committee can co-opt any other members, if they deem fit during the course of their deliberations.

6. This is issued with the approval of Chief Secretary, Punjab.

Dated: 13.11.2024

Chandigarh

Priyank Bharti, IAS


Secretary to Government of Punjab

Department of Science, Technology & Environment

Endst. No. STE-STE010/534/2024-STE4-Part(1) / 784

Chandigarh, dated the 13.11.2024

A copy of the above is forwarded to the Secretary to Government of India, Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti for information and necessary action.

  
Krishan Gopal


Superintendent, Grade-1

Endst. No. STE-STE010/534/2024-STE4-Part(1) / 785-798

Chandigarh, dated the 13.11.2024

A copy of the above is forwarded for kind information and necessary action to the following:

1. The Chief Secretary to Government of Punjab.
2. The Addl. Chief Secretary, Department of Local Government, Punjab
3. The Addl. Chief Secretary, Department of Industries & Commerce, Punjab
4. The Principal Secretary, Department of Water Resources, Punjab
5. The Administrative Secretary, Department of Rural Development and Panchayats, Punjab
6. The Administrative Secretary, Department of Soil & Water Conservation, Punjab
7. The Administrative Secretary, Department of Water Supply and Sanitation, Punjab
8. The Director, Directorate of Environment and Climate Change, Punjab
9. Chairman, Punjab Pollution Control Board, Patiala
10. The CEO, Punjab Water Supply and Sewerage Board (PWSSB)
11. The CEO, Punjab Energy Development Authority (PEDA), Punjab
12. The Deputy Commissioner, Ludhiana
13. The Commissioner, Municipal Corporation, Ludhiana
14. The Member Secretary, Punjab Pollution Control Board, Patiala

  
Krishan Gopal

Superintendent, Grade-1

Government of Punjab  
Department of Science, Technology and Environment  
(STE Branch)

1. Additional Chief Secretary to Govt. of Punjab  
Department of Industry and Commerce.
2. Ms. Seema Bansal,  
Vice Chairman, Punjab Development Commission
3. Director, Local Govt. Punjab,  
Sector 35-A, Chandigarh.
4. Director,  
Directorate of Environment and Climate Change, Pb
5. Chairman,  
Punjab Pollution Control Board, Patiala.
6. Commissioner,  
Municipal Corporation, Ludhiana.
7. Member Secretary,  
Punjab Pollution Control Board, Patiala.
8. Sh. S.P. Oswal,  
M/s Varadhman Spinning & General Mills, Chandigarh Road, Ludhiana.
9. Sh. Kamal Oswal,  
M/s Oswal Woolen Mills, Sherpur, Ludhiana
10. Sh. Chaitanya Dawar,  
M/s Mahaluxmi Processing House (P) Ltd.  
Phase 8, Focal Point, Ludhiana.
11. Sh. Sanchit Sood,  
Oriental Textile Processing Company Pvt. Ltd.  
Samrala Chowk, Ludhiana
12. Sh. Rajeev Sood,  
Sunshine Dying, Industrial Area-A, Ludhiana.
13. General Manager,  
District Industries Centre, Ludhiana.

Memo No. STE-STEB010/534/2024-STE4

Dated, Chandigarh:-

06.11.2024 / 762-774

Subject:- Minutes of the meeting held under the Chairmanship of Chief Secretary, Punjab on 21.10.2024 at 03.00 PM to discuss the issues regarding control and abatement of pollution in Buddah Dariya: Direction issued to Large Scale Textile (Dyeing) units of Ludhiana to close their outlets into public sewer.

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In reference to the subject cited above.

2. The minutes of the meeting held under the Chairmanship of Chief Secretary, Punjab on 21.10.2024 at 03.00 PM to discuss the issues (regarding control and abatement of

1701

pollution in Buddah Dariya, Direction issued to Large Scale Textile (Dyeing) units of Ludhiana to close their outlets into public sewer) is forwarded to you for information and necessary action please.

  
Krishan Gopal  
Superintendent, Grade-1

I.D No. STE-STEB010/534/2024-STE4

(175-776)

Dated, Chandigarh: 06.11.2024

A copy of the following is forwarded to the following for information and necessary action please:-

1. OSD to Hon'ble Chief Secretary, Punjab.
2. Personal Secretary to Secretary, Department of Science, Technology and Environment, Punjab.

  
Krishan Gopal  
Superintendent, Grade-1

Minutes of the meeting held under the chairmanship of Chief Secretary to the Govt. of Punjab on 21.10.2024 at 3:00 PM to discuss the issues regarding control and abatement of pollution in Buddah Dariya: Directions issued to Large Scale Textile (Dyeing) units of Ludhiana to close their outlets into Public Sewer

The list of participants is attached as Annexure-1.

1. At the outset of the meeting, Additional Chief Secretary, Local Govt. cum Industries and Commerce welcomed the Chair and the officers present there. He apprised the chair that the Department of Science, Technology & Environment, Government of Punjab has issued directions for the abatement of pollution in Buddah Nallah u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019. One of the directions was not to discharge the industrial effluent whether treated/ partially-treated or untreated into municipal sewer of Ludhiana. In compliance, the Punjab Pollution Control Board has issued directions u/s 33- A of the Water (Prevention of Control of Pollution) Act, 1974 to the scattered dyeing units (not connected to CETPs) including large scale units for not to operate their outlets for discharge of trade effluent into municipal sewer. Further, the Municipal Corporation, Ludhiana has also been directed to disconnect the sewer connection available to the industry for disposal of their trade effluent immediately.
2. ACS I&C further informed that in order to deliberate on the representation of large-scale dyeing units in Ludhiana against the directions issued by the Punjab Pollution Control Board, a meeting was held under the chairmanship of Mr. Tarunpreet Singh Sond, Hon'ble Minister for Investment Promotion and Industries & Commerce on 11.10.2024. The meeting, while recognising the complexity of the issue and following extensive discussion, concluded that the issue requires a multi-dimensional approach, involving inputs and coordination from all the stakeholder departments to find an enduring and comprehensive solution. It was decided therein that a meeting shall be held under the chairmanship of the Chief Secretary to the Government of Punjab with the stakeholders including the representative of large-scale dyeing units to deliberate on the modalities of the matter and for effective redressal of the issue. In the backdrop of above decisions, present meeting has been convened.
3. Sh. SP Oswal, Chairperson, Vardhman Group of Industries contended that the large-scale industry is a compliant sector and all the large-scale dyeing & textile industries have installed well-equipped captive Effluent Treatment Plants (ETPs) in their premises. They have adequate waste water treatment structure, technical know-how and qualified staff for fulfilment of environmental norms. Discharge of treated effluent from large scale dyeing industries is much better compared to the untreated effluent flowing into municipal sewer and meets the general environmental standards. Rather, their treated effluent provides dilution to the sewage resulting in overall reduced pollution load at inlet of STPs. Their treated effluent after arriving at STPs is further treated with the sewage. Further, their treated or even untreated trade effluent is better than sewage and dairy waste w.r.t. some critical parameters like Total Coliform and F-Coli as these pollutants are not present in their discharge.

4. Sh. Sanchit Sood from M/s Oriental Textiles Limited and Sh. Chaitanya Dawar from M/s Mahaluxmi Dyeing House presented their concerns and contested that why they are not permitted to discharge their treated effluent into sewer or Buddah Nallah, particularly since effluent from other sources (STPs/CETPs/Dairies etc.) is being allowed despite the fact that these units are judiciously treating their effluent and achieving the standards prescribed. Further, the STPs of Municipal Corporation are adequately designed to accommodate the treated process water as per the specified discharge norms and the provision for the same has already been made in the DPR of the STPs which are available with PWSSB. They added that the quantum of trade effluent from large scale units is around 12-15 MLD, which is meagre compared to total sewage discharge of around 700-800 MLD. As per some reports, total flow in Buddah Darya is even more than 1000 MLD. They also informed that solid waste and cow dung from dairies is also being dumped into Buddah Darya which also contributes to the pollution load of Buddah Darya.
5. Secretary, Department of Science, Technology, and Environment, highlighted that the directions 10.10.2019 were issued after considering recommendations of P. Ram Committee made in the matter of CWP no. 7036 of 2005 filed in the Hon'ble Punjab & Haryana High Court and a study conducted by National Environmental Engineering Research Institute (NEERI), Nagpur. For last 5 years, the Punjab Pollution Control Board and Department of Science, Technology and Environment is persuading industries to make alternative arrangements so as to comply with the directions regarding stoppage of industrial effluents into public sewer, so that this effluent can be segregated from sewage, which is to be treated in STPs. Extension of time has been granted from time to time after considering the representations and the commitments made by the industrial units. Department of Local Government regularly raise this issue and contest that the discharge of industrial effluent affects the operation and performance of their STPs. The issue of industrial effluent discharge into public sewer affecting STPs performance was also raised by the Local Government in the recent meeting held on 7.10.2024 under the chairmanship of Secretary, Ministry of Jal Shakti, Department of Water Resources, Government of India, New Delhi.
6. Commissioner, MC Ludhiana informed that their agency and operator of Buddah Nallah rejuvenation project M/s Khilari Infrastructure Pvt. Ltd., Mumbai regularly submits complaints about the malfunctioning of STPs due to receipt of industrial discharge to public sewer. The agency apprehends that not only performance but the life of the STPs will also reduce due to mixing of industrial effluents with sewage.
7. Chairman, Punjab Pollution Control Board, emphasized that PPCB is bound to comply with the Government's directions issued on October 10, 2019 and therefore the PPCB directed the stakeholder industries not to discharge their industrial effluents, whether treated/ partially-treated or untreated into municipal sewer. He added that the sources responsible for polluting Buddah Darya are already identified and their quantum is also known and therefore any fresh study will not be very helpful to take mitigation measures to be taken for the abatement of pollution in Buddah Nallah. He highlighted that the matter is under judicial scrutiny in various cases pending before the Hon'ble National Green Tribunal, wherein status report including large scale and scattered industries has

been filed. One of the NGT case O.A. no. 546 of 2024 is squarely related to the discharge of effluents from 54 scattered dyeing units of Ludhiana. Large scale industries are amongst the 54 industries mentioned in the said application. Therefore, despite fresh study, the stakeholders including large scale industries are bound to take alternative measures to stop their discharge into Budha Nallah. Other stakeholders shall also have to stop their discharge into Budha Nallah and utilize the treated effluent for irrigation or other purposes.

8. Regarding reply to the specific query about the technical feasibility of ZLD systems and its applicability in other States, representatives of the industry, viz. Sh. S.P Oswal and Sh. Kamal Oswal from Nahar Group informed the chair that high CAPEX (Capital Expenditure) and very high OPEX (Operational Expenditure) of ZLD systems, makes it uncompetitive for Ludhiana units to match with their counterparts within State of Punjab and in the rest of the country. Neighbouring State of Haryana and Himachal have not implemented ZLD schemes in their State. As such, the Ludhiana Textile Industries will not survive and will be forced to shut down. About, 1.5 lakh persons are directly or indirectly associated with their textile units. They also reiterated the point that why this condition of ZLD is being enforced in Punjab when the same is not being enforced in the neighbouring states.
9. In the above context, the officers of the PPCB informed that some of the textile units, even at Ludhiana have provided the ZLD systems. Further, the Govt. had constituted a joint team of officers from Department of Industries and PPCB to visit the Tirupur, Tamil Nadu to study the working/ operation of ZLD based CETPs/ ETPs provided for textile units. The team observed that the ZLD technology is technically feasible for the treatment of effluents by the individual dyeing units as well as CETPs at Ludhiana and stoppage of discharge of industrial effluents into Budha Nallah can be handled. However, high cost of fresh water i.e. Rs. 82 per KL comparing to Rs. 15-20 per KL in Ludhiana and recovery of salts from ZLD system, make it techno-economical feasible in Tirupur.
10. Chief Environmental Engineer PPCB, Ludhiana apprised that the issue other than industrial effluent like sewage treatment and dairy waste are being addressed by Department of Local Govt. under the Buddah Nallah Rejuvenation Project. He provided an update on Ludhiana's industrial landscape and the measures taken to stop the industrial effluents into public sewer. The effluents from small electroplating, wire drawing, and pickling industries are being transported to Common Effluent Treatment Plants (CETPs) or re-processors for treatment or reprocessing. Large-scale surface coating (electroplating/pickling) units have provided ZLD based systems or made agreement with re-processors for their industrial effluent and spent acid. To handle the problem of any untreated effluent/ bye-pass from illegal electroplating/ pickling units, PPCB is conducting regular/ surprise visits and issued closure directions to approximately 200 non-compliant units in the past year, citing violations of the Water Act, 1974. In a similar monitoring operation, the Board has ordered closure of more than 100 units during last six months. As far as textile units are concerned, more than 200 units are connected to CETPs. For rest of the 43 small scale scattered units, directions to disconnect their outlets from MC sewer were issued to the MC, Ludhiana. Out of 11 large-scale dyeing units, one

has successfully adopted Zero Liquid Discharge (ZLD) technology, while another has been closed the wet process. The remaining 9 units are currently discharging treated effluents into the MC sewer. Some of these units have submitted proposal for adopting ZLD and are in process to do so. The Board had granted a final time extension until June 30, 2024, for these large-scale units to disconnect from the MC sewer. As, the large-scale units failed to make alternative arrangement, directions u/s 33-A of the Water Act, 1974 were issued to industries to close their outlets into MC sewer.

11. The representatives of the industry requested for a detailed 'Source Apportionment Study' from some Institute of Repute (IoR) to ascertain the quantity as well as quality of effluents and contribution of pollution load from various sources discharging their waste / wastewater into Buddah Darya for a better perspective and rational solution of the problem. They requested to withdraw the directions dated 10.10.2019 and subsequent directions issued by the Board for closure of their outlets into public sewer. PPCB officers informed that a study was conducted by NEERI, Nagpur in year 2009, on the basis of which the directions dated 10.10.2019 were framed. It was observed that the NEERI study was not aimed for source apportionment as this concept is relatively new.
12. After detailed deliberations, it was decided that a study may be undertaken by engaging technical experts from IIT Ropar and IIT Roorkee. Chief Secretary further stated that before taking a decision for Source Apportionment Study and taking further action on the representation of the large-scale textile industries, a meeting with environmental experts from IIT Ropar and IIT Roorkee shall be convened at Chief Secretary's level to deliberate the relevance and the modalities of the 'Source Apportionment Study' as suggested by the representatives of the industry. In this meeting, stakeholder departments shall also be invited.

The meeting ended with a vote of thanks to the Chair.



Chief Environmental Engineer  
PPCB, Ludhiana

## Annexure-1

**A. Officers from the Departments of Government of Punjab**

1. Sh. Tejveer Singh, IAS, Additional Chief Secretary, Local Government-cum-Industries and Commerce, Punjab.
2. Sh. Priyank Bharti, IAS, Secretary, Department of Science, Technology and Environment
3. Sh. D.P.S. Kharbanda, IAS, Director of Industries and Commerce, Punjab
4. Prof. (Dr.) Adarsh Pal Vig, Chairman, Punjab Pollution Control Board
5. Sh. Aaditya Dachalwal IAS, Municipal Commissioner, Ludhiana
6. Sh. Vaibhav Maheshwari, Member, Punjab Development Commission
7. Sh. R.K. Ratra, Chief Environmental Engineer, PPCB, Ludhiana
8. Sh. Pardeep Garg, Additional Director, DECC
9. Sh. Ravinder Garg, Chief Engineer, MCL
10. Sh. Ravinder Bhatti, SEE, PPCB, Ludhiana
11. Sh. Kuldeep Singh, SEE, PPCB, Ludhiana
12. Sh. Rakesh Kansal, GMDIC, Ludhiana
13. Sh. S.P. Singh, OSD (Technical), Department of Industries and Commerce, Punjab

**B. Representatives from the Textile industries, Ludhiana**

1. Sh. SP Oswal, M/s Vardhman Spinning & General Mills, Ludhiana
2. Sh. Chaitanya Dawar, M/s Mahaluxmi Processing House (P) Ltd., Ludhiana
3. Sh. Kamal Oswal, M/s Oswal Woolen Mills, Ludhiana
4. Sh. Sanchit Sood, M/s Oriental Dyeing and Finishing Mills Ltd. Ludhiana

1707



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

No. 28713-14

Dated. 20/11/24

(Registered Post)

To

1. **The Director,  
Indian Institute of Technology**  
Ropar, Punjab
2. **The Director,  
Indian Institute of Technology**  
Roorkee, Uttarakhand

**Sub :- Regarding Source Apportionment Study of Buddha Nallah, Ludhiana**

**Ref :- Decision taken in the meeting held under the Chairmanship of Chief Secretary to the Government of Punjab dated 21.10.2024**

Dear Sir,

1. Your attention is invited to the significant pollution challenges in Buddha Dariya in Ludhiana, from various sources, including domestic effluent, industrial and commercial effluent, and cow dung from the dairies.
2. As per the meeting held on October 21, 2024, under the chairmanship of Chief Secretary, Punjab, wherein the stakeholder departments and large-scale industrial units were part of discussion, it was decided that technical experts from IIT Ropar and IIT Roorkee would be requested to be engaged to undertake the source apportionment study of the Buddha Dariya (**Copy of the minutes of the meeting enclosed**). This study aims to address the pressing issue of pollution in Buddha Nallah, a non-perennial drain and tributary of the Sutlej River flowing through Ludhiana city.
3. The final details of the scope of the study, timelines, cost and other details would be finalized in a meeting with your esteemed institutions at the level of the Chief Secretary, Punjab in due course.
4. In order to have an understanding of the issue and set the background before a meeting is held at the the level of the Chief Secretary, Punjab, a preliminary meeting at the level of Prof. Dr. Adarsh Pal Vig, Chairman, Punjab Pollution Control Board is hereby being planned. The broad framework of the study, relevance and modalities of the study, tentative cost, and timeframe may also be discussed.

Contd..p/2.....

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001

Vatavaran Bhawan, Nabha Road, Patiala -147001

Phone : Chairman. : 0175-2215793, Member Secretary : 0175-2215802 (O)

Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com |



-2-

5. Accordingly, it is requested to kindly nominate expert(s) to attend either physically in Patiala, or through the Video Conference on online mode. Also the stakeholder departments would be invited for discussion. The details of the experts may be made available to the undersigned so that a mutually convenient schedule is planned for the meeting.
6. The expertise of your institute and inputs are invaluable to the initiative to revive the glory of Buddha Nallah flowing with clear water.

Yours faithfully,

  
 (G.S. Majithia)  
 Member Secretary  
 Mob.No.- 98789-50509  
 Email – msppcb@gmail.com

Encl. : As above

Endst. No... 28715.....

Dated .. 20/11/24

A copy of the above is forwarded to the Secretary to Govt. of Punjab, Department of Science, Technology and Environment, Chandigarh for kind information please.

Endst. No... 28716.....

Dated .. 20/11/24

A copy of the above is forwarded to the Director, Directorate of Environment & Climate Change, Punjab, Chandigarh for kind information please.

Endst. No... 28717.....

Dated .. 20/11/24

A copy of the above is forwarded to the Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana for information and further necessary action.

  
 Member Secretary

Government of Punjab  
Department of Science, Technology and Environment  
(STE Branch)

1. Additional Chief Secretary to Govt. of Punjab  
Department of Industry and Commerce.
2. Ms. Seema Bansal,  
Vice Chairman, Punjab Development Commission
3. Director, Local Govt. Punjab,  
Sector 35-A, Chandigarh.
4. Director,  
Directorate of Environment and Climate Change, Pb
5. Chairman,  
Punjab Pollution Control Board, Patiala.
6. Commissioner,  
Municipal Corporation, Ludhiana.
7. Member Secretary,  
Punjab Pollution Control Board, Patiala.
8. Sh. S.P. Oswal,  
M/s Varadhman Spinning & General Mills, Chandigarh Road, Ludhiana.
9. Sh. Kamal Oswal,  
M/s Oswal Woolen Mills, Sherpur, Ludhiana
10. Sh. Chaitanya Dawar,  
M/s Mahaluxmi Processing House (P) Ltd.  
Phase 8, Focal Point, Ludhiana.
11. Sh. Sanchit Sood,  
Oriental Textile Processing Company Pvt. Ltd.  
Samrala Chowk, Ludhiana
12. Sh. Rajeev Sood,  
Sunshine Dying, Industrial Area-A, Ludhiana.
13. General Manager,  
District Industries Centre, Ludhiana.

Memo No. STE-STEBO10/534/2024-STE4  
Dated, Chandigarh:- 06.11.2024

762-774

Subject:- Minutes of the meeting held under the Chairmanship of Chief Secretary, Punjab on 21.10.2024 at 03.00 PM to discuss the issues regarding control and abatement of pollution in Buddah Dariya: Direction issued to Large Scale Textile (Dyeing) units of Ludhiana to close their outlets into public sewer.

\*\*\*\*\*

In reference to the subject cited above.

2. The minutes of the meeting held under the Chairmanship of Chief Secretary, Punjab on 21.10.2024 at 03.00 PM to discuss the issues (regarding control and abatement of


pollution in Buddah Dariya, Direction issued to Large Scale Textile (Dyeing) units of Ludhiana to close their outlets into public sewer) is forwarded to you for information and necessary action please.

  
Krishan Gopal  
Superintendent, Grade-1

I.D No. STE-STEBO10/534/2024-STE4 (175-776) Dated, Chandigarh: 06.11.2024

A copy of the following is forwarded to the following for information and necessary action please:-

1. OSD to Hon'ble Chief Secretary, Punjab.
2. Personal Secretary to Secretary, Department of Science, Technology and Environment, Punjab.

  
Krishan Gopal  
Superintendent, Grade-1

Minutes of the meeting held under the chairmanship of Chief Secretary to the Govt. of Punjab on 21.10.2024 at 3:00 PM to discuss the issues regarding control and abatement of pollution in Buddah Dariya: Directions issued to Large Scale Textile (Dyeing) units of Ludhiana to close their outlets into Public Sewer

The list of participants is attached as Annexure-1.

1. At the outset of the meeting, Additional Chief Secretary, Local Govt. cum Industries and Commerce welcomed the Chair and the officers present there. He apprised the chair that the Department of Science, Technology & Environment, Government of Punjab has issued directions for the abatement of pollution in Buddah Nallah u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019. One of the directions was not to discharge the industrial effluent whether treated/ partially-treated or untreated into municipal sewer of Ludhiana. In compliance, the Punjab Pollution Control Board has issued directions u/s 33- A of the Water (Prevention of Control of Pollution) Act, 1974 to the scattered dyeing units (not connected to CETPs) including large scale units for not to operate their outlets for discharge of trade effluent into municipal sewer. Further, the Municipal Corporation, Ludhiana has also been directed to disconnect the sewer connection available to the industry for disposal of their trade effluent immediately.
2. ACS I&C further informed that in order to deliberate on the representation of large-scale dyeing units in Ludhiana against the directions issued by the Punjab Pollution Control Board, a meeting was held under the chairmanship of Mr. Tarunpreet Singh Sond, Hon'ble Minister for Investment Promotion and Industries & Commerce on 11.10.2024. The meeting, while recognising the complexity of the issue and following extensive discussion, concluded that the issue requires a multi-dimensional approach, involving inputs and coordination from all the stakeholder departments to find an enduring and comprehensive solution. It was decided therein that a meeting shall be held under the chairmanship of the Chief Secretary to the Government of Punjab with the stakeholders including the representative of large-scale dyeing units to deliberate on the modalities of the matter and for effective redressal of the issue. In the backdrop of above decisions, present meeting has been convened.
3. Sh. SP Oswal, Chairperson, Vardhman Group of Industries contended that the large-scale industry is a compliant sector and all the large-scale dyeing & textile industries have installed well-equipped captive Effluent Treatment Plants (ETPs) in their premises. They have adequate waste water treatment structure, technical know-how and qualified staff for fulfilment of environmental norms. Discharge of treated effluent from large scale dyeing industries is much better compared to the untreated effluent flowing into municipal sewer and meets the general environmental standards. Rather, their treated effluent provides dilution to the sewage resulting in overall reduced pollution load at inlet of STPs. Their treated effluent after arriving at STPs is further treated with the sewage. Further, their treated or even untreated trade effluent is better than sewage and dairy waste w.r.t. some critical parameters like Total Coliform and F-Coli as these pollutants are not present in their discharge.

4. Sh. Sanchit Sood from M/s Oriental Textiles Limited and Sh. Chaitanya Dawar from M/s Mahaluxmi Dyeing House presented their concerns and contested that why they are not permitted to discharge their treated effluent into sewer or Buddah Nallah, particularly since effluent from other sources (STPs/CETPs/Dairies etc.) is being allowed despite the fact that these units are judiciously treating their effluent and achieving the standards prescribed. Further, the STPs of Municipal Corporation are adequately designed to accommodate the treated process water as per the specified discharge norms and the provision for the same has already been made in the DPR of the STPs which are available with PWSSB. They added that the quantum of trade effluent from large scale units is around 12-15 MLD, which is meagre compared to total sewage discharge of around 700-800 MLD. As per some reports, total flow in Buddah Darya is even more than 1000 MLD. They also informed that solid waste and cow dung from dairies is also being dumped into Buddah Darya which also contributes to the pollution load of Buddah Darya.
5. Secretary, Department of Science, Technology, and Environment, highlighted that the directions 10.10.2019 were issued after considering recommendations of P. Ram Committee made in the matter of CWP no. 7036 of 2005 filed in the Hon'ble Punjab & Haryana High Court and a study conducted by National Environmental Engineering Research Institute (NEERI), Nagpur. For last 5 years, the Punjab Pollution Control Board and Department of Science, Technology and Environment is persuading industries to make alternative arrangements so as to comply with the directions regarding stoppage of industrial effluents into public sewer, so that this effluent can be segregated from sewage, which is to be treated in STPs. Extension of time has been granted from time to time after considering the representations and the commitments made by the industrial units. Department of Local Government regularly raise this issue and contest that the discharge of industrial effluent affects the operation and performance of their STPs. The issue of industrial effluent discharge into public sewer affecting STPs performance was also raised by the Local Government in the recent meeting held on 7.10.2024 under the chairmanship of Secretary, Ministry of Jal Shakti, Department of Water Resources, Government of India, New Delhi.
6. Commissioner, MC Ludhiana informed that their agency and operator of Buddah Nallah rejuvenation project M/s Khilari Infrastructure Pvt. Ltd., Mumbai regularly submits complaints about the malfunctioning of STPs due to receipt of industrial discharge to public sewer. The agency apprehends that not only performance but the life of the STPs will also reduce due to mixing of industrial effluents with sewage.
7. Chairman, Punjab Pollution Control Board, emphasized that PPCB is bound to comply with the Government's directions issued on October 10, 2019 and therefore the PPCB directed the stakeholder industries not to discharge their industrial effluents, whether treated/ partially-treated or untreated into municipal sewer. He added that the sources responsible for polluting Buddah Darya are already identified and their quantum is also known and therefore any fresh study will not be very helpful to take mitigation measures to be taken for the abatement of pollution in Buddah Nallah. He highlighted that the matter is under judicial scrutiny in various cases pending before the Hon'ble National Green Tribunal, wherein status report including large scale and scattered industries has

been filed. One of the NGT case O.A. no. 546 of 2024 is squarely related to the discharge of effluents from 54 scattered dyeing units of Ludhiana. Large scale industries are amongst the 54 industries mentioned in the said application. Therefore, despite fresh study, the stakeholders including large scale industries are bound to take alternative measures to stop their discharge into Budha Nallah. Other stakeholders shall also have to stop their discharge into Budha Nallah and utilize the treated effluent for irrigation or other purposes.

8. Regarding reply to the specific query about the technical feasibility of ZLD systems and its applicability in other States, representatives of the industry, viz. Sh. S.P Oswal and Sh. Kamal Oswal from Nahar Group informed the chair that high CAPEX (Capital Expenditure) and very high OPEX (Operational Expenditure) of ZLD systems, makes it uncompetitive for Ludhiana units to match with their counterparts within State of Punjab and in the rest of the country. Neighbouring State of Haryana and Himachal have not implemented ZLD schemes in their State. As such, the Ludhiana Textile Industries will not survive and will be forced to shut down. About, 1.5 lakh persons are directly or indirectly associated with their textile units. They also reiterated the point that why this condition of ZLD is being enforced in Punjab when the same is not being enforced in the neighbouring states.
9. In the above context, the officers of the PPCB informed that some of the textile units, even at Ludhiana have provided the ZLD systems. Further, the Govt. had constituted a joint team of officers from Department of Industries and PPCB to visit the Tirupur, Tamil Nadu to study the working/ operation of ZLD based CETPs/ ETPs provided for textile units. The team observed that the ZLD technology is technically feasible for the treatment of effluents by the individual dyeing units as well as CETPs at Ludhiana and stoppage of discharge of industrial effluents into Budha Nallah can be handled. However, high cost of fresh water i.e. Rs. 82 per KL comparing to Rs. 15-20 per KL in Ludhiana and recovery of salts from ZLD system, make it techno-economical feasible in Tirupur.
10. Chief Environmental Engineer PPCB, Ludhiana apprised that the issue other than industrial effluent like sewage treatment and dairy waste are being addressed by Department of Local Govt. under the Buddah Nallah Rejuvenation Project. He provided an update on Ludhiana's industrial landscape and the measures taken to stop the industrial effluents into public sewer. The effluents from small electroplating, wire drawing, and pickling industries are being transported to Common Effluent Treatment Plants (CETPs) or re-processors for treatment or reprocessing. Large-scale surface coating (electroplating/pickling) units have provided ZLD based systems or made agreement with re-processors for their industrial effluent and spent acid. To handle the problem of any untreated effluent/ bye-pass from illegal electroplating/ pickling units, PPCB is conducting regular/ surprise visits and issued closure directions to approximately 200 non-compliant units in the past year, citing violations of the Water Act, 1974. In a similar monitoring operation, the Board has ordered closure of more than 100 units during last six months. As far as textile units are concerned, more than 200 units are connected to CETPs. For rest of the 43 small scale scattered units, directions to disconnect their outlets from MC sewer were issued to the MC, Ludhiana. Out of 11 large-scale dyeing units, one

has successfully adopted Zero Liquid Discharge (ZLD) technology, while another has been closed the wet process. The remaining 9 units are currently discharging treated effluents into the MC sewer. Some of these units have submitted proposal for adopting ZLD and are in process to do so. The Board had granted a final time extension until June 30, 2024, for these large-scale units to disconnect from the MC sewer. As, the large-scale units failed to make alternative arrangement, directions u/s 33-A of the Water Act, 1974 were issued to industries to close their outlets into MC sewer.

11. The representatives of the industry requested for a detailed 'Source Apportionment Study' from some Institute of Repute (IoR) to ascertain the quantity as well as quality of effluents and contribution of pollution load from various sources discharging their waste / wastewater into Buddah Darya for a better perspective and rational solution of the problem. They requested to withdraw the directions dated 10.10.2019 and subsequent directions issued by the Board for closure of their outlets into public sewer. PPCB officers informed that a study was conducted by NEERI, Nagpur in year 2009, on the basis of which the directions dated 10.10.2019 were framed. It was observed that the NEERI study was not aimed for source apportionment as this concept is relatively new.
12. After detailed deliberations, it was decided that a study may be undertaken by engaging technical experts from IIT Ropar and IIT Roorkee. Chief Secretary further stated that before taking a decision for Source Apportionment Study and taking further action on the representation of the large-scale textile industries, a meeting with environmental experts from IIT Ropar and IIT Roorkee shall be convened at Chief Secretary's level to deliberate the relevance and the modalities of the 'Source Apportionment Study' as suggested by the representatives of the industry. In this meeting, stakeholder departments shall also be invited.

The meeting ended with a vote of thanks to the Chair.



Chief Environmental Engineer  
PPCB, Ludhiana

## Annexure-1

**A. Officers from the Departments of Government of Punjab**

1. Sh. Tejveer Singh, IAS, Additional Chief Secretary, Local Government-cum-Industries and Commerce, Punjab.
2. Sh. Priyank Bharti, IAS, Secretary, Department of Science, Technology and Environment
3. Sh. D.P.S. Kharbanda, IAS, Director of Industries and Commerce, Punjab
4. Prof. (Dr.) Adarsh Pal Vig, Chairman, Punjab Pollution Control Board
5. Sh. Aaditya Dachalwal IAS, Municipal Commissioner, Ludhiana
6. Sh. Vaibhav Maheshwari, Member, Punjab Development Commission
7. Sh. R.K. Ratra, Chief Environmental Engineer, PPCB, Ludhiana
8. Sh. Pardeep Garg, Additional Director, DECC
9. Sh. Ravinder Garg, Chief Engineer, MCL
10. Sh. Ravinder Bhatti, SEE, PPCB, Ludhiana
11. Sh. Kuldeep Singh, SEE, PPCB, Ludhiana
12. Sh. Rakesh Kansal, GMDIC, Ludhiana
13. Sh. S.P. Singh, OSD (Technical), Department of Industries and Commerce, Punjab

**B. Representatives from the Textile industries, Ludhiana**

1. Sh. SP Oswal, M/s Vardhman Spinning & General Mills, Ludhiana
2. Sh. Chaitanya Dawar, M/s Mahaluxmi Processing House (P) Ltd., Ludhiana
3. Sh. Kamal Oswal, M/s Oswal Woolen Mills, Ludhiana
4. Sh. Sanchit Sood, M/s Oriental Dyeing and Finishing Mills Ltd. Ludhiana